Fourth Series, No.29

Thursday, September 4, 1970
Bhadra 13, 1892 (Saka)

LOK SABHA DEBATES

Eleventh Session
(Fourth Lok Sabha)

LOK SABHA SECRETARIAT

New Delhi

CONTENTS

No. 29—Thursday, September 4, 1970/Bhadra 13, 1892 (Saka)

COLUMNS

Re. Voting on Constitution (Twenty-fourth Amendment) Bill ... 1—10

Re. Flood situation and other miscellaneous matters ... ... 10—29

Paper Laid on the Table 29

Delhi Milk Supply Corporation Bill—
Introduced ... ... 29—31

Motions re: Reports of Commissioner for Scheduled Castes and Scheduled Tribes and Committee on Untouchability... ... ... 31—160

Shri Janeshwar Misra ... ... 36—41
Shri Ram Niwas Mirdha ... ... 42—53
Shri Morarji Desai ... ... 55—62
Dr. Sankata Prasad ... ... 63—67
Shrimati Indira Gandhi ... ... 67—72
Shri V. Narasimha Rao ... ... 72—74
Shri Sonavane ... ... 74—79
Shri Mayavan ... ... 79—83
Shri Kamble ... ... 83—90
Shri Ramavtar Shastri ... ... 90—96
Shrimati Savitri Shyam ... ... 97—101
Shri Ramji Ram ... ... 101—04
Shri G. C. Nayak ... ... 104—09
Shri A. S. Kasture ... ... 109—13
Dr. Maitreyee Basu ... ... 113—16
Shri Liladhar Kotoki ... ... 116—18
Shri Jageshwar Yadav ... ... 118—20
Shri B. P. Mandal ... ... 120—23
Shri Jaganath Rao ... ... 123—47
Shri Suraj Bhan ... ... 147—59

Prevention of Water Pollution Bill—
Motion to concur in Rajya Sabha recommendation to joint Committee ... ... 160—61

Statement on the Flood Situation in the country—
Shri Sidheshwar Prasad 162

Discussion re: shortage of fish supply in West Bengal and Assam—
Shri Jyotirmoy Basu ... ... 162—66

LOK SABHA

Friday, September 4, 1970/Bhadra 13, 1892 (Saka)

The Lok Sabha met at Eleven of the Clock.

[SHRI SHRI CHAND GOYAL *in the Chair*]

Re. VOTING ON CONSTITUTION (TWENTY-FOURTH) AMENDMENT BILL

DR. RAM SUBHAG SINGH (Buxar) : Sir, yesterday the hon. Speaker was kind enough to agree to institute an inquiry into the impersonation by a Member of Parliament. You know, Sir, when a member of the Provisional Parliament in 1951 had used his name as a member in Bombay with a view to putting a question, it was Pandit Jawaharlal Nehru who came forward with a resolution and got his membership forfeited by a unanimous resolution of the House. Here is a Member sitting behind the Prime Minister, who is the daughter of that Pandit Jawaharlal Nehru, who cast his vote—it has been proved—for Dr. Pashupati Mandal who is there in Bankura. I, therefore, request you to see that the memory of Pandit Jawaharlalji is revived and this Government, which takes credit of what Pandit Jawaharlal Nehru had done, gets the membership of persons, who had voted in place of other persons, forfeited by the unanimous resolution of this House. This is my humble demand. I request you to see that the inquiry, which was promised yesterday by the hon. Speaker, is instituted immediately and the whole inquiry process is executed as expeditiously as possible, so that this hon. Parliament may not lose the faith of the people. Now the people of India do not have any faith in fair voting in this Parliament, because it was under the inspiration of the Government that this thing was done. Parliament stands disgraced because on that day our request that there should be physical voting, was not accepted.

SHRI RANGA (Srikakulam) : We all support this demand.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आज इस मामले की आखिरी बैठक है । अध्यक्ष महोदय ने घोषणा की है कि वह इस मामले की जांच करेंगे । लेकिन जांच का रूप क्या होगा, उस जांच के साथ इस सदन के सदस्यों को सम्बद्ध किया जाएगा या नहीं किया जाएगा और जांच कब से आरम्भ होगी, कब समाप्त होगी इसके बारे में अभी तक कोई प्रकाश नहीं डाला गया है । मेरा निवेदन यह है कि कार्रवाई आरम्भ होने से पहले ये सारी बातें तय हो जानी चाहियें जिससे बीच में जिन सदस्यों को जांच से सम्बद्ध किया जाना है, उन्हें सूचना दी जा सके और ठीक तरह से जांच हो सके ।

SHRI RAMSHEKHAR PRASAD SINGH (Chapra) : Sir, my attention has been drawn to the report in the press and to the statement of the leader of the opposition. The fact is that some misunderstanding has taken place regarding the voting on the Constitution Amendment Bill.

In this connection, I have to make my submission. The voting took place altogether five times. I voted correctly on four occasions. What happened at that time was that when I entered the House, the Speaker had announced the division and I sat at my seat here where I am sitting just now. My bag was also there. When the voting took place, I pressed the button which was before me. Immediately when the sign appeared on the board, I asked Panditji who was sitting by my side to my right, "You have not correctly voted." He said, "No. I have correctly voted. But you have not." So, went forward and told that gentleman to correct the mistake. He might not have heard clearly what I said because there was a lot of noise in the House. My correction was made by that gentleman. But, unfortunately, he could not correct the wrong vote. This is the correct position.

If there has been some misunderstanding, I am sorry for it. It was not a deliberate act nor was my intention bad. Had it been so, I could have done it all the five times. This is the correct position. I cannot say anything more. I stand by what I have said. When the enquiry is held, I will explain the same position again. If the leader of the opposition thinks that this offence is equal to the offence of the gentleman to which he referred, I leave it to his best wisdom and discretion to judge.

DR. RAM SUBHAG SINGH : I demand an inquiry just like the Mudgal inquiry, an independent inquiry, and it should be instituted immediately.

श्री शिव चन्द्र झा (मधुबनी) : इसमें कोई शक की बात नहीं है कि जो वोट होना चाहिये वह ठीक होना चाहिये । यह ठीक बात है कि जो वोटिंग हुआ है उसके मुतल्लिक खराब विचार देश में फैले हैं । यह ठीक बात नहीं है । हम लोग इस तरह की चीज के खिलाफ हैं । हमारे वोटिंग पर शक नहीं होना चाहिये । रेग्युलर जांच की बात आई है । मैं चाहता हूं कि रेग्युलर जांच की रिपोर्ट आ जानी चाहिये । जितने नेता हैं पार्टियों के सब बैठ कर उस पर निर्णय लें । पंडित जवाहर लाल नेहरू की जो उन्होंने बात कही है वह भी सही है कि कोई भी एक आदमी अगर इस तरह से करता है तो वह गलत करता है । हमारा जनतंत्र 20-25 साल पुराना है । दूसरे मुल्कों के इतिहास को आप देखें तो आपको पता चलेगा कि वहां भी बहुत सी खामियां शुरू-शुरू में रही हैं । इस वास्ते इसके बारे में हम जल्दबाजी में कोई कदम न उठाएं । रिपोर्ट आ जाए और सभी दलों के नेता बैठ कर निर्णय ले लें और उसके बाद कार्रवाई हो ।

श्री रामावतार शास्त्री (पटना) : इस सम्बन्ध में कल चर्चा हुई थी और अध्यक्ष जी ने उस पर अपना निर्णय दे दिया था । उसकी रोशनी में मैं नहीं समझा हूं कि आज पुनः इस सवाल को उठाने की आवश्यकता क्यों महसूस की गई है ।

आज की बैठक जिन बातों पर विचार करने के लिए आहूत की गई है उन्हीं बातों पर चर्चा होनी चाहिये, दूसरी बातों पर चर्चा करने का मतलब होगा, समय बरबाद करना । उस अवस्था में आज बैठक करने का कोई मतलब नहीं रह जाएगा । इस वास्ते मैं चाहता हूं कि इस चर्चा को बन्द किया जाए और हम शैड्यूल्ड कास्ट और ट्राइब्ज कमिशनर की रिपोर्ट पर चर्चा आरम्भ करें ।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : There is no doubt that the voting was in no way affected, but, at the same time, it is not only on this occasion, it has often been found that the record that appears after the vote and then the ultimate result that is announced by the Speaker, it always varies. There is some recording which either is not done or there is some defect in the machinery which is not working properly. (*Interruptions*)

Necessarily on a matter of such importance...(*Interruptions*)

MR. CHAIRMAN : Ram Kishan Guptaji, please sit down.

SHRI SURENDRANATH DWIVEDY : Necessarily on a matter of such importance when the voting was so close, if some discrepancies appear, there will be doubt. There is no doubt about it. There is suspicion in the minds of the people that probably some other things have come into being. Therefore, in order to be assured for the future, it is necessary that an inquiry should take place in order to find out whether there is any defect in the machinery and whether we should change the procedure altogether because this machinery does not give us accurate results. That will be my plea. It would not affect the results of the voting that has taken place, but, at the same time, for future it should be done, and as quickly as possible.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order. My point of order is this that yesterday this matter was discussed both after the Question Hour and at the fag end of the day and when the

Leader of the Opposition Syndicate raised this question. . .

DR. RAM SUBHAG SINGH : Of which spokesman you are ?

SHRI S. M. BANERJEE : The leader of the Limited Company . . .

MR. CHAIRMAN : Please don't indulge in such things.

SHRI S. M. BANERJEE : All right. Dr. Ram Subhag Singh . . . (*Interruptions*)

MR. CHAIRMAN : I am listening to everybody. Ram Kishan Guptaji, please resume your seat.

SHRI S. M. BANERJEE : My respected Dr. Ram Subhag Singh raised this issue in the evening and the Speaker gave a full account of the voting and the procedure followed and he also said when the questions were raised and a suggestion was made by my respected friend, Mr. Madhu Limaye, that whatever be the merits of the case, it was established that fortunately...

MR. CHAIRMAN : Mr. Banerjee, kindly resume your seat.

SHRI S. M. BANERJEE : Sir, I am coming to my point of order.

MR. CHAIRMAN : This is no point of order. You want an occasion to speak.

SHRI S. M. BANERJEE : My point of order is this : can a decision which was already taken by the speaker yesterday in the House be re-opened to-day ? (*Interruptions*)

MR. SPEAKER : Kindly resume your seat.

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, जहां तक इस विषय में सन्देह का प्रश्न है, कल जब अध्यक्ष-महोदय ने यह घोषणा की कि 336 की गिनती घटा कर 331 की जा रही है, तो उसी समय उस सन्देह की पुष्टि हो गई और पता चल गया कि वह सन्देह निराधार नहीं था । जो माननीय सदस्य सदन में उपस्थित नहीं थे, उनके नाम से जो मतदान हुआ है, उसके बारे में अध्यक्ष ने कहा कि वह उसकी जांच करायेंगे । मेरा निवेदन है कि केवल इस प्रकार के महत्त्वपूर्ण विधेयकों पर ही नहीं, बल्कि किसी भी विषय पर मतदान के अवसर पर यदि गिनती के सम्बन्ध में लोक सभा के सदस्यों में सन्देह पैदा होता है, तो पूरे देश में सन्देह पैदा हो जाता है । हम यहां पर राष्ट्र के भाग्य का निर्माण करते हैं । मैं आपके माध्यम से इस सरकार को, और आपके कार्यालय को भी, कहना चाहता हूं कि पीछे जो घटना हुई हैं, उसकी तो जांच की ही जाये, लेकिन भविष्य के लिए ऐसी परम्परायें स्थापित की जायें कि आगे इस प्रकार की गलती दोबारा न हो ।

SHRI NATH PAI (Rajapur) : I was under the impression, with good justfication, that the matter was disposed of yesterday. The hon. Speaker had assured the House that he would take into consideration the very valued suggestions some Members of the House have made because of the discrepancies that were noticed between the announced figures shown on the board here. If you wanted to hear everybody, we would have also made our submissions in this regard. The whole world and the nation is watching us on this issue. No iota of doubt should be allowed to remain in this matter which is of very far-reaching importance. This is not an ordinary statute ; this is not an ordinary legislative measure that Parliament is adopting. If the sanctity is vitiated, if doubts are created, we owe to ourselves and to the country to take the earliest opportunity to dispel such doubts.

Shri Surendranath Dwivedi mentioned that the machine does not often record the correct state of voting in the House. It showed the figure of 336, when actually it is 331. We have agreed not to challenge the decision. But we want to dispel any doubts that are being created.

It would have been very appropriate had the Rules Committee been called into session immediately because no longer are we go-

ing to be very satisfied with the machinery. The appropriate thing would be that for Divisions, we go into the lobbies. This is one of the things you can consider.

AN HON. MEMBER : That was suggested.

SHRI NATH PAI : We should be sure in our minds as to the procedure to be followed hereafter. Shri Surendraneth Dwivedy pointed out that in the past also after the machine had recorded there had been necessity felt to rectify the recording. But the other thing which Shri Prakash Vir Shastri pointed out creates grave doubts. Nobody is challenging what the Speaker has announced. But certain doubts continue to linger that all was not correct and we, who supported the measure, want to be assured that everything was fair. And, unless this satisfaction comes first, there will be such lingering doubts all the while that this vital measure was not carried with all fairness as it should be.

I have two suggestions on which I request your ruling. The Speaker said yesterday that Rules Committee may meet. I have never known,—I have been for a long time the Member of the Rules Committee—the Rules Committee meeting after Parliament adjourns. It does not meet after Parliament adjourns. I don't know why it cannot meet now, because of the extraordinary importance of the measure. And, ultimately some other suggestions have come. It is for you to ensure that the voting is fair. Would you therefore, kindly convey to the Speaker the grave anxiety of hon. Members in this regard ?

Finally I would submit that a matter which is disposed of should not be allowed to be raised in the House so sporadically. This matter could very well have been discussed by calling a meeting of the leaders of the various parties in the House. It should not be allowed to be discussed without proper notice. A meeting of the leaders of the opposition parties with the hon. Minister of Parliamentary Affairs also could have been called. Due notice should be given on such matters and this matter cannot be treated casually. I hope when you meet the Speaker next you will kindly convey the grave anxiety that is being felt. We are not worried about the result of that particular voting, because, that, he has said, was correct. But, because certain doubts have been created, we all think, it is necessary to eliminate them.

SHRI TENNETI VISWANATHAM (Visakkapatnam) : I was one of those who voted for the Bill and yet I feel that there should be no doubt in the minds of those who voted against the Bill that something went wrong. I am anxious as Mr. Nath Pai has also said, that there should be a complete, thorough enquiry into the working of the machine or the working of the hands that operate the machinery or the counting of the tellers and the additions, subtractions and divisions.

In this morning's newspaper we found a statement signed by 40 45 very respected Members of this House and I do not like anything being said by anybody that those who were for the Bill won it by a sort of voting which is not quite above suspicion.

Therefore, we are absolutely anxious that the earliest opportunity should be taken to enquire into the matter and to set right the doubts. Thank you.

SHRI J. B. KRIPALANI (Guna) : It is a very simple question. I do not see why there should be any arguments. The Hon. Speaker has said that he would appoint some committee or the other. The House is dispersing today and, therefore, it must be immediately done. That is all. If there is any explanation to be given by our friend the hon. Minister, he can give it to the Committee. What is the good of giving it here ? This is a very simple question and it must be expedited because we are dispersing today.

SHRI S. KANDAPPAN (Mettur) : The matter has assumed a little more importance than what I had felt yesterday ; because of the statements that have appeared in the press and also because of the matter being raised again by Dr. Ram Subhag Singh, a suspicion may legitimately be

created in the minds of the public—that is very unfortunate—that the Bill was carried by unfair means. So, more than those who opposed this Bill, those who were supporting the Bill are anxious about it.

I would like to point out to the responsible leaders of the Opposition that before we come to a conclusion and before we ascertain the facts, let us not inadvertently cast aspersion on our own colleagues in this House because that is what Dr. Ram Subhag Singh's words tantamount to. I would rather wish to think that even the recorded vote of an absent Member might have been inadvertently done ;...

SHRI RANGA : We do not know the facts.

SHRI S. KANDAPPAN : We do not know. So, we have to be fair to all sides.

DR. RAM SUBHAG SINGH : It was done internationally.

SHRI S. KANDAPPAN : I would rather wish to think that Parliament has not stooped to such a low level as yet. So, let us not give out this impression thus belittling ourselves in the eyes of the world and in the eyes of the citizens of our own country. So, I would only add my voice to the suggestion made by Shri Nath Pai that Rules Committee should immediately meet in order to clear the suspicion and doubts.

SHRI SHEO NARAIN (Basti) : May I make one submission ?.....

MR. CHAIRMAN : The hon. Member may resume his seat. At this rate, there will be no end to this. If I permit him, I cannot prevent others from speaking.

SHRI NAGESHWAR DWIVEDI (Machhli Shahar) *rose—*

MR. CHAIRMAN : The hon. Member's friend has already explained.

The position is that this matter was raised yesterday and discussed at length. The hon. Members had an opportunity and occasion to place their views and to make suggestions. In fact, the Hon. Speaker had indicated yesterday that he would go into the matter, because a suspicion has arisen, and he would institute an inquiry and go into the matter. Therefore, there was no occasion and no necessity to raise this issue again. I do not think that it will be proper to raise issues over and over again especially when no fresh material has been furnished to the House. Only the arguments which were made out yesterday by hon. Members have been repeated today. Since the Speaker has already given his mind, therefore, I repeat that it is for him to decide the manner in which he has to conduct the enquiry, whether he is going to associate some leaders of the various parties or some hon. Members of this House ; it is for him to decide. I am not in a position to say anything. But I shall certainly convey the sentiments expressed by the House to the Hon. Speaker, and I hope he will take note of the observations as well as the suggestions made by hon. Members.

SHRI ONKARLAL BERWA (Kota) *rose—*

SHRI SURENDRANATH DWIVEDY : I had written to the Speaker.....

SHRIMATI SUCHETA KRIPALANI (Gonda) : I want to raise a point with your permission.....

MR. CHAIRMAN : First, Shri Onkar Lal Berwa.

श्री ओंकार लाल बेरवा : सभापति महोदय, मैंने सुना है कि अध्यक्ष महोदय ने मेरे प्रति कुछ कटु शब्द कहे थे वह वापस ले लिए हैं तो मैं उनको धन्यवाद देता हूं और मैं भी जो मैंने यह कहा था कि आप मंत्रियों की तरफ हमदर्दी करते हो या उनकी तरफ वकालत करते हो, वह अपने शब्द वापस लेता हूं ।

11.24 hrs.

Re. : FLOOD SITUATION AND OTHER MISCELLANEOUS MATTERS

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I have written to the

[Shri Surendranath Dwivedy]

Speaker about it already. There are reports of very high floods in Orissa. For a week we have been getting reports that as a result of floods in the rivers Baitarani and Luna, above 2 lakhs of people in one district have been affected ; in other areas villages are inundated, and even rescue operations have not taken place. These are areas which were affected last year also and by cyclone. In my constituency, vast areas are flooded. I would like to know what the Government of India are doing, whether they are sending a team to find out the loss and damage and whether they are giving any assistance. I want that the Government of India should at least make some statement on this matter. We hear that they are sending a team to Bihar and other places. This matter was not raised here. Probably they have not been awakened to this. I would like to know if they are sending a team to Bihar and if so, whether it will go to Orissa also to find out about the flood situation there with a view to taking adequate measures to come to the assistance of the affected people there.

SHRI RANGA (Srikakulam) : The same thing applies to Andhra. Let them give an answer to that also.

श्री ओंकार लाल बेरवा (कोटा) : सभापति महोदय, यह समाचार इसमें निकला है कि डाक्टरों ने एक लड़की के साथ अत्याचार किया, उसकी कहीं सुनवाई नहीं हो रही है.....

सभापति महोदय : मैंने आपको बोलने की अनुमति नहीं दी है, आप कृपा करके बैठिए। बिना अनुमति के बोलना बहुत गलत है।

श्री प० ला० बारूपाल (गंगानगर) : सभापति महोदय, मैं आप से निवेदन करना चाहता हूं कि कल अध्यक्ष महोदय ने विशेष रूप से अनुसूचित जाति और अनुसूचित आदिम जातियों की समस्याओं पर विचार करने के लिए आज सदन की बैठक बुलाई थी। आप वह समय दूसरी चीजों पर क्यों लगा रहे हैं ?

सभापति महोदय : तो कम से कम आप तो समय मत लीजिए।

SHRI S. B. PATIL (Bagalkot) : I had given notice of a call attention regarding a very tragic boat disaster in Bijapur. This is the worst boat disaster in the country in recent years. Ninety children have been feared drowned in the swollen Krishna river yesterday morning. Here is the news item which describes it :

> "The tragedy, for which there is no parallel in living memory, occurred when a large country-craft, carrying 92 school children for a festival meal in a temple capsized at 10.30 a.m."
>
> "It is stated that the boat capsized when the children in the overloaded boat in midstream began to get restless and upset its balance".

It is not for the first time that this tragedy has happened. This is the second time it has happened. It is stated that only 2 of the 92 children survived. I want the Minister to make a full statement about this tragedy.

SHRI D. N. TIWARY (Gopalganj) : The House was informed of the flood situation in South Bihar. So far as North Bihar also is concerned, we have got information that a drought situation is prevailing there and about 6 million people are affected. What are Government going to do about it, whether the team they are sending to Bihar will visit North Bihar also or a fresh team will be sent there to inquire into the drought situation, and what steps they are going to take in the matter.

DR. RAM SUBHAG SINGH : I want to draw attention to the flood situation in Bhagalpur. Some arrangements should be made to give relief to the affected people.

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, शायद ही कोई ऐसा वर्षा-कालीन सत्र जाता हो जिसमें यह बाढ़ का विषय न उठता हो और यह बाढ़ रोज-रोज भयंकर स्थिति अख्यार करती जा रही है।

तो मैं जानना चाहता हूं कि क्या मंत्री महोदय इस पर कोई कमेटी बिठा कर जांच पड़ताल कराएंगे और इसको रोकने का पूरा इंतजाम करेंगे ? खास तौर से उत्तर प्रदेश के पूर्वी और बीच के जिलों में घाघरा नदी इतनी ज्यादा उत्पात करती है कि लखीमपुर, सीतापुर, बाराबंकी, गोंडा, बहराइज, फैजाबाद यह सब जिले उसकी लपेट में आ जाते हैं और इस वर्ष तो इस घाघरा की बाढ़ ने इतना ज्यादा तबाही लाई है कि बहराइच जिले की तहसील कैसरगंज में घर के घर बह गए और कई गांव उजड़ गए। गोंडा जिले का जो करनैलगंज कस्बा है उसमें आज तक कभी पानी नहीं पहुंचा लेकिन इस बार वहां नावें चल रही हैं। होता यह है कि सरकार जितनी बाढ़ एक वर्ष में रोकती है उससे ज्यादा भयंकर रूप में अगले साल बाढ़ आती है । तो इसका परिणाम आखिर क्या निकलता है ? इन सब चीजों की जांच पड़ताल अगर न हो और केवल कुछ जवाब मिल जाय या कागजी राहत दे दी जाय उससे कुछ होने वाला नहीं है जब तक कि इसके लिए कोई स्थायी हल न ढूंढा जाय ।

श्री हुकम चन्द कछवाय (उज्जैन) : सभापति महोदय, होशंगाबाद में नर्बदा की भयंकर बाढ़ आई हुई है जिससे वहां का सारा जीवन अस्त-व्यस्त हो गया है । मैं सरकार से प्रार्थना करूंगा कि इसका कोई हल निकालना चाहिए कि इस प्रकार की जो बाढ़ें आती हैं और लाखों लोगों को तबाह कर देती हैं, काफी लोगों को दिक्कतें होती हैं, जानवरों की हानि होती है, मनुष्यों का जीवन अस्त-व्यस्त हो जाता है, काफी मकान इसमें गिरे हैं तो उस ओर भी सरकार का ध्यान जाना चाहिए और इस समय तत्काल वहां राहत के कार्य खोलने चाहिए और उन लोगों को सहायता पहुंचानी चाहिए ।

SHRI INDER J. MALHOTRA (Jammu) : Worse than the damage done by the floods is the damage done by the cloud burst in Jammu and Kashmir. Only a few days back there has been a cloud burst in the Poonch area and two villages have been completely washed away. I would like to appeal to the Central Government that they should give a special grant to the State Government for the rehabilitation of those people and those villages.

श्री शिव नारायण (बस्ती) : सभापति महोदय, भगवान की दया से समझिये या दुर्भाग्य से समझिये, हम उस इलाके से आते हैं जहां सात नदियां बहती हैं, रापती नदी समुद्र बन जाती है। 20 आदमी वहां पर डब कर मर गये हैं। हमारे यादव जी ने घाघरा नदी का जिक्र किया, 80 करोड़ रुपया लगाकर घाघरा नदी को कन्ट्रोल करने की बात थी, आज 10 वर्षों में भी लगातार उसके बारे में कहता आया हूं, लेकिन इस सरकार के कानों पर जूं तक नहीं रेंगती है । जब लखनऊ में गोमती में बाढ़ आई थी तो कहा गया कि हमको पता नहीं था कि इतनी जबरदस्त बाढ़ आयेगी उनका कलेजा कांप गया था, लेकिन हम तो कई सालों से इस समुद्र में रहते चले आ रहे हैं। अफसोस यह है कि अंग्रेज राज्य में भी मुसीबत झेली और अब इस कांग्रेस राज्य में भी मुसीबतें झेलनी पड़ रही हैं। इसलिये मैं चाहता हूं कि आप 80 करोड़ रुपया खर्च करके इसको कन्ट्रोल कीजिये ।

श्री विभूति मिश्र (मोतीहारी) : चेयरमैन साहब, मेरा जिला नेपाल की सरहद पर पड़ता है, हिमालय से जितनी भी नदियां निकलती हैं, वे मेरे जिले से होकर निकलती हैं। इस साल ऐसा हुआ है—मेरे पास मेरे जिले के श्री सुदामा मिश्र का पत्र आया है, उन्होंने सूचित किया है—बाढ़ के कारण गण्डक नदी में इतनी जबरदस्त बाढ़ आई है कि बांध का जो पुश्ता था, वह बह गया है और नहर निकालने की वजह से पानी को निकास नहीं मिला जिसके कारण सारा क्षेत्र डूब गया है। मेरे क्षेत्र की सिकरहना नदी, जो आगे चलकर बूढ़ी गण्डक कहलाती है उसके आस-पास का सारा क्षेत्र बरबाद हो गया है। बागमती नदी जो मेरे क्षेत्र के

[श्री विभूति मिश्र]

पूर्वी छोर से जाती है, उसने आस पास के सारे क्षेत्र को बरबाद कर दिया है। सिद्धेश्वर प्रसाद जी यहां पर बैठे हुए हैं, मैं चाहता हूं कि आप उनको हिदायत दें कि वे डा० के० एल० राव को लेकर शीघ्र मेरे जिले का दौरा करें और देखें कि वहां की कठिनाइयों को किस प्रकार दूर किया जा सकता है।

SHRI LILADHAR KOTOKI (Nowgong) : Two statements on floods in different parts of the country were laid before the House. Since then more floods have occurred in other areas. Now that Parliament is going to adjourn the Minister may be requested to make a comprehensive statement of damage and loss of life and relief given and the measures proposed to be taken so that the Members could be kept informed and when we come back in the next session we may debate it if necessary.

SHRI K. NARAYANA RAO (Bobbili) : There was a proposal to have a comprehensive crop insurance scheme covering national calamities like floods and drought. In the light of that I should like to know from the Government whether they have been seriously considering the proposals to cover such national calamities.

MR. CHAIRMAN : The hon. Minister has made statements twice in the House—on 6 August and 26 August. Mr. Siddheshwar Prasad is present in the House. If he wants to make a statement in the afternoon because he has heard various Members and their problems, if he has more information, I hope he will make a statement in the afternoon.

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : सभापति महोदय, अभी माननीय सदस्यों ने विभिन्न राज्यों में बाढ़ की स्थिति के सम्बन्ध में यहां पर जो सुझाव दिये हैं, मैंने उनको बड़े ध्यान के साथ सुना है। लेकिन पिछले 2-3 दिनों में देश के विभिन्न हिस्सों में बाढ़ के कारण बड़ी शोचनीय स्थिति पैदा हो गई है, उसके सम्बन्ध में माननीय सदस्य पूरी जानकारी चाहते हैं, लेकिन 3-4 घन्टों के अन्दर, जहां इस समय जाना भी बहुत कठिन है, हमें पूरी और सही जानकारी मिलना सम्भव नहीं है। मैं नहीं समझता हूं कि यह उचित होगा कि मैं अपूर्ण जानकारी सदन के सामने रखूं। इसलिये मेरा सुझाव है कि इधर दो-तीन दिनों में जो स्थिति पैदा हुई है, उसके सम्बन्ध में पूरा विवरण संसद के अगले अधिवेशन में रखा जाय और तब यदि आप आवश्यक समझें तो उस पर चर्चा भी हो सकती है। ...(**व्यवधान**)...

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मैं सिंचाई मंत्री जी की कठिनाइयों को समझता हूं, लेकिन अलग-अलग क्षेत्रों में जो बाढ़ आ रही है, उसके बारे में संसद सदस्यों से विचार करने के लिये वे बाद में एक बैठक बुला सकते हैं, जो इन्टर-सेशन पीरियड में हो सकती है, उसमें सदस्यों के सुझाव सुने जा सकते हैं और क्या कार्यवाही हो रही है, उसके बारे में सूचना दे सकते हैं। आशा है आप इस सुझाव को स्वीकार कर लेंगे।

श्री सिद्धेश्वर प्रसाद : जहां तक वाजपेयी जी का सुझाव है, हम लोग इस बात की कोशिश करेंगे कि सिंचाई और बिजली मंत्रालय की सलाहाकार समिति की बैठक इन्टर-सेशन पीरियड में बुलाई जाय।

श्री अटल बिहारी वाजपेयी : उससे काम नहीं चलेगा।

श्री नाथ पाई (राजापुर) : माननीय मंत्री जी ने अभी जो कुछ कहा, वह वाजपेयी जी के प्रस्ताव से मेल नहीं खाता है। उन्होंने अपने सुझाव में यह नहीं कहा कि आप सलाहकार समिति की बैठक बुलायें। यह बाढ़ देश के कई भागों में आई हुई है, इस लिये हम चाहते हैं कि इन्टर-सेशन पीरियड में उन लोगों की बैठक बुलाई जाय, जिनका इससे सीधा ताल्लुक है और उन को बतलाया जाय कि सरकार की तरफ से क्या कार्यवाहियां हो रही हैं। हम

इससे बड़े चिन्तातुर हो गये हैं, हम सुनना चाहते हैं, जो रिपोर्ट आप के पास आई है, उस को हमारे सामने रखें ।

MR. CHAIRMAN : I think it is a good suggestion if a meeting of Members hailing from the areas which had been affected by floods could be convened so that they put forward their difficulties and suggestions as to what should be done. It will be desirable—not a meeting of the consultative committee.

श्री सिद्धेश्वर प्रसाद : सदन के जो सदस्य आना चाहते हैं, वे हमको सूचना दे दें, हम उन को बुला लेंगे ।

SHRI SURENDRANATH DWIVEDY : Nobody will go to the Minister and request him to call a meeting. Things do not happen that way. Let him decide about this. We know that it is not possible to get all reports from all the States but whatever reports he is able to collect, he should place them before the House before we adjourn today.

श्री सिद्धेश्वर प्रसाद : यह सम्भव नहीं है ।

श्री केदार पान्डान (रोसेरा) : सभापति महोदय, मैं जिला दरभंगा के बारे में कुछ निवेदन करना चाहता हूं...(**व्यवधान**)...

SHRI SURENDRANATH DWIVEDY : Why it is not possible, I want to know. It is strange to hear the Minister saying that it is not possible, I can understand if there are any other difficulties, but this is not the way to reply.

MR. CHAIRMAN : Mr. Siddheswar Prasad, the hon. Members who have participated in today's debate have expressed an apprehension about their areas. There are serious problems. If you will kindly convene a meeting of those Members who have participated today or of the Members hailing from those areas which have been affected, it might be useful for the Government itself.

श्री अटल बिहारी वाजपेयी : पार्लियामेंटरी अफेयर्स मिनिस्टर को इस बारे में इन्टरवीन करना चाहिए ।...(**व्यवधान**)...

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Sir, various Members have made various suggestions. The Deputy Minister will also consult his senior colleague and they may find out the best way out of the situation. Various suggestions have been made. What is the use of pressing him here and there for an immediate answer ?

I am sure the Government is also anxious to discuss it.

SHRI SURENDRANATH DWIVEDY : He can give a report by this afternoon, whatever reports he gets from the State Governments. Why does he say that it is not possible ? Has the Government machinery failed at the Centre ? Have they completely failed at the Centre to get this information as to what has happened in those particular areas during the last two or three days ? We have had serious floods. Here is the Minister sitting and saying he cannot give an answer. He can at least let us know in the afternoon. He can say that this is the report which we have received and this is the situation in those States. Why does he refuse to do it ? I am amazed. I did not expect callousness to such an extent.

श्री सिद्धेश्वर प्रसाद : द्विवेदी जी अनावश्यक रूप से नाराज हो गये हैं ।

श्री नाथ पाई : बाप अपने उत्तरदायित्व को टाल रहे हैं ।

श्री सिद्धेश्वर प्रसाद : जो सूचना उपलब्ध हो सकेगी वह मैं सदन के सामने रख दूंगा लेकिन जो सूचना उपलब्ध नहीं हो पायेगी उसको रखने का प्रश्न नहीं है ।

श्री क० ना० तिवारी (बेतिया) : सभापति जी, देश में जब बाढ़ आती है तो सेन्ट्रल गवर्नमेन्ट को उसकी डे टु डे इन्फार्मेशन होनी चाहिए । अगर सरकार कहती है कि हम इन्फार्मेशन नहीं दे सकते हैं तो उसका

[श्री क० ना० तिवारी]

मतलब यह है सेन्ट्रल गवर्नमेंट को डे टु डे अफेयर्स की जानकारी नहीं है । यह बड़ी पिक्यूलियर सिचुएशन है । इसलिए मेरा निवेदन है कि अगर इनके पास इंफार्मेशन नहीं है तो वायरलेस कर के जहां जहां से खबर मंगा सकते हैं वह मंगाकर यहां पर शाम को स्टेटमेंट दें ।

SHRI S. M. BANERJEE (Kanpur) : Sir, I suggest a via media. Today is the 4th. All the Members practically will stay here in Delhi up to the 7th. So, let us sit on the 7th, they can meet. ...(**व्यवधान**)...

श्री केदार पास्वान : सभापति जी, मेरे क्षेत्र में दरभंगा जिले में नेपाल से लेकर सारा पानी चार क्षेत्रों में, घनश्यामपुर, वीरोल परखन, कुशेश्वर परखन, हसनपुर परखन में छोड़ दिया गया है। बलान बांध और करेह बांध का पानी भी उसी क्षेत्र में छोड़ दिया गया है। पता नहीं मन्त्री महोदय को उस क्षेत्र से क्या दुशमनी है। उस क्षेत्र में चार लाख एकड़ भूमि को नुकसान पहुँचा है। लोगों के घर गिर गए हैं और वे अन्न बिना भूखे मर रहे हैं लेकिन अभी तक उनके लिए कोई इन्तजाम नहीं किया गया है। कितने ही आदमियों की जानें चली गई हैं लेकिन पता नहीं उस क्षेत्र के साथ मंत्री महोदय की क्या दुशमनी है। अभी तक बांध बनाने का कोई आश्वासन नहीं दिया गया है।...(**व्यवधान**)...

SHRI D. N. TIWARY (Gopalganj) : We cannot be cowed down like this. If the Government does not keep in touch with the flood situation, then, what other situation can they deal with ?

श्री जगन्नाथ राव जोशी (भोपाल) : सभापति जी, नर्मदा नदी का पानी होशंगाबाद में फल गया है और वहां के लोगों को सुरक्षित स्थानों पर पहुंचाने के लिए सेना बुलाई गई है। तो मन्त्री महोदय कम से कम सेना से जानकारी इकट्ठी करने की कोशिश करें और शाम तक नर्मदा की बाढ़ के बारे में यहां पर एक स्टेटमेंट दें ।

श्री द्वा० ना० तिवारी : सभापति जी, इस हाउस का यूनानिमस मत है कि मन्त्री महोदय फ्लड और सूखे के सम्बन्ध में आज कोई स्टेटमेन्ट दें। उनका यह बहाना कि इन्फार्मेशन नहीं है, गलत बात है। कोई गवर्नमेंट जोकि फ्लड एण्ड ड्राउट की डेली की रिपोर्ट नहीं रख सकती है उसको एग्जिस्ट करने का कोई जस्टिफिकेशन नहीं है।...(**व्यवधान**)...

श्री न० ता० दास (जमुई) : सेन्ट्रल गवर्नमेंट ने बिहार के लिए जो इन्वेस्टिगेशन टीम मुकर्रर की है उससे, आपके माध्यम से मेरा अनुरोध है कि जिस इलाके से मैं आता हूं उसके उत्तर की ओर खगरिया सब डिवीजन है और दक्षिण की ओर मुंगेर सदर सब डिवीजन और जमुई सब डिवीजन है। उत्तर की ओर खगरिया सब डिवीजन में 8 नदियों का प्रवाह गंगा में आकर गिरता है जिसकी वजह से भयंकर बाढ़ है । उसमें मनुष्यों की जान माल और फसल का जो नुकसान हुआ है उसका पूरा पूरा ब्यौरा दिया जाये। दक्षिण की ओर जमुई सब डिवीजन में तीसरी बार सूखा पड़ा है। सन् 66 में जब प्राइम मिनिस्टर गई थी तो जमुई एरोड्रोम से लेकर सिकन्दरा तक जिस रास्ते से गुजरी थीं वहां पर दो तीन बिजली के ट्यूबवेल दिये गए लेकिन जिघर नहीं गई वहां ज्यों का त्यों छोड़ दिया गया। वहां पर इस बार भी दुर्भिक्ष की स्थिति है। इसलिए मैं आपके माध्यम से सेन्ट्रल गवर्नमेंट की उस टीम से रिक्वेस्ट करता हूं कि इस बार जब वे जमुई जायें तो वहां पर थाना-वाइज निरीक्षण करें कि कहां कहां पर ट्यूबवेल देना जरूरी है।

श्री प्रकाशवीर शास्त्री (हापुड़) : मैं मन्त्री महोदय की सहायता के लिए कहना चाहता हूं कि सिद्धेश्वर प्रसाद जी जब मन्त्री

नहीं थे तब बहुत सीधे थे। लेकिन मन्त्री होने के बाद वे ज्यादा सावधान हो गए हैं। उनकी सावधानी को उद्बोधित करते हुए मैं कहना चाहता हूं कि कम से कम वे इतना स्वीकार कर लें कि जितनी जानकारी आज दे सकते हैं वह आज दे दें और जो जानकारी आज नहीं दे सकते हैं वह डाक द्वारा सदस्यों को भेजवा देंगे और उसमें यह भी बता देंगे कि सरकार क्या कार्यवाही कर रही है।

श्री सिद्धेश्वर प्रसाद : मैंने यह तो पहले ही स्पष्ट कर दिया था कि जो जानकारी मुझे आज मिल जायेगी वह आज ही सदन को दे दूंगा लेकिन आप लोगों ने उस पर ध्यान नहीं दिया।...(**व्यवधान**)...इसके अतिरिक्त मैंने यह कहा था कि पूरी जानकारी आज देना सम्भव नहीं है।

तीन बातें हैं जिनकी ओर मैं सदन का ध्यान आकृष्ट करना चाहता हूं। पहली बात तो यह है कि जहां तक सूखे का सवाल है उसका सम्बन्ध खाद्य तथा कृषि मंत्रालय से है इसलिए उसके सम्बन्ध में उस मंत्रालय से सूचना दी जा सकती है। दूसरी बात यह है कि जहां तक बाढ़ का सम्बन्ध है, उसका सम्बन्ध राज्य सरकारों से है। हम लोग जो भी सूचना सदन को देते हैं वह सूचना राज्य सरकारों से ही प्राप्त करते हैं। इसी लिये मैंने कहा था कि आज शाम तक राज्य सरकारों से पूरी सूचना हमको प्राप्त नहीं हो सकेगी। लेकिन मैंने यह भी स्पष्ट कर दिया था कि जो भी सूचना प्राप्त होगी वह मैं सदन के सामने रख दूंगा।

SHRI K. SURYANARAYANA (Eluru) : Sir, I want to raise an urgent and important matter for the consideration of the Government regarding setting up new cooperative sugar factories in the Fourth Plan. The Government of India has issued licences for 36 cooperative sugar factories in the country. But the Government are not supplying iron and steel required for the manufacture of machinery. The manufacturers of machinery are demanding Rs. 15 lakhs to Rs. 20 lakhs extra over and above the fixed rate. I would request the Government to arrange to supply iron and steel in time. Otherwise, no purpose will be served.

Then, for each factory, the Government are losing Rs. 50 lakhs of revenue every year by way of excise duty and sales-tax, etc. if the factories are not commissioned in time. This is a very urgent matter on which the Government should take an immediate action to supply iron and steel to them. The shareholders, the rowers, are losing Rs. 5000 every day as interest to the I.F.C. and other financial agencies. The Central Government and the State Governments are also standing sureties for the loan. Hence the responsibility lies on the Government. Last year, the growers had to burn the sugarcane because the existing factories were not taking any sugarcane for crushing. I want an urgent reply from the Minister.

MR. CHAIRMAN : The Minister of Steel, Shri B. R. Bhagat, is not here. The Minister of Parliamentary Affairs has heard you and he will ask the Minister concerned... (*Interruption*).

SHRI RAGHU RAMAIAH : Sir, before you give any direction, I would like to submit one thing. The Ministers are not here. If anybody goes on raising any matter on any subject, is it possible to do anything ? This is not the practice of the House. This will create very many difficulties. There should be a proper notice and the Ministers should be ready with it. (*Interruptions*)

SHRIMATI SUCHETA KRIPALANI (Gonda) : With your permission, Sir, I want to raise a matter of urgent public importance. A very disturbing news has appeared in today's papers that Russia has supplied 200 big guns and 50 tanks (T-54-55) to Pakistan. This news has come from no less an authority than the Institute of Strategic Studies. The Director of the Institute of Stragetic Studies has confirmed this news. This Institute is supposed to be the most reliable source of information in this regard. We presume this information is correct. This will upset the balance of arms between the two countries and will lead to insecurity on our territory. We would like to know from the

[Shrimati Sucheta Kriplani]

Government full details about this matter and what the Government propose to do in this regard.

श्री अटल बिहारी वाजपेयी : सभापति महोदय, मुझे केवल एक शब्द कहना है । सोवियत रूस के नक्शों के बारे में हमने देखा कि हमारी कीमत पर सोवियत रूस कम्युनिस्ट चीन को संतुष्ट करना चाहता है। आज का समाचार यह बतलाता है कि सोवियत रूस पाकिस्तान को बड़ी मात्रा में हथियार दे रहा है। जब अमरीका ने हथियार दिये थे तब हम ने विरोध किया था लेकिन अमरीका का हथियार देना इस आधार पर था कि पाकिस्तान अमरीकी सैनिक संधि में शामिल था । वह सैनिक संधि सोवियत रूस के खिलाफ थी। अब सोवियत रूस ने अपनी नीति में परिवर्तन करके पाकिस्तान को इतनी बड़ी मात्रा में हथियार देना शुरू कर दिया है। इससे देश की सुरक्षा के बारे में गम्भीर परिस्थिति पैदा होती है। इसके बारे में सरकार को सदन को विश्वास में लेना चाहिए और सुरक्षा के सारे प्रयत्न करने चाहिएं । यह जो सैनिक सन्तुलन बिगड़ रहा है यह कहीं देश की सुरक्षा के खिलाफ न जाय ।

श्री मोलूह प्रसाद (बांसगांव) : इसके लिए कल हाउस की बैठक कर ली जाय। (*Interruptions*).

श्री अमरेश्वर मिश्र (फूलपुर) : सभापति महोदय, मैं आपकी आज्ञा से केवल एक मिनट लेना चाहूंगा । यहां मिर्धा साहब बैठे हैं उनसे मैं बयान चाहता हूं। कल स्पीकर को एक स्मृतिपत्र देने के लिये आते हुए समाजवादी युवजन सभा के 16 लोग पटेल चौक पर गिरफ्तार किये गये । इस सदन में कई बार मांग की गई है कि संसद के इर्द-गिर्द जो दफा 144 लगी हुई है वह खत्म की जाय। 16 लोगों से इस संसद में कोई तोप नहीं गिर जाती यह दफा 144 क्यों लगाई हुई है ? वह लड़के मांग कर रहे थे कि राजकुमार जैन जिन्हें हिन्दी में इम्तिहान देने के लिए फेल किया गया है उन्हें पास किया जाय, उनकी यूनियन का अधिकार सुरक्षित किया जाय और दिल्ली युनिवर्सिटी में जो भाई भतीजावाद और बेईमानी की जा रही है उसे खत्म किया जाय। मैं मिर्धा साहब से चाहूंगा कि वह इस दफा 144 को खत्म करें। जब चव्हाण साहब इस मिनिस्ट्री से गये थे तो उम्मीद हो गई थी कि यह अनुचित दफा भी चली जायगी। मैं मंत्री महोदय से चाहूंगा कि वह इस बारे में वक्तव्य दें।

SHRI NATH PAI : Mr. Chairman, I feel deeply concerned to have to claim your attention. It is a matter of vital importance. When the House expressed its grave concern, you, Mr. Chairman, will recall....(*Interruptions*)

MR. CHAIRMAN : Mr. Pandey, kindly resume your seat.

SHRI NATH PAI : Mr. Chairman, you will perhaps recall, I trust you were present when the House expressed its grave concern about developments regarding national flag and some States, at least one State, wanting its own State standard. At that time, the Prime Minister assured us that the whole matter including flying of separate standards on Rashtrapati Bhavan and Governor's Houses will be looked into. We do not know how she is proceeding in the matter. She told us that she would call a meeting of the Chief Ministers. I don't think this is a subject only for the Chief Ministers.

Sir, in the meanwhile, has come a very humiliating news that in the State of Tamil Nadu a flag was flown with a print of a dog along with the national flag.

SHRI ANBAZHAGAN (Tiruchengode) : It is not on behalf of the State. It is some miscreants who have done it.

SHRI NATH PAI : Whosoever did it....

SHRI ANBAZHAGAN : Mr. Nath Pai,

don't compare the State Government with the miscreants on any account.

SHRI NATH PAI : I want to submit, Mr. Chairman, I assure Mr. Anbazhagan that I never suggested that it was the State Government which did it. But the logical consequence was : once you ask for a different standard, in Tamil Nadu along with the State emblem and the national emblem a dog was put and the flag was shown. This is highly humiliating and the Government should make up its mind calling the Leaders of the Opposition, and a decision must be taken. If this is to be a decision between the State Chief Ministers and the Prime Minister, I am afraid things like this are bound to happen. In the light of this, may I know whether the Government is thinking of consulting and taking into confidence the Leaders of the Opposition before this matter is finally taken up with the Chief Ministers ? I, for one, want to express my protest against this matter of consulting the Chief Ministers. We want to be consulted. The national flag is not a matter to be decided between the Prime Minister and the Chief Ministers.

श्री देवराव पाटिल (यवतमाल) : सभापति महोदय, मेरा एक सुझाव है कि आज चूंकि इस सत्र का अन्तिम दिन है और अनेक माननीय सदस्य महत्त्वपूर्ण प्रश्नों को उठाना चाह रहे हैं इसलिए उचित यह होगा कि बजाय इसके कि हाउस को इस तरह से समय लिया जाय क्योंकि एक तो सम्बन्धित मंत्री हो सकता है कि इस समय हाउस में उन्हें सुनने और जवाब देने के लिए मौजूद न हों और मौजूद भी हों तो तत्काल जवाब देने की स्थिति में न हो इसलिए माननीय सदस्य अपने अपने विचार अथवा सुझाव जो वह अभी इस तरह से यहां पर उठाना चाह रहे हैं वह उन्हें अध्यक्ष महोदय को लिख लिख कर भेज दें और फिर अध्यक्ष महोदय आज चूंकि सैशन का आखिरी दिन है इसलिए शाम के वक्त एक घंटे का समय निश्चित कर दें जिसके कि बीच सम्बद्ध मंत्री लोग उन उठाये गये प्रश्नों के उत्तर दे दें ।

MR. CHAIRMAN : Mr. Anbazhagan. Rest of the hon Members may kindly resume their seats. Mr. Banerjee, you will get a chance.

SHRI ANBAZHAGAN : Mr. Chairman, the hon. Member, Mr. Nath Pai, has raised an issue which is more pertaining to the State concerned. It is not concerned with this Parliament nor even it has anything to do with the sovereignty of this country. It is only a State standard. It is more or less an emblem. It is an additional emblem. It has nothing against the national flag or the national honour.

SHRI SURENDRANATH DWIVEDY : It is not so simple.

SHRI ANBAZHAGAN : And as such even the letter from the Chief Minister to the Prime Minister was because of his courtesy and respect to the Prime Minister.

SHRI NATH PAI : Is it going to be placed on the Table of the House ?

SHRI ANBAZHAGAN : It is because of the courteous relationship that the Chief Minister wants to maintain with the Prime Minister and the Government that he has written all that. The State Government and the State Legislature have got every right, as we have an emblem even now, the '*Gopuram*' (the temple) is the emblem.

It is not a separate flag. It is an additional emblem for the State alone. It is not at all against the national interest and national integration and even national honour. With all respect to the national flag, the State has got every right. In the State Assembly they can pass a Resolution to that effect. And, therefore, may I request the House to remember that the Prime Minister or the Chief Minister or anybody considering the issue does not in any way mean that we are curtailing the right of the State Assembly and I request the autonomy of the State Assembly should be maintained. On no account our Hon. Members should indulge in such things, as to create any misunderstanding that the Chief Minister of Tamilnadu is aginst the national interest.

12 hrs.

SHRI NATH PAI : Mr. Chairman, on a point of order. There is the directive by

[Shri Nath Pai]

the Speaker. This is the last day of the session. The directive was with regard to what correspondance was there between the Chief Minister of Tamilnadu and the Prime Minister, and that it may be laid on the Table of the House. May I know what has happened to the directive ?

SHRI SONAVANE (Paudharpur : Why should we allow this discussion to go on now ? The time for the discussion on the subject of Scheduled Castes and Scheduled Tribes is unnecessarily being taken away by this. It is a waste of time. Our time is curtailed. Why should they bring all this discussion at the fag end of the session ? Is this the way to conduct the business of the House ? The time for the discussion of the subject of Scheduled Castes and Scheduled Tribes is being taken away. If they want, they may bring it at the end of the day.

MR. CHAIRMAN : Are you not aware that important questions are raised by hon. Members everyday ? The debates on the Scheduled Castes and Scheduled Tribes will start just now. Don't complicate matters.

श्री रामजी राम (अकबरपुर) : रूस जब पाकिस्तान को हथियार देता है तो इनको बहुत दर्द होता है। काश यहां लोगों को, हरिजनों और आदिवासियों को जो जानवरों की जिन्दगी बिता रहे हैं, उनको उसने हथियार दिये होते और तब हम देखते कि किस तरह से ये हमारे साथ बेइंसाफी करते । आज का दिन शैड्यूल्ट कास्ट्स और ट्राइब्ज पर बहस के लिए नियत किया गया था। वह भी शुरू नहीं हो पा रही है। मैं प्रार्थना करता हूं कि अविलम्ब आप उस बहस को जारी करें। वर्ना हम सभा की कार्रवाई नहीं चलने देंगे ।

SHRI H. N. MUKERJEE (Calcutta-North-East): I would only suggest that instead of trying to discuss things in an atmosphere which is likely to become acrimonious, may we not expect a statement from Government about what Shri Nath Pai suggested, about the procedure of consultation by the Prime Minister over the issue of the national flag which is being followed by the Government, and whether in those consultations the representatives of the opposition would also have their share ? I say this may be done without any prejudice to the merits of the issue and without the slightest reflection on the Government of Tamilnadu on account of what they have done or not done. They have raised a certain issue which required to be settled by conversation, by dialogue and in that dialogue the House expects that it is taken into consideration. That is what I want Government to take into account. That is all.

SHRI S. M. BANERJEE : May I make one submission ? I would not take more than half a minute.....

MR. CHAIRMAN : It was at the hon. Member's request that the session was extended for today for discussing the reports of the Commissioner for Scheduled Castes and Scheduled Tribes. But other matters are being discussed, and all Members are getting agitated over it.

SHRI S.M. BANERJEE : I would not take more than half a minute.

MR. CHAIRMAN : If I were to allow him, how can I prevent half a dozen others from speaking ?

SHRI NATH PAI : The session was extended at his behest, but not for him only.

श्री राम धन (लालगंज) : मेरा निवेदन है कि सदन की आज की बैठक मेरे सुझाव पर बढ़ाई गई थी । दूसरी बातें जो ये लोग ला रहे हैं, ये हरिजनों और आदिवासियों के साथ दुश्मनी कर रहे हैं । इस तरह से जो समय उस पर दिया जाना है, उसको बरबाद कर रहे हैं। ये हरिजनों और शैड्यूल्ड कास्ट्स के दुश्मन हैं जो इस तरह से समय बरबाद कर रहे हैं। मैं चाहता हूं कि आप उसपर बहस शुरू करें। अगर ऐसा नहीं किया जाता है तो हाउस को चलने नहीं दिया जाए ।

SHRI S.M. BANERJEE : I would not take more than half a minute.

MR. CHAIRMAN : I would request the hon. Member to co-operate with me. Otherwise, I cannot prevent half a dozen other Members from speaking.

SHRI S.M. BANERJEE : Let them abuse me, but I shall *haath jodoonga* before them.

Today is the last day of this session. The Home Minister is here. Let them make a statement regarding the Delhi policemen who are still on the streets. We were assured by the Home Minister that Government will make a statement. Let them make a statement today that they will take them back.

12.07 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF AGRICULTURAL RE-FINANCE CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : On behalf of Shri Vidya Charan Shukla :

I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1969, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See* No. LT-4161/70]

DELHI MILK SUPPLY CORPORATION BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to move for leave to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental thereto."

SHRI JYOTIRMOY BASU (Diamond Harbour) : What about the production of milk ? The hon. Minister says that the Delhi Milk Supply Corporation is going to acquire and distribute milk. They are distributing only sub-standard milk powder imported from New Zealand and which is being dumped on this country, by converting it into milk. What is the Government doing to increase the milk production as such ? Dairy development is in the doldrums. Government have utterly failed to develop milk production.....

MR. CHAIRMAN : Order, Order. This is not the way to interrupt.....

SHRI JYOTIRMOY BASU : I am talking about milk which would be of interest to you also.

श्री शिव चन्द्र झा (मधुबनी) : मैं इस विधेयक का विरोध करता हूं। पहली बात तो यह है कि इन्होंने राष्ट्रपति की सिफारिश ली है जिस की कोई जरूरत नहीं थी। आप 274 आर्टिकल को पढ़ लें। मैं उसको पढ़कर समय बरबाद नहीं करना चाहता। उसकी जरूरत नहीं थी। प्रिवी पर्स के बारे में जब बात उठाई गई थी तब सरकार ने कहा था कि एबंडेंट काशन। लेकिन मैं कहूंगा कि एबंडेंइट नकम्पीटेंस की वजह से ऐसा कर रहे हैं। सिफारिश चाहिए या नहीं चाहिए, यह सरकार को पता ही नहीं है। बेमतलब सिफारिश ली है। इसको लेने की जरूरत नहीं थी।

जहां तक इस विधेयक के मकसद का ताल्लुक है, वह इससे पूरा नहीं होगा। दिल्ली मिल्क स्कीम को ये कारपोरेशन का रूप देने जा रहे हैं। मैनेजिंग डायरेक्टर, चेयरमैन

*Published in the Gazette of India Extraordinary Part II, Section 2 Dated 4-9-70.

[श्री शिव चन्द्र झा]

आदि सब लोग चुनिंदा लोग हैं, वे बरकरार रहेंगे। जो कर्मचारी हैं उनके प्रतिनिधियों को अगर नहीं लिया जाएगा, उनका पार्टिसिपेशन नहीं होगा, तो जो मकसद है वह पूरा नहीं होगा। यह पब्लिक सैक्टर अंडरटेकिंग है और इसमें अगर वर्कर्ज़ का पार्टिसिपेशन नहीं होता है और विधेयक में इसके लिए कोई गुंजाइस नहीं रखी गई है, इस वास्ते इसका मकसद जो है वह पूरा नहीं होगा। मैं चाहता हूं कि पार्टिसिपेशन के बारे में इसमें संशोधन करके मन्त्री महोदय नया बिल लाएं।

SHRI ANNASAHIB SHINDE : I have full sympathy with the points raised by the hon. Member. As far as the merits are concerned, they can be taken up at the time of the consideration of the Bill. The points that he has raised can be raised by him by way of amendments, and we can consider them at the appropriate time when the Bill is taken up.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a corporation, for the purpose of acquiring, distributing and selling milk and milk products in the Union territory of Delhi and other areas and for matters connected therewith or incidental there to".

The motion was adopted.

SHRI ANNASAHIB SHINDE : I introduce* the Bill.

12.10 hrs.

REPORTS OF MOTIONS RE : COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND COMMITTEE ON UNTOUCHABILITY —*Contd.*

MR. CHAIRMAN : Further consideration of the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, namely :

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69 laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970 respectively."

and further consideration of the following motion moved by Shri Suraj Bhan on the 20th May, 1970, namely :

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

Shri Janeswar Misra was on his legs last time. He may continue.

SHRI SURAJ BHAN (Ambala) : On a point of clarification. सभापति महोदय, आइटम 4 पर दिया गया प्रस्ताव मेरे नाम से है। इससे पहले कि श्री जनेश्वर मिश्र अपना भाषण शुरू करें, मैं एक बहुत इम्पार्टेन्ट और सीरियस बात इस हाउस के सामने रखना चाहता हूं।

हिन्दुस्तान में जो कानून है, वह हिन्दुस्तान के हर एक नागरिक के लिए बराबर लागू होना चाहिए। लेकिन इस मुल्क में रहने वाले हरिजन-आदिवासियों की बद-किस्मती यह है कि उन के साथ दूसरे नागरिकों से मुख्तलिफ सलूक किया जाता है। एक आम आदमी को किसी अपराध का शुबहा होने पर हवालात में बन्द कर दिया जाता है। लेकिन महाराष्ट्र की तहसील बकालकुआ, जिला धुलिया में एक आदिवासी को मामूली सा शुबहा होने पर पकड़ लिया गया और तहसील के दालान में एक खम्भे के साथ उसके पांवों में बेड़ी डाल

* Introduced with the recommendation of the President.

कर बांध दिया गया। बारिश, धूप और रात, हर वक्त उस को वहां ही रखा गया। तमाम शहर के लोग वहां आते हैं और बच्चे और औरतें उस पर हंसती हैं। मैं आपके सामने उस गरीब का यह चित्र रखना चाहता हूं। उसके पांवों में मवेशियों की तरह बेड़ी पड़ी हुई हैं। हिन्दुस्तान का कानून सब नागरिकों के लिए बराबर होना चाहिए। आदिवासियों के लिए कोई अलाहिदा कानून नहीं होना चाहिए। अगर आप इजाजत दें, तो मैं इस चित्र को सदन के टेबल पर रखना* चाहता हूं।

MR. CHAIRMAN : I have to make it clear that there is a long list of speakers in spite of the fact that we have already devoted 15-16 hours to this. Members are interested in the Minister's reply to the various points raised. Hence we should leave sufficient time for that. I would request members to be as brief as possible.

SHRI SONAVANE (Poudharpur) : I want to know what is the time allotted, how much of it is spent and what is left. Then I want to raise a very important point.

MR. CHAIRMAN : Out of the 20 hours allotted, six hours were left. The Speaker, in consultation with the House, had cut it down from 6 to 3 hours. I would call the Minister at 3 P.M.

SHRI SONAVANE : On a point of order. Last time on my motion, the House was good enough to raise the allotment of time to 20 hours. Out of that, 14 hours are utilised and 6 remain. Under rule 338, a motion shall not be moved or passed in the same session identical to the one on the the same subject on which a decision has already been taken. So unless rule 338 is suspended and the original decision of the House rescinded, the decision regarding allocation of time cannot be changed, Until and unless that is done, the original allotment stands. Already one hour has been taken up on miscellaneous items and again there is grading of time. Even against rules, this is being done. How can we tolerate it ? Therefore, this is very important, and I insist that this rule should be waived and only then this can be done. Otherwise six hours should be given. I want a definite ruling.

श्री मोलहू प्रसाद (बांसगांव) : सभापति महोदय, माननीय सदस्य कह रहे हैं कि इस प्रस्ताव पर छः घंटे तक बहस होनी चाहिए। अगर ऐसा किया गया, तो मन्त्री महोदय उत्तर नहीं दे सकेंगे। क्या उनका मन्शा यह है कि मंत्री महोदय उत्तर न दे सकें ? वह चाहते हैं कि सिर्फ चर्चा हो और मंत्री महोदय का उत्तर न दिया जा सके। क्या उसके लिए हाउस एक दिन और बैठेगा ? स्पीकर की रूलिंग है कि तीन घंटे तक बहस हो।...(**व्यवधान**)... वह चाहते हैं कि मंत्री महोदय उत्तर न दे सकें। वह षड्यन्त्र रच रहे हैं। वह मिनिस्टर को बनाना चाहते हैं।...(**व्यवधान**)... रूल्ज हमारे पास भी मौजूद हैं। हम इन का नाटक देखकर जायेंगे।...(**व्यवधान**)...

श्री सोनावने : हम इन का नाटक देखेंगे। ...(**व्यवधान**)...

श्री शिव नारायण (बस्ती) : मेरा सुझाव यह है कि आज 4 बजे तक यह डीबेट चले और ठीक 4 बजे मिनिस्टर साहब रेप्लाई करें।

SHRI R.D. BHANDARE (Bombay Central) : You can allow them on any subject you like, but let the discussion on this subject be started.

MR. CHAIRMAN : I requested Mr. Sonavane to let the debate continue.

SHRI SONAVANE : My point of order is very relevant.

MR. CHAIRMAN : Every Member's point of order is very relevant.

SHRI JYOTIRMOY BASU (Diamond Harbour) : After a thorough discussion with the hon. Speaker yesterday, it was decided

* The Speaker subsequently not having accorded the necessary permission, the document was not treated as laid on the Table.

[Shri Jyotirmoy Basu]

that the discussion on the supply of fish under rule 193 will be taken up at 3 O'Clock and that it will last for one hour. The other discussion can be resumed afterwards and it can go on till whatever time they wish. In the List of Business it was put in consultation with the hon. Speaker. I would very much wish that it is not altered because it is also an equally important problem.

SHRI SHEO NARAIN : We are not going to tolerate this delaying tactics. I seek your protection.

डा० सुशीला नायर (झांसी) : माननीय सदस्य, श्री सोनावने, ने जो बात कही है, उसमें तथ्य है, लेकिन मेरा निवेदन है कि इस डीबेट को चलाया जाये और जैसी स्थिति हो, उसके अनुसार काम किया जाये। जैसे, पेटेन्ट्स बिल के लिए दस घंटे का समय रखा गया था, लेकिन हमने उसको जल्दी खत्म कर दिया। अगर 3 या चार बजे तक काफी माननीय सदस्य बोल लें और कोई बोलने के लिए खड़ा न हो, तो मंत्री महोदय का जवाब हो जाये। रूल को ससपेंड करने की फार्मेलिटी की आवश्यकता नहीं है। आप इस पर विचार करके अपना रूलिंग दें।

श्री मोलहू प्रसाद : चाहे इस विषय पर एक घंटा ही बहस हो, लेकिन मंत्री महोदय का उत्तर जरूर होना चाहिए।

SHRI SEZHIYAN (Kumbakonam) : Mr. Sonavane has raised a very valid point because we extended this Session by one day just to discuss the most important unfinished subject of Scheduled Castes and Scheduled Tribes, but unscheduled business has intervened and already one and half hours have been taken away. Therefore, I suggest that today being the last day, we may forego the lunch hour so that we can have one hour more.

सभापति महोदय : देखिए, हम सब लोग यह चाहते हैं कि यह जो विवाद है यह चूंकि पिछले सत्र से चला आ रहा है इसलिए इस पर बहस पूर्ण होकर मंत्री महोदय का उत्तर आज निश्चित रूप से आना चाहिए। वरना यह सब विवाद करना व्यर्थ हो जायगा। इस कारण इस बात पर बहुत आग्रह मत करें कि पांच घंटे या 6 घंटे यह चले। इसका प्रश्न नहीं है। उत्तर आना चाहिए। माननीय सदस्यों को ज्यादा से ज्यादा अवसर दिया जायगा ताकि उनकी भी बात हो जाय और मंत्री महोदय का उत्तर भी आ सके। इसलिए इस बात पर आग्रह मत करें कितने घंटे डिबेट चलेगी। पेड़ गिनने से हमें मतलब नहीं है। आम खाने से मतलब है। मैं सोचता हूं कि यह हो जाएगा। इसलिए आप इसको चलने दीजिए।

SHRI SONAVANE : I have to make one observation. The Minister should of course reply. But he is not going to stop the implementation of the schemes in the meanwhile. The debate should go on for the full time that had been allotted.

MR. CHAIRMAN : Shri Janeshwar Misra.

श्री जनेश्वर मिश्र (फूलपुर) : सभापति महोदय, जाति का पेंच इतना खतरनाक है कि हरिजन और आदिवासी लोगों के सवाल पर सोचते समय मुझे शक हो रहा है कि मौजूदा व्यवस्था में इन लोगों को कोई राहत दी भी जा सकती है। मुझे प्रिवी पर्स पर श्री एस० एम० जोशी की बात याद आई कि इस संविधान से कोई बड़ी तब्दीली नहीं हो सकती। आपकी पेरूमल कमेटी की रिपोर्ट के बारे में मुझसे मौलहू प्रसाद जी ने कई बार कहा कि आप बोलते समय कहना कि यह सेंट परसेंट लागू कर दी जाय। मैं भी चाहता हूं कि हो जाय। लेकिन उसके साथ-साथ जब संविधान की किताब पर नजर जाती है और उसमें भी खास तौर से धारा 335 की तरफ तो मुझे शक होता है कि पेरूमल कमेटी का एक अक्षर भी लागू होगा। धारा 335 कहती है :

"The claims of the members of the Scheduled Castes and the Scheduled

Tribes shall be taken into consideration, consistently with the maintenance of efficiency of administration, in the making of appointments to services and posts in connection with the affairs of the Union or of a State."

अब यह बहुत ही खतरनाक धारा है। जब तक यह धारा संविधान की निकाली नहीं जाती हिन्दुस्तान में हरिजनों को एक रत्ती जगह न तो राज्य की सरकार से मिलने वाली है, न देश की सरकार से मिलने वाली है। हम लोग विडंबना करेंगे यहां पर, इसके अलावा और कुछ नहीं।

यहां पर मैंने बहुत धीरज से सारी बहस सुनी और मुझे पिछले दो बार एक-एक दो-दो मिनट बोलने की इजाजत भी मिली। उसके बाद आज फिर इजाजत मिली है। मैंने हरिजन सदस्यों के मुंह से सुना, कइयों ने यह कहा था कि हमारा तन भी भूखा है और मन भी भूखा है। लेकिन हमारे तन को रोटी मिलनी चाहिए इसकी गारन्टी हो। मैं उनसे केवल इतना ही कहूंगा कि अगर तन भूखा होता है तो मन जलील हो जाता है और मन भूखा होता है तो तन भी जलील हो जाता है। दोनों का एक रिश्ता है। दुर्भाग्य से इस देश में तन का और पेट का मालिक बनिया रहा है और मन का मालिक बामन रहा है। आज भी हिन्दुस्तान में इस देश के मन की मालिक बामन की बिटिया है और तन के मालिक बिरला साहब बने हुए हैं। यह सिलसिला चल रहा है। दोनों में एक सांठ-गांठ चलती है। पुराना किस्सा हमने सुनाया था। पिछले हजार साल से बामन और बनिया ने मिलकर के हिन्दुस्तान की आत्मा के रस को निचोड़ा। आज जरूरत आ गई है कि शोषण की इस चक्की को तोड़ा जाय। लेकिन पिछले 20-22 साल में जो यह हजार साल का जाति वाला रोग था उसने एक कोढ़ की बीमारी का रूप ले लिया है और वह है भोग का कोढ़। जब तक भोग का कोढ़ खत्म नहीं होता जाति का रोग आप मिटा ही नहीं सकते हैं।

यहां पर हरिजनों से भी मैं एक निवेदन करूंगा। सही है कि उनकी हालत बहुत खराब है और इतनी खराब हालत इन्सान की होनी नहीं चाहिए। लेकिन इसके साथ-साथ जो हरिजन लोग थोड़ा उठ जाते हैं वह ऊंची जाति की खराब आदतों की नकल करते हैं। मैंने कइयों को देखा है जनेऊ पहनते हुए, कंठी डालते हुए। जनेऊ को मैं गन्दा मानता हूं। कंठी को मैं गन्दा मानता हूं और इसलिए मैं पिछड़े लोगों से कहूंगा कि आप अगले के बराबर जाओ, उनसे आगे भी निकल जाओ लेकिन उनकी खराब आदतों की नकल मत करना नहीं तो जिस जाति प्रथा को मिटाने जा रहे हो, वह बनी रह जायगी।

यहां पर शिवनारायण जी ने कहा था कि हरिजन भीख नहीं मांगते हैं। उनकी याददाश्त के लिए मैं बता देना चाहता हूं पिछली बार भी मैंने बताया था—एक जाति होती है डोम जिसके घर में रोटी कभी नहीं पकती है...

श्री शिव नारायण : मैंने यह कहा था कि ब्राह्मण की तरह हरिजन भीख मांग कर नहीं खाते हैं, वह मेहनत करके खाते हैं।

श्री जनेश्वर मिश्र : मैं वही कर रहा हूं। डोम जाति के घर में रोटी पकती ही नहीं। वह रात में नौ बजे अपने घर से निकलता है। ब्राह्मण अहीर कुर्मी इनके दरवाजे पर आवाज लगाएगा। उसको लोग जूठा टुकड़ा देंगे जिसको खाकर वह गुजर करेगा। शिव नारायण जी अच्छी तरह से जानते हैं, आपकी कांग्रेस पार्टी के अध्यक्ष जगजीवन राम जी भी जानते होंगे, बहुत से हरिजन ऐसे हैं खास तौर से उत्तर प्रदेश के पूर्वी जिले में और बिहार में जो खलिहानों पर खांचियां लेकर बैठे रहते हैं। बैल जब दोनी करता है तो गेहूं खाता है। उसके गोबर से गेहूं निकलता है। हरिजन वह गोबर इकट्ठा करता है। बरसात के दिनों में जब गड्ढे में पानी लगता है तो हरिजन वह गोबर ले जाकर उसमें धोता है।

[श्री जनेश्वर मिश्र]

गोबर की मिट्टी निकल जाती है, केवल गेहूं रहता है और आज बरसात के मौसम में हिन्दुस्तान के करीब एक करोड़ हरिजन गोबर की रोटी खा रहे हैं । इसके अलावा भी, बारातों में दावत होती है। आम बंटता है। हरिजन का बेटा आम की गुठली इकट्ठा करता है। उसकी रोटी बनाकर खाता है । क्या आप चाहते हैं इससे भी बड़ा अपमान ? हमारे माननीय सदस्य अर्जुन सिंह जी भदौरिया के चुनाव क्षेत्र में वहां का पुलिस का अफसर एक हरिजन लड़के को बुलाता है और उसकी मां को बुलाता है, उससे कहता है कि अपनी मां के साथ जिना करो। वहां अर्जुन सिंह भदौरिया जी गिरफ्तार हुए, गोलियां चलीं, लोग मरे ...(व्यवधान)...मैं जल्दी समाप्त कर रहा हूं।

तो मैं चाहता हूं कि इस पर ईमानदारी से गौर करना चाहिए और ईमानदारी से गौर करने के बाद 335 धारा अगर खत्म की जा सकती है तो उसको खत्म कर दीजिए और हरिजन, पिछड़े, गरीब, औरतों, मुसलमानों और आदिवासियों को विशेष अवसर देने की बात चलाइए। योग्यता की बात नहीं चलेगी । योग्यता के सम्बन्ध में मैं कहूंगा कि योग्यता बेमतलब होती है। जब तक हम पानी में उतरेंगे नहीं तैरेंगे कैसे ? युगों से ऊंची जाति के लोग पानी में उतरे हैं। उन्हीं की आदत बनी हुई है। यह समान अवसर का सिद्धांत आपको खत्म करना पड़ेगा । विशेष अवसर उनको देना पड़ेगा जैसे कोई लंगड़ा होता है तो उसको भी चलाने के लिए बैसाखी दी जाती है उसी से अपने गरीब पिछड़े हुए टूटी हुई टांग के लंगड़े हरिजन और आदिवासियों को बैसाखी देना है। 100 में 60 जगह दीजिए। हम तो यहां तक कहेंगे कि जितनी इनकी आबादी है उस हिसाब से इनको जगह बांट दीजिए। जब तक ये लोग अपने मन में रुतबा महसूस नहीं करेंगे, इनका मन ऊंचा नहीं होगा, यह देश आगे जा नहीं सकता, कमजोर बना रह जायगा।

इनके साथ अगर आप बहुत उदार हैं, तो ज्यादा वायदा मत कीजिये, केवल एक वायदा कर दीजिए कि आपका राष्ट्रपति या प्रधान मंत्री अगले 20 सालों तक कोई न कोई हरिजन जरूर होगा । अगर यह वायदा आप नहीं करते हैं तो वही ब्राह्मण, वही ठाकुर—यही लोग राष्ट्रपति, प्रधान मंत्री, क्लेक्टर, इन्जीनियर बनेंगे। मैंने 1947 के पहले के क्लैक्टरों की लिस्ट भी देखी थी, अंग्रेजों के जमाने की लिस्ट को देखा था और फिर 1947 के बाद की लिस्ट को भी देखा, इस लिस्ट में वही ब्राह्मण थे, वही ठाकुर थे, कायस्थ थे, इनके अलावा किसी को नहीं बनाया गया, आप उसको देख लें। जब मैं राष्ट्रपति और प्रधान मंत्री की बात कहता हूं तो आप कह सकते हैं कि हमने अपनी पार्टी का सद्र एक हरिजन को बनाया है। इसको मैं मानूंगा—लेकिन जैसे मछली का शिकार करना होता है तो उसके कांटे में थोड़ा चारा डाल दिया जाता है, मछली उस चारे के लालच में आकर उसमें फंस जाती है, बाबू जगजीवन राम चारे के अलावा कुछ नहीं हैं, हरिजनों को फंसाने के लिये आपने चारा फेंका है। अगर देना है तो बड़ा औहदा दीजिये।

यहां पर कुछ चर्चा शुरू हो गई है- बेटी के रिश्ते की। सभापति जी, बहुत ही ईमानदारी की चर्चा है, जाति की जड़ टूट नहीं सकती, जब तक इस रिश्ते के बारे में सरकार और देश गम्भीर नहीं होता है, लेकिन इसके साथ-साथ मैं हरिजन लोगों से कहूंगा—केवल बेटी रिश्ता ही नहीं, तो मैं मां का रिश्ता भी चाहता हूं, आज हरिजनों को अपनी मां की गोद में खेलने का अधिकार नहीं है, देश का एक करोड़ हरिजन अपने देश की धरती माता का मालिक नहीं है। आज देश में 14 करोड़ एकड़ जमीन फालतू पड़ी है, हम तो अपने देश के हरिजनों को भारत माता की गोद में खेलने के लिए बैठा रहे हैं, लेकिन यह सरकार उसके लिए भी तैयार नहीं है, हमको गिरफ्तार करती है। मुझे याद है—चौधरी रणधीर सिंह

का भाषण—जिसमें उन्होंने कहा था कि हम लोग तो मदारी हैं, हरिजनों और भूमिहीनों को फंसा देंगे। उस समय मैं बच्चा था, जब गांधी जी हिन्दुस्तान की आजादी की लड़ाई लड़ रहे थे, तिवारी जी भी उस समय उस लड़ाई को लड़ रहे थे, उस समय बहुत से अंग्रेजों के पिट्ठू, बहुत से रायबहादुर और रायसाहब गांधी जी को भी मदारी कहा करते थे। यह रायबहादुरी भाषा कांग्रेस पार्टी के लोग बन्द करें। मैं हरिजनों से कहूंगा कि यह जमीन का आन्दोलन उनके लिये है, तमाम भूमिहीनों के लिये हैं, भूमि किसी सरकार की मेहरबानी से नहीं मिला करती, भूमि हासिल की जाती है—कहा गया है : वीर भोग्या वसन्धरा—वीर ही जमीन का भोग कर सकते हैं, जमीन का मालिक और भागीदार वही हो सकता है, जिसके पास ताकत होगी, जो मजबूत होगा।

यह बड़ी विडम्बना है कि प्रधान मन्त्री के खेत में नौकरी करने वाला केवल 80 रु० महीना पाता है, पांच आदमियों का परिवार है, एक आदमी पर 16 रु० पड़ता है। इतनी बड़ी नाइन्साफी देश की हुकूमत की सबसे बड़ी गद्दी पर बैठने वाली प्रधान मंत्री करे, उसके बाद मजदूरी का सवाल, गरीबी का सवाल, हरिजनों के सवाल और देश की तकदीर को बदलने की चर्चा करना—एक विडम्बना मात्र है। मैं चाहूंगा कि देश की जनता आपकी इन हरकतों की निन्दा करे. ताकि आप आइन्दा इस कुर्सी पर न बैठ सकें और हरिजनों से कहूंगा कि इस सरकार से उम्मीद छोड़ो और इसको पलटने की कोशिश करो।

SHRI BASUMATARI (Kokrajhar) : Sir, you said that the Minister will be called upon to speak at 4 O'Clock. Before that we want that our Prime Minister and Home Minister should speak.

MR. CHAIRMAN : The Prime Minister will be speaking in the afternoon.

SHRI BASUMATARI : We requested her that it is not as Prime Minister alone but as Home Minister also tha she should speak and she has agreed.

MR. CHAIRMAN : She will speak in the afternoon. Shri Mirdha.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : Mr. Chairman, Sir, the House has been discussing these two resolutions for the last so many days and the Government welcomes this opportunity...(*Interruptions*)

श्री हुकम चन्द कछवाय (उज्जैन) : यह इतना महत्त्वपूर्ण विषय है कि सारा सदन चाहता है कि इसके बारे में प्रधान मंत्री यहां आकर बयान दें। क्या ये प्रधान मंत्री की तरफ से बोल रहे हैं ?

श्री शिव नारायण : धोखा न दो, मझधार में है नांव हमारी कह दो, इन्दिरा गांधी से कि खिलवाड़ न करो। हरिजनों आंखें खोल कर देख लो।

SHRI RAM NIWAS MIRDHA : The Prime Minister is busy in the other House and she is very keen to participate in this debate and she will intervene in the afternoon.

There are certain points regarding the services that have been raised which I would like to oover in the course of my reply. This debate has been going on for the last so many days and has given an opportunity to the Members of the House to raise variour questions regarding the welfare of Scheduled Castes and Scheduled Tribes people, a subject which the Government feels is of the highest importance. I would, briefly, try to reply to some of the matters as regards the reservation in the services for Scheduled Castes and Scheduled Tribes and try to answer some of the points that have been raised by the hon. Members.

It has always been the firm resolve of the Government that the members of the

[Shri Ram Niwas Mirdha]

Scheduled Castes and Scheduled Tribes should have their due share in the Government services and the Government policy has been evolving in such a manner that more and more accommodation is being given to these classes of persons for whom the Government has the highest regard.

श्री शिव चरण लाल (फिरोज़ाबाद) : अध्यक्ष महोदय, इसी सम्बन्ध में मेरा व्यवस्था का प्रश्न है। मंत्री जी ने कहा है कि नौकरियों के विषय में वे प्रयत्नशील हैं। मैं पूछना चाहता हूं कि हरिजनों को नौकरी में सीधा क्यों नहीं लिया जाता, कम्पीटीशन में बैठाकर क्यों लिया जाता है, जहां उनके नम्बर कम आते हैं।

SHRI RAM NIWAS MIRDHA : The recruitment policy has always been framed with a view to giving the greatest possible facilities to these backward classes. I would start by saying that the percentage of reservation has been enhanced with effect from 15th March, 1970 to be in level with the proportion of these communities in the total population. Broadly, where reservations have been provided at $12\frac{1}{2}$ per cent for Scheduled Castes in the past, reservations would now be 15%. The reservations for Scheduled Tribes have been increased from 5 to $7\frac{1}{2}$ per cent. It has been suggested that the reservations should be enhanced to 50 per cent particularly in the case of Class III and IV posts. The reservations have been provided in services not only for Scheduled Castes and Tribes but for released Emergency Commissioned Officers and Short Service Commissioned Officers in Class I and II posts and to Ex-servicemen in Class III and IV posts. The reservations for ECOs and SSCOs vary between 20 and $27\frac{1}{2}$ per cent whereas for Ex-servicemen it is 10 per cent in Class III posts and 20 per cent in Class IV posts. 10 per cent vacancies in Class III Posts of LDC are reserved for serving Class IV employees. The Supreme Court has held in Devadasan's case that the percentages of reservations for all categories cannot exceed 50 per cent of the vacancies. Taking into account the percentages of reservations already provided as also the carried forward vacancies to be utilised from time to time there is hardly any scope for further increasing the percentage of reservation within the permissible limit of 50 per cent as laid down by the Supreme Court. Besides, reservations have to be treated as an exception than as a rule in the matter of public employment and we have to see that some sort of an open competition also takes place so that the general seats also attract good candidates.

Many figures were quoted here that the present overall percentage in the Government employees is negligible. It is true that if we see the total number of Government employees and the present position, the percentage would not be very considerable. But things are gradually improving in as much as the vacancies that are reserved are being filled up by the persons who are entitled to that reservation. That the candidates of these communities are being selected even for higher services is evident from the fact that the full quota of vacancies reserved for Scheduled Castes, as well as the Schedule Tribes in IAS, IPS and the Central Services, recruitment to which is made through IAS etc. Combined Competitive Examination is being filled by them from 1964 onwards. From 1964 onwards in these higher posts all the reservations have been filled and to the extent the percentage of reserved officers in the higher services is increasing.

One thing that was raised here was regarding the criteria of suitability of a candidate. It was just mentioned that Art. 335 of the Constitution be deleted because that does not provide an opportunity for all. (*Interruptions*) This Article, in the opinion of some hon. Members, stands in the way of recruitment of Scheduled Castes & Scheduled Tribes candidates. All that I would like to explain here is : within the limitations of this Article various policy decisions that have been taken and the orders that have been issued to meet the situation. I would like to explain briefly to the hon. Members of the House.

SHRI SONAVANE : They are not observed. They are observed in the breach. That is our complaint.

SHRI RAM NIWAS MIRDHA : I quoted the figures that from 1964 onwards all the posts of IAS, IPS etc. have been

filled with this. I don't think there can be any breach in this statement that I have made and the other statement that I have made would also bear out the extent to which we have been able to succeed.

SHRI BASUMATARI : Now we have three pre-examination Centres in Allahabad, Madras and now in Punjab. We request that we should have similar pre-examination centres for Class II Service also.

SHRI RAM NIWAS MIRDHA : That suggestion is before us. My other colleague who runs these Services, I am sure, will answer that question.

श्री शिव चरण लाल : इसी लोक सभा में बी० ए० सैकेंड डिवीजन हरिजन लड़के को फेल कर दिया गया, उसको रेकूट नहीं किया गया क्योंकि वह हरिजन था।...**व्यवधान**...

श्री ओम प्रकाश त्यागी : सूटेबिलिटी की जो बात है वही खतरनाक है, उसी का दुरुपयोग होता है। मैं आपको जानकारी दे रहा हूं कि उनके योग्यतम लड़कों को भी नहीं लिया जाता है। बहाना बनाकर उनको निकाल दिया जाता है। केवल कागजों में उनको नौकरी दी जा रही है लेकिन वास्तव में उनको नौकरी नहीं मिल रही है।...**(व्यवधान)**...

श्री राम निवास मिर्धा : उसी को सेफगार्ड करने के लिए सरकार ने जो-जो आदेश जारी किए हैं वह मैं सदन के समक्ष रखना चाहता हूं।...**(व्यवधान)**...सूटेबिलिटी का जो क्राइटेरियन है वह सारी सर्विसेज पर लागू है लेकिन रिजर्व सीट पर सूटेबिलिटी जज करने के लिए हमने दूसरे कैंडीडेट्स के मुकाबले में एक और स्टैंडर्ड कायम रखा है। ...**(व्यवधान)**...

Instructions have already been issued informing UPSC and other recruiting authorities to select Scheduled Caste and Scheduled Tribe candidates against reserved vacancies by lower standards of suitability provided such lowering of standards does not militate against the maintenance of efficiency in administration.

SHRI SONAVANE : To judge suitability, who are they ? These people are not given a chance.

SHRI RAM NIWAS MIRDHA : Instructions, as I have said, have already been issued enabling the UPSC and other recruiting authorities to select Scheduled Castes and Scheduled Tribes candidates against reserved vacancies by lower standards of suitability.

I would like to point out that suitability is a pre-requisite for selection of any candidate against any post. The criteria of suitability is applied to general candidates more rigidly than in the case of Scheduled Castes and Tribes candidates. These relaxed standards of suitability are bound to give a definite edge to these candidates.

SHRI SHEO NARAIN : Will you define the word 'suitability' ?

SHRI RAM NIWAS MIRDHA : We have got UPSC and other statutory bodies mentioned in the Constitution. There are these bodies provided by the Government and they into the suitability of candidates. We cannot have any more fairer way of judging it than to be guided by these statutory bodies.

I would now like to tell about the steps taken by the Covernment to accelerate the induction of Scheduled Castes and Scheduled Tribes in all categories of services.

While making the appointments of the members of the UPSC, every endeavour is made to give representation to Scheduled Castes and Scheduled Tribes. The recommendation of the working group set up under the Chairmanship of Shri Yardi (the then Addl. Secretary, Ministry of Home Affairs) that it would be desirable to appoint persons from Scheduled Castes as Members of the recruiting authority such as State Public Service Commissions has been accepted by all the State Governments.

[Shri Ram Niwas Mirdha]

Recently the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes has recommended that similar representation should be given to Scheduled Castes and Scheduled Tribes in other recruiting bodies.

Now, the criterion of suitability has been re-defined. It has now been provided that if adequate number of Scheduled Castes/ Scheduled Tribes candidates are not available to fill reserved vacancies, for making up such deficiencies in the reserved quota, candidates belonging to Scheduled Castes/ Scheduled Tribes should be selected provided they are not found unfit for appointment to that particular post.

SHRI SONAVANE : What about minimum qualification ?

SHRI RAM NIWAS MIRDHA : Even if we say minimum, there should be some criteria of suitability.

SHRI SONAVANE : Who is to judge ? I will judge you as an unsuitable candidate.

श्री ओम प्रकाश त्यागी (मुरादाबाद) : क्या मन्त्री महोदय यह आश्वासन देंगे कि शेड्यूल्ड कास्ट का जो कोटा है उसपर दूसरे सवर्ण लोगों के केन्डीडेट्स को भर्ती नहीं किया जायेगा ? उनका कोटा खाली रहेगा जबतक कि उनके कैंडीडेट नहीं मिल जाते ?

श्री राम निवास मिर्धा : वही निवेदन कर रहा हूं। उनका कोटा दो साल तक चलता था लेकिन अब उसको बढ़ाकर तीन साल कर दिया गया है । जहां तक सूटेबिलिटी का सवाल है उसके स्तर में रिलैक्सेशन कर दिया है। यही तो मैं निवेदन कर रहा हूं कि जो भी आदेश जारी किए गए हैं उनकी मंशा यही है कि उनको ज्यादा से ज्यादा प्रोटेक्शन मिल सके और जो सरकार की नीति है उसका अच्छी तरह से परिपालन हो सके ।...(**व्यवधान**)...

श्री सूरज भान : मैं मन्त्री महोदय को बीच में इन्टरप्ट नहीं करना चाहता लेकिन उनके भाषण के बाद सवालात करने का मौका दीजिएगा ।...(**व्यवधान**)...

श्री ओम प्रकाश त्यागी : इन्हीं का लड़का है जिसको कि यहां पर फेल कर दिया गया । ...(**व्यवधान**)...

श्री शिव चरण लाल : दो बार उस लड़के को लोक सभा में फेल कर दिया गया चूंकि वह हरिजन था ।...(**व्यवधान**)...

SHRI RAM NIWAS MIRDHA : Revised procedure for advertisement of reserved vacancies has been prescribed in respect of vacancies filled otherwise than through competitive examination. In the first advertisement candidates of the reserved community only would be required to apply for the vacancies reserved for that community. The proviso so far inserted namely that general candidates would be considered if suitable scheduled castes or Scheduled Tribes candidates are not available, would be dispensed with in the first advertisement. If there is a certain vacancy, the advertisement will only say that only scheduled castes or Scheduled Tribes need apply. Therefore other candidates are not considered in the first advertisement, but only scheduled castes and scheduled tribes candidates.

If the recruting authority does not find any of the applicants from the reserved community fit for appointment, a second advertisement would be issued, calling for applications from candidates from the reserved community as well as the general candidates. The general candidates would be considered for appointment only if the candidate of the reserved community are once again not found fit for appointment. It has also been provided that Scheduled Caste and Scheduled Tribe candidates should be interviewed either on a separate day or on a separate sitting of the selection committee so that they would not be judged in comparison with general candidates. These are the various safeguards that we have put in this matter, and it is hoped that with these safeguards, enough protection would be available to the Scheduled Caste and Scheduled Tribes candidates.

SHRI R. D. BHANDARE : Since when have these safeguards come into existence ?

SHRI RAM NIWAS MIRDHA : I cannot say that, but these orders have been issued recently.

The period for carrying forward all the reserved vacancies.....

श्री ओम प्रकाश त्यागी : शैड्यूल्ड कास्ट्स की पोस्टों को दूसरी स्वर्ण जातियों के कैंडीडेट्स से नहीं भरा जाएगा यह आश्वासन दिया जाय। आखिर यह क्यों नहीं मानते कि हरिजनों का कोटा दूसरे कैंडीडेट्स से नहीं भरा जाएगा? यह आश्वासन मंत्री महोदय क्यों नहीं देते? हिन्दुस्तान में क्या लायक हरिजन कैंडीडेट्स ही नहीं मिलेंगे ? साफ तौर से आप इसका आश्वासन क्यों नहीं देते कि उनका कोटा आप दूसरी जाति वालों के कैंडीडेट्स से नहीं भरेंगे ? ...(**व्यवधान**)...

श्री शिव नारायण : अजी देना नहीं चाहते हैं उनकी नीयत दुरुस्त नहीं है। श्री जगन्नाथ राव की नीयत दुरुस्त नहीं है, इन्दिरा गांधी की नीयत दुरुस्त नहीं है इसलिए वह नहीं देना चाहते हैं...(**व्यवधान**)...

एक माननीय सदस्य : यह धोखा है।

श्री ओम प्रकाश त्यागी : अगर ऐसा नहीं है तो फिर इसके लिए आश्वासन देने में मन्त्री महोदय को हिचक क्यों हो रही है? उनको इसका ऐलान करते डर क्यों लगता है कि शैड्यूल्ड कास्ट्स का कोटा केवल शैडयूल्ड कास्ट्स के कैंडीडेट्स से ही भरा जायगा ?

श्री राम निवास मिर्धा : जैसा कि भारतीय संविधान में लिखा हुआ है कि 'सूटेब्लिटी' के क्राइटेरिया को ध्यान में रखते हुए जो भी रियायतें दी जा सकती हैं वह सभी उन्हें दी जा रही हैं। उनके बारे में मैं आपसे कहना चाहता हूं...

श्री रामजी राम (अकबरपुर) : जैसे कि हमारे मित्र माननीय सदस्य श्री सूरज भान ने अपने एक लैक्चर के दौरान बतलाया था कि एक लड़का जो हरिजन था जब वह शैडयूल्ड कास्ट कैंडीडेट की हैसियत से इंटरव्यु इग्जाम में ऐपियर हुआ तो वह फेल कर दिया गया लेकिन वही लड़का जब जनरल कैंडीडेट की हैसियत से ऐपियर हुआ तो वह पास कर दिया गया इसलिए हम कैसे मान लें कि हमारे साथ इंसाफ होता है।...(**व्यवधान**)...

SHRI RAM NIWAS MIRDHA : As I said earlier, if there are certain seats reserved for Scheduled Castes, the advertisement will say that only the Scheduled Caste people need apply, which means that it is for them, and it is expected that as a result of that advertisement, those posts would be filled only by the Scheduled Caste and Scheduled Tribe candidates.

श्री मोलहू प्रसाद : पेरूमल कमेटी की रिपोर्ट में शैडयूल्ड कास्ट्स के लोगों के वास्ते जितनी सिफारिशें की गई हैं उनमें से किन-किन सिफारिशों को सरकार स्वीकार कर रही है और कौन-कौन सी उस कमेटी की सिफारिशों को अस्वीकार करने जा रही है ? जिनको सरकार अस्वीकार करने जा रही है उनको अस्वीकार करने के क्या कारण हैं ? यह एक सीधा सा सवाल मंत्री महोदय और सरकार से हमें करना है। यह दुनिया भर का जाल बट्टा क्यों रचा जा रहा है ? सवाल तो पेरूमल कमेटी की सिफारिशों को सरकार द्वारा अमल में लाने का है और साफ तौर से सरकार इस बारे में जवाब दे कि उसकी जिन सिफारिशों को वह नहीं मानने जा रही है तो उसका सबब क्या है ...(**व्यवधान**)...

श्री हुकम चन्द कछवाय : मंत्री महोदय ने पेरूमल कमेटी की रिपोर्ट पढ़ी है ?

SHRI RAM NIWAS MIRDHA : Now, I shall say something regarding the posts to be filled by promotion. (*Interruptions*)

SHRI SONAVANE : How can he deviate from the prepared speech ?

SHRI RAM NIWAS MIRDHA : Some of the facts have to be placed before the House, and the policy decisions that Government have taken with respect to the services have to be explained before the House. That is what I have been trying to do.

SHRI SONAVANE : We have been hearing this type of parrot like speeches for the last 23 years.

SHRI RAM NIWAS MIRDHA : Now I will say something about posts to be filled by promotion. It has been said that when the question of promotion comes, the Scheduled Caste and Scheduled Tribe candidates are not given enough opportunities. The entire question of providing reservations for Scheduled Castes/Scheduled Tribes in posts filled by promotion has been examined in greater detail by the Working Group which I mentioned earlier. Its recommendations in this regard have been fully accepted. Reservations are available for Scheduled Castes Scheduled Tribes at 15 and $7\frac{1}{2}$ per cent of vacancies respectively in the following categories of posts filled by promotion :

(a) Through limited departmental competitive examination in Class II, III and IV in grades or services in which the element of direct recruitment, if any, does not exceed 50 per cent. No reservations have been provided in respect of Class I services because there is no limited departmental competitive examination for promotion to such posts.

(b) By selection in Class III and IV posts in grades or services in which the element of direct recruitment, if any, does not exceed 50 per cent.

The Working Group recognised that merit is an assential condition in the higher posts which require initiative, judgment and administrative abilities and stated that promotions should be made by selection of the best candidates available in the field of promotion. They have recommended that in promotion by selection to posts upto Class II, Scheduled Caste employees should not be superseded by non-Scheduled Caste junior officers who may have been graded better than them but by only one degree. Which means that even if a junior were to supersede a Scheduled Caste officer, it would not be done unless he is really better by more than one degree in grading. If he is just one degree better, the supersession would not take place. While accepting this recommendation, the Government have extended the concession of higher grading for Scheduled Caste/Scheduled Tribe employees to the lowest catagory of class I posts also. Orders in this regard have been issued on 11 July 1968. Similarly for class I posts carrying salaries of upto Rs. 2000 Scheduled Castes and Scheduled Tribes are given some concessions so far as promotion is concerned.

Then reservations in public undertakings and statutory and semi-government bodies. This has also been agitating the minds of hon. members. Some reference to it was also made. Instructions have been issued in the past to all Ministries to see that the public undertakings etc. under them follow the reservation order for Scheduled Castes/ Scheduled Tribes in services under them as are applicable to Central Government Services. As a result of follow-up action taken, as on 1-8-70, out of the 178 public sector undertakings, statutory and semi-government bodies, 168 undertakings/bodies have agreed to follow the reservation orders. The matter has been taken up with the remaining undertakings as they have expressed some difficulty in following these orders. It has also been decided that a directive should be given to all public sector undertakings enjoining them formally to implement the scheme of reservations and accordingly, a comprehensive draft directive has been circulated to all administrative Ministries for issue to such undertakings. In some cases, the articles of association have to be amended before such a directive can be issued and the administrative Ministries have also been asked to take necessary action in this regard. After the issue of this directive, it would be incumbent on all the public Sector undertakings to implement the reservations both in letter and spirit.

This, in short, is what Government have been doing so far as initial recruitment, promotion of officers and reservation of vacancies in public sector undertakings are

concerned. The various viewpoints expressed here would be given the utmost consideration and I hope we will receive the fullest possible co-operation in implementation of these orders by all the concerned bodies.

MR. CHAIRMAN : Shri Morarji Desai.

SHRI MORARJI DESAI (Surat) : It is half a minute to 1 P.M. May I start now or after the lunch recess ?

MR. CHAIRMAN : He is on his legs and will continue after the lunch recess.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the clock

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

SHRI K N. TIWARY *in the Chair*]

MR. CHAIRMAN : Shri Morarji Desai.

SHRI S. KUNDU (Balasore) : Work to rule is being followed by the employees of Indian Airlines. They have already started, and many flights have heen cancelled, and a lot of people are put to trouble. I would request you to ask the Minister to make a statement.

SHRI SURYANARAYANA (Eluru) : In the morning I raised about sugar factories.

MR. CHAIRMAN : That has been noted already.

श्री राम सेवक यादव (बाराबंकी) : सभापति महोदय, महाराष्ट्र और विजयपुर की सीमा पर नदी में नव्वे बच्चे डूब कर मर गए हैं। उनको भोज खिलाने के लिए ले जाया जा रहा था। गरीब बच्चे वे थे।

श्री द्वा० ना० तिवारी (गोपालगंज) : नव्वे बच्चों की जानें गई हैं। यह कोई मामूली बात नहीं है।

श्री राम सेवक यादव : बिहार में भी इस तरह से जानें गई हैं। जहां मनुष्य की जिन्दगी और मौत का सवाल हो, वह महत्त्वपूर्ण विषय होता है। मैं चाहता हूं मंत्री महोदय इसके बारे में एक वक्तव्य दें।

सभापति महोदय : आप बैठ जाइये। श्री मोरारजी देसाई।

SHRI S. KUNDU : I have not finished. You kindly give me half a minute. In 1966 the Khosla Committee had recommended something for non-technicians and technicians of the Indian Airlines. Those recommendations have not been implemented but I am told that Air India had given some relief to its employees and technicians. I would request the hon. Minister to go into it and make a statement in the House because several flights have been cancelled. The other day I came from Trivandrum and I was held up for four hours at Bombay. We are not getting seats in the Indian Airlines and people are facing trouble. You should ask the Minister to make a statement as to what they are going to do. It is in the interest of all of us.

श्री रामावतार शास्त्री (पटना) : पटना बिहार की राजधानी है। जहां जितने भी सरकारी बैंक हैं सभी में क्लीयरेंस पिछले कई दिनों से बन्द है। इसका कारण यह है कि जो बैंकों के अधिकारी हैं वे कई बैंक कर्मचारियों को और उनके नेताओं को निकाल चुके हैं नौकरी से। वहां हंगामा चल रहा है। वित्त मंत्री से मेरा निवेदन है कि वह इस मामले में हस्तक्षेप करके इस मसले को तय करें ताकि वहां साधारण तरीके से कामकाज चल सके। मैं यह भी चाहता हूं कि जिन बैंक कर्मचारियों को मुअत्तिल किया गया है, उन्हें काम पर वापिस लिया जाय और इस समस्या का कोई समाधान निकाला जाए।

सभापति महोदय : आप सब ने जो कहा है वह रिकार्ड पर आ गया है। इसको सम्बन्धित मंत्रियों के पास भेज दिया जाएगा।

MOTIONS RE. REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND COMMITTEE ON UNTOUCHABILITY —*Contd.*

SHRI MORARJI DESAI : The debate on this motion has shown that there is uniform and severe criticism of what has been done or what has not been done so far for the development of Scheduled Castes and Tribes. After all these 22-23 years we cannot still claim that untouchability has totally gone or that these people have come anywhere near the level of the other people in the country. When we claim that we want to make this country one where all will have equal status and equal opportunity, if people at the lowest rungs of society are not getting an equal opportunity or equal status as human beings, all the claims that we make remain pious claims and the criticism that are made are justified. Even the manner in which the reports are discussed in this hon. House shows that hardly anybody attaches importance to these matters. Government do not put it up for discussion every year. Three years' reports are being discussed together and then too desultorily over several days. My hon. friends both in Government and in the Opposition do not show that they consider this of the highest priority and do not give that priority to a consideration of this question. It is a commentary on all of us, not only on the Government. This requires to be changed. Take for instance the patents Bill. I am not saying it is not of importance.....

SHRI JYOTIRMOY BASU : 22 years of sabotage.....(*Interruption*)

MR. CHAIRMAN : Order, order.

SHRI MORARJI DESAI : They have sabotaged these communities for 2200 years, it is not 22 years. My hon. friend has no meaning or message for these people. He thinks more of fish but not of those who eat fish.....

SHRI JYOTIRMOY BASU : **

MR. CHAIRMAN ; It will not go on record. Any speeches which are made without my permission will not go on record.

SHRI MORARJI DESAI : This shows how we are looking at it. I can understand my hon. friend being worried about the problem, which worries him. I do not say it is not an important problem. But there are many important problems. Is not the problem of human existence more important than anything else ? Is not human dignity more important than anything else ? And that is what this problem is. And that is why we must give it the highest priority. I have no quarrel about the intentions of Government or the intentions of anybody. But intentions do not give us anything unless the intentions are implemented and especially in areas where implementation is not done properly. This is the experience of everybody.

It is, therefore, that there are demands that article 335 should go. I can understand that demand. But even if that demand is granted, nothing will happen because this is not the way that it is going to be done. After all, administrative efficiency must be there. Nobody can deny it. But that does not mean that these classes and tribes should not get a full opportunity which we say we are giving them. It is natural that as they have been deprived of remaining in society on equal terms for many centuries, they cannot imbibe the manners, the customs and the traditions which people who have had all the advantages have. Therefore, when an examination takes place, it is not possible for them to compete equally with all. But the most difficult part is the oral examination. In the oral examination it is not possible for these young men and women to satisfy the examiners who are from quite a different level. It is, therefore, that the oral examination should be done away with so far as these people are concerned. That is what I would suggest. If they pass the written test according to what is prescribed, then the oral test should not debar them from being employed.

Then again, if they are educationally qualified, and they satisfy the minimum

**Not recorded.

qualifications as they are prescribed, and if those who are in charge of selecting them are not able to consider them as suitable, they must give reasons as to why they are not suitable. It must not stop at that. Government must take steps to see that they are specially trained and coached to see that they become suitable. Unless this is done, all the pious intentions are never going to be implemented, because it is not possible for these people by themselves to come up.

I have heard arguments about it from several young people of other communities who say, this is a discrimination against us when you reserve seats for them, and we are deprived even though we are more able. Then I tell them that you must see what you have done and what they have done ; why don't you see that they are being deprived completely if there are no reservations ? If no reservations are made, till eternity nothing will happen, because it is only the actual practice and work which will give capacity to these people. No amount of education will give them this. It is necessary that they must actually do the work and that can happen if they are in the services. Then, they can get the confidence only when they are working.

What is required to be done is to see that they get an opportunity and an advantage, because they lack the advantage, to be trained for these specific jobs. What do we do when we start a factory ? We do train people because they are not otherwise able to become mechanics or to be ordinary labourers in those factories. But here we do not run special classes for them ; why should we not run special classes for these people ? Unless this is done, I am sure that this scheme of reservation cannot be carried out to the satisfaction of anyone. This is why it is necessary. I would not, therefore, ask for the deletion of articles 335 but I would ask for a provision, as a compulsory provision, for training these people and making them suitable for all jobs from the top to the bottom. That is what should be done.

Then comes the question of promotions. It has been my experience in Government, in my own Ministry, that members of these communities, who are in service, are not promoted. Matters were brought to my notice. It is not possible to know all this unless something is brought to notice. Because I was hearing these complaints people used to write to me. When I examined them I found that in eight out of ten cases it was an unjust keeping back of the persons concerned. It is only when I insisted that this should be done that it was done and they were promoted.

They say that the promotion committees do not consider them fully qualified. I said, you sack the promotion committees if they are like this. That is not the way promotion committees should go about this. The promotion committees consist of people who have no consideration for these people. But I do not find fault with these people because these people require direction and guidance. It is the Government which should give them direction and guidance. If ministers take interest, I am quite sure that these things can be rectified as I was able to rectify them. But this requires to be done.

Then take education. What have we done in the matter of education ? They have got more education than before ; that will be readily agreed to but there are Tribes in the country and in every State where education is not even 1 per cent. It is less than 1 per cent. What is the meaning of this ?

Then there is female education. It is much lower than male education in these Tribes as it is in other communities, but here it is scandalously low. If that is so, how do we expect that the members of these communities will be able to raise themselves in their capacity so that they can have equal opportunity with everybody. After all, equal opportunity cannot be given by charity and that will not help anybody. We want to make them really capable, as capable as other people, and they have full capacity to be capable as other people. I have no doubt in my mind about it. It is no use saying that these people do not have the capacity ; what can we do ? They have the capacity but they have no capacity to make a show as others have the capacity to

[Shri Morarji Desai]

make a show. That is where they fail in competition and this is what is required to be remedied. It is, therefore, that in Gujarat we had made a member of the Scheduled Castes as Chairman of the Public Service Commission so that he could look at it properly. This is what was done elsewhere also. But this is not being done everywhere.

Take the matter of education in schools. It was several years ago in Bombay State that I found that members of the Schedule Castes were not touched by other students and they were made to sit separately. They were not even allowed to come to schools. I found this sorry state of affairs. This was in 1947-48. I received examples of this from a district which was considered a forward district in Gujarat. When I was told about this, I said that it was not the fault of those people that they did not go to schools but they were not allowed to go to schools ; as they were threatened, they could not send their children to schools. I then made a rule that if in any village, where there are Scheduled Castes people and there are no children of the Scheduled Castes, the school will be closed. It will be the business of the forward classes to see that these children of the Harijans are brought to schools and are enabled and encouraged to go there. If they do not do that, that school will not be there. Within six months the whole system was changed. They went to courts also but in the courts they were defeated.

In the same way the Scheduled Tribes were being exploited completely by forest contractors. Therefore, we made a rule in Bombay that we should have cooperative societies of these people and they should be given the contracts and not the contractors. In Maharashtra and Gujarat now in all forests mostly it is these forest societies which are having the contracts and the former exploitation is now almost a thing of the past.

This is how they can come up. Yet this system is not being spread all over India. This requires to be spread all over India. It is a special responsibility of the Government of India of looking after the Scheduled Castes and Scheduled Tribes. If they do not carry out their responsibility, it is no use saying that the States are not doing it. They have ample powers to see that the States do it. If they can give the money, they can also see to it that the money is utilised for these purposes. If it is not utilised for these purposes and it is utilised for other purposes, they can certainly see to it that that is not given. If this is done, I am quite sure, this uplift work can come up very quickly. This is what is required to be done.

The Minister just now spoke about the services. He had not the good sense to say that this is being done but it is not being done fully and, therefore, we will see that it is done fully. He tried to explain why it has not been done. This is why officers take cue from it. Are officers punished for not doing it? Unless that is done, it is not going to improve. We have the Eradication of Untouchability Act. And untouchability is a crime. Are any officers punished for not seeing to it that untouchability goes. Why are they not able to do that?

In the Gandhi Centenary Year, I had sent circulars to all the States and had discussed it with the Chief Ministers that they should instruct the heads of districts to see that untouchability disappears and that, if anywhere it is practised, they should take action to see that is removed. If they do not do it, then the officers should be removed. Unless some such strong action is taken, I have no doubt that we will not go on at a greater speed than what we are doing now. The frustration which comes automatically will be ruining us in every way in all fields, This is perhaps the result of inefficiency which is haunting us all our actions.

At any rate, we must begin somewhere and we must begin with these people who are in need of the greatest help. Unless we do that, we will not be doing our duty. It is not a question of obliging them. It is a question of washing all our past sins. This is what we have got to do. If we do not do that, then, annually, this thing will be considered here and we will forget it and, next year, it will again come up and,

perhaps, the discussion will go on and the criticisms will go on. I think, the Parliament should find fault with the Government for not seeing to it that the Commissioner's recommendations are carried out. Why do they not specify what has been carried out and what has not been carried out. It is their own officers who have made the recommendations and it is their own officers who have reported what is to be done. Why appoint commissions if their recommendations are not to be carried out ? If anything is not carried out, it should be explained before the House why it cannot be carried out. I can understand in the heat of the moment and on account of a great fervour, some, recommendations may be made which may not be quite practicable. In that case, they ought to explain it. I do not think the representatives of the people who are sitting in this House will be so unreasonable as not to see what is not practicable and what is practicable. But one must not find out excuses for not doing the thing which can be done. It is this which requires to be seen. Unless this urgency is seen by the Government and, specially, the Central Government, I am afraid, we will not be able to remove untouchability completely.

Mahatma Gandhi did all the work which was necessary to be done for one man. He did the work which was not done for centuries by anybody. He did it and he was also successful. Then, Dr. Ambedkar also went on emphasising this matter day in and day out. I did not agree with Dr. Ambedkar in some matters. But that was an honest difference between us. After all, he became impatient and bitter also because he had reasons for that. I only tried to argue with him that bitterness is no solution and that it does not allow to do things and, therefore, why not do it without bitterness. But he had his reasons. I was not suffering from oppression while he was suffering from it. He was seeing everyday what was happening. Therefore, he became bitter. I could have no quarrel with him. But he went on insisting. That is why also several things were done. Now we are not doing that. We are finding fault with the Government. But are we, the representatives of the people doing something ? Are we doing something concrete in this matter ? Therefore, let us take it up wherever we are staying and wherever we are working and see that untouchability becomes a matter of the past and that exploitation of the Scheduled Tribes or the Scheduled Castes is also ended as quickly as possible. That is what I am pleading with the Government and that is what I am pleading with my hon. friends here.

श्री सूरज भान : अभी जिस वक्त 1 बजे के पहले मंत्री महोदय ने जवाब दिया, हमें एश्योरेंस दिया गया था कि होम मिनिस्टर हमारे प्वाइंट्स का उत्तर देंगे, लेकिन उन्होंने जवाब देते वक्त एक भी प्वाइंट का जवाब नहीं दिया। मुझे यह खुशी है कि प्राइम मिनिस्टर जवाब देने वाली हैं लेकिन जब तक उनके नोट में भी यह बातें नहीं लाई जायंगी, हमारे प्वाइंट्स का उत्तर नहीं आ पाएगा, वह फिर रह जाएंगे। मेरे स्पेसिफिक क्वेश्चंस हैं...

सभापति महोदय : इसमें कोई प्वाइंट आफ आर्डर नहीं है। आप बैठ जाइए।

श्री सूरज भान : अगर अभी मिनिस्टर इसी प्रकार से जवाब देकर निकल जाएंगे तो शैड्यूल्ड कास्ट के मेम्बर्स की तसल्ली नहीं होगी। हम यह चाहते हैं कि हमारे सवालों का जवाब मिले।

सभापति महोदय : अब आप बैठिए। इसमें मैं कुछ नहीं कर सकता हूं। आपकी बात उन्होंने सुन ली, उन्होंने नोट कर लिया। उसके बाद जो कार्यवाही वह उचित समझेंगे करेंगे।

श्री सूरज भान : तो आप उनसे जवाब दिलवाइए...

सभापति महोदय : देखिए अब ज्यादा समय बरबाद मत करिए। आप चाहते हैं कि जवाब भी हो और समय भी बरबाद करें तो यह कैसे होगा ? अब आप बैठ जाइए।

श्री सूरज भान :**

** Not recorded.

सभापति महोदय : अब कोई बात रेकर्ड पर नहीं जायगी । मैं डा० संकटा प्रसाद को बुला रहा हूं। वह जो बोलेंगे वही रेकर्ड में जायगा।

डा० संकटा प्रसाद (मिसरिख) : सभापति महोदय शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज की समस्या भारत के माथे पर एक कलंक है। आज 20-22 साल के बाद भी हम क्या कर सके हैं यह पेरूमल कमेटी की रिपोर्ट और कमिश्नर की रिपोर्ट से ज़ाहिर होता है, वह इसकी एक जीती जागती मिसाल है। हाउस में और बाहर भी शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज की समस्याओं पर बहुत बड़े-बड़े आंसू बहाए जाते हैं, बहुत बड़े-बड़े भाषण भी होते हैं परन्तु अभी तक इसमें क्या हुआ है हाउस इसको अच्छी तरह से जानता है।

अभी हमारे बीच में हमारे पुराने नेता आनरेबल मोरारजी भाई ने भी एक बहुत अच्छा भाषण दिया। लेकिन मैं यह पूछना चाहता हूं कि अगर देश के आर्थिक ढांचे में आप कोई तब्दीली नहीं लाना चाहते तो आप हरिजनों की कितनी मदद कर सकेंगे ? हमने पिछले सेशन में देखा जब बैंकों का नेशनलाइजेशन हुआ, उसमें उधर से पूरे तौर पर यह कोशिश की गई कि आर्थिक ढांचा देश का तब्दील न हो पाए । अभी प्रिवी पर्स का सवाल आया। उसमें सिंडिकेट की तरफ से यह कौशिश की गई कि यह चीज पास न होने पाए ...(**व्यवधान**)... अगर देश के एकोनामिक ढांचे में आप कोई तब्दीली नहीं करना चाहते हैं तो कैसे हरिजनों की समस्या हल होगी ? कैसे आप उनकी मदद कर सकेंगे ? आप भाषण दे सकते हैं । अखबारों में निकाल सकते हैं। लेकिन जब तक इस देश का आर्थिक ढांचा नहीं बदलेगा और जब तक आप इस तरह के काम करते रहेंगे हरिजनों की कोई भी समस्या हल होने वाली नहीं है, मैं यह साफ तौर पर बता देना चाहता हूं। और उधर बैठे जो लोग हैं, मैं समझता हूं कि आज उनका एक ही प्रोग्राम रह गया है—एक सूत्री प्रोग्राम—और नौ प्रोग्रामों को वह भूल चुके हैं और जब भूल चुके हैं तो एक प्रोग्राम से—इंदिरा हटाओ प्रोग्राम से आप हरिजनों का भला करने वाले हैं ? ग्रांड एलायन्स का कोई भी आर्थिक ढांचे में तब्दीली करने वाला नहीं है, इस तरह से देश के हरिजनों का उद्धार होने वाला नहीं है। बहुत लोग कहते हैं कि हरिजनों और शैड्यूल्ट ट्राइब्स के लिये कुछ नहीं हुआ—मैं इस बात को नहीं मानता। जितना हुआ है उससे हम सन्तुष्ट न हों, यह दूसरी बात है। सबसे बड़ी बात जो शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लोगों में आई है, वह यह है कि आज उनकी विचारधारा बदली है। हमारे दिल-व-दिमाग़ में ऊंची कास्ट के लोगों ने ठूंस-ठूंस कर भर दिया था कि गरीबी भगवान की देन है, बेगार करना भगवान की देन है, लेकिन आज का हरिजन और शैड्यूल्ड ट्राइब्स का आदमी समझता है कि यह भगवान की देन नहीं है, खुदा की देन नहीं है, यह इन्सान की देन है, इसलिये आज वह उससे लड़ने के लिये तैयार हो चुका है और उस की इस तैयारी को आप रोक नहीं सकते, यह चीज बढ़ेगी और तेजी के साथ बढ़ेगी। जिस तरह से यहां इस विषय पर डिस्केशन के लिये टाइम मुकर्रिर किया जा रहा था, टाइम बढ़ाने के लिये तैयार नहीं थे, हरिजनों ने लड़कर टाइम लिया, उसी तरह से आज हर फील्ड में, हर चौराहे पर, हर जगह अपने हक को हासिल करने के लिए उनको लड़ना होगा । तब ही उनको कुछ मिलेगा, किस्मत या परमात्मा के सहारे रहने से काम नहीं चलेगा—यह बात मैं सफाई से कह देना चाहता हूं।

अनटचेबिल्टी की बात कही जाती है। सभापति महोदय, वैसे तो अनटचेबिल्टी, छूआछूत कानूनन जुर्म है, लेकिन आप देहातों में निकल जाइये, शहर में तो बहुत से लोग इसको नहीं जानते, क्योंकि हरिजनों को पहचानते नहीं, लेकिन देहातों में आज भी हरिजनों को कूओं

से पानी नहीं भरने दिया जाता। आज भी हरिजन हाई कास्ट के सामने चारपाई पर नहीं बैठ सकता, और भी हरिजन मन्दिर बनाने के लिये तो मन्दिर में जा सकता है, मूर्ति की स्थापना तक भी जा सकता है, लेकिन जब मूर्ति पर रंग लगा दिया जाता है, उसके बाद मन्दिर में नहीं घुस सकता। यह है हमारे आज के समाज की व्यवस्था।

आज अगर कोई हरिजन शहर में आये और रहने के लिये मकान ढूंढने लगे और यह कह दे कि मैं हरिजन हूं, तो उसको मकान नहीं मिलेगा। अपनी आइडन्टिटी छुपा कर उसको रहने की जगह मिल सकती है—कितनी बड़ी विडम्बना है। इन्हीं कारणों से आज हरिजन हिन्दू समाज का अंग होते हुए भी, उससे दूर जाने लगा है, आज तक हिन्दू समाज हमको अपने में हजम नहीं कर सका, हम में जो गरीबी थी, जो कमजोरी थी, उसको दूर नहीं कर सका है—इन्हीं कारणों से आज देश में कनवर्शन हो रहा है, वह अपने धर्म को बदल कर दूसरे धर्मों में चला जा रहा है—कनवर्शन का यही आर्थिक और सामाजिक पहलू है जो हरिजनों को आज अपने रास्ते से डिगा रहा है। गरीबी सभी ऐबों की जड़ है, जो बहुत से आदमियों को अपने रास्ते से डिगा दिया करती है।

सभापति महोदय, रिजर्वेशन की बात जोरों से चलती है और कहा जाता है कि रिजर्वेशन पूरा नहीं होता है, क्योंकि सूटेबिल कैंडीडेट्स नहीं मिलते हैं। लेकिन मैं बहुत साफ शब्दों में कहना चाहता हूं कि पहले अपने दामन को साफ करना चाहिए, उसके बाद रिजर्वेशन की और बातों को सोचना चाहिये। मैं अगर सरकार से पूछूं तो इस में कोई बुरी बात नहीं होगी कि हमारे यहां कितने हरिजन मिनिस्टर हैं, कितने एम्बैसेडर हैं, क्या रिजर्वेशन के हिसाब से उनकी संख्या ठीक है? पहले अपने दामन को साफ करके उसके बाद आगे की बात सोचनी चाहिये।

एजूकेशन को ही ले लीजिये—आज हाई कास्ट के लड़के या जिनके पास पैसा है, उनके बच्चे मौन्टिसेरी स्कूलों में पढ़ते हैं, बढ़िया डायेट खाकर पढ़ते हैं, लेकिन हमारे बच्चे सूखा चना चबाकर प्राइमरी स्कूल में ही पढ़ते हैं, अब आप बताइये कि कम्पीटीशन में सूटेबिल कैंडीडेट कैसे मिले। पैसे वाले का बच्चा या हाई कास्ट का बच्चा कम्पीट कर सकता है, क्योंकि उसके लिये दस-दस ट्यूशनें लगाई जाती हैं, वह अच्छा भोजन करता है। इसलिये मेरा सुझाव है कि हरिजनों के लिये सूटेबिल कैंडीडेट की शर्त को हटा देना चाहिये, जो भी हरिजन कैंडीडेट मिनिमम क्वालीफिकेशन पूरी करता हो, उसको सिलैक्ट कर लिया जाना चाहिये।

सभापति महोदय, जैसा कि मैंने अभी कहा है—गरीबी सब ऐबों की जड़ है। आज का हरिजन और शैडयूल्ड ट्राइब्स का आदमी नंगा है, भूखा है, वह कपड़ा बुनकर दूसरों को पहनाता है, लेकिन खुद नंगा है, जो दूसरों के लिये गल्ला पैदा करता है, लेकिन खुद भूखा है—इस प्रकार की भयंकर आर्थिक विषमता हमारे देश में फैली हुई है। मैं आप से पूछता हूं आज दूसरों के मुकाबले कितने लाइसेंस इनको दिये जाते हैं, कितनी इण्डस्ट्रीज इनको दी जाती हैं। इन चीजों में भी इनको हिस्सा मिलना चाहिये ताकि इनकी आमदनी बढ़ सके। अनुदान देने से काम नहीं चलेगा, जब तक इनके लिये परमानेन्टली इन्कम की व्यवस्था नहीं की जायगी, इनकी आर्थिक स्थिति नहीं सुधरेगी।

सभापति महोदय, आज की आर्थिक विषमता इतनी गम्भीर है कि आज हमको कायदे-कानून से उस पर प्रहार करना चाहिए। अगर हम उस आर्थिक ढांचे पर प्रहार नहीं करते तो इस देश में हरिजन और शैड्यूल्ड कास्ट का कितना भला होगा, मैं नहीं कह सकता। प्रधान मन्त्री जी से हमारे देश के हरिजन, गरीब जनता बड़ी उम्मीदें लगाये बैठी है और बहुत कुछ प्रधान मन्त्री जी उसमें

[श्री संकटा प्रसाद]

कर भी रही हैं, लेकिन आज भी इस आर्थिक ढांचे को बदलने के लिये रोड़े अटकाये जा रहे हैं, उधर की तरफ से रोड़े अटकाये जा रहे हैं और वे लोग कहते हैं कि हम हरिजनों की सहायता कर रहे हैं, उनकी मदद कर रहे हैं।

मैं सूरज भान जी का शुक्रिया अदा करता हूं—वह यहां पर बिल लाये, मोशन लाये, लेकिन जिस प्लेटफार्म से बिल लाये हैं, उनको धोखा न हीं होना चाहिये, उनको समझ लेना चाहिये कि वह ऐसी पार्टी में हैं, ऐसी जगह पर हैं, जहां हरिजनों का भला नहीं होने वाला है। आप के द्वारा यह बिल लाकर, आपके द्वारा यह मोशन लाकर जनसंघ अपने काले चेहरे पर पेंट लगाकर उसको साफ करना चाहता है, उसको खूबसूरत बनाना चाहता है, आप उस पेंट को न लगने दीजिये, उनका चेहरा काला रहने दीजिए, जिससे हिन्दुस्तान की जनता, गरीब हरिजन और शैड्यूल्ड ट्राइब्स के लोग यह समझते रहें कि जनसंघ एक कम्यूनल आर्गेनिजेशन है और यह गरीब और शैड्यूल्ड कास्ट के लोगों का भला नहीं कर सकती है और उनके दिल-व-दिमाग में ऐसी कोई बात नहीं है।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I am glad that this debate has taken place and also that we were able to extend the time for it so that many more of our friends could express their views. It is a subject of very special concern to us all, because we know that so much still has to be done to remove the social disabilities from which our brothers and sisters of the Scheduled Castes and the Scheduled Tribes are suffering.

There are many reasons for this, but the most patent reason is our traditional attitudes which have been ingrained over many centuries, and which we must now all endeavour to change. There is much that the Government can do and which the Government are trying to do, but we must understand that this change simply cannot happen merely by governmental order. What we need is a major social upheaval. We believe that all such changes and upheavals must be through the consent of the people and through peaceful means. That is why I welcome this debate because to have the co-operation of the different parties in creating the right atmosphere in our villages and cities is a very important part of this whole campaign, and it should be taken up as a programme which is of national importance to all political parties, to all non-political people and to all individuals. But we all know that social changes especially of such nature, of habits which have become a part of many people's daily lives will be slow to achieve and also painful to achieve.

The legislative framework and political institutions we have provided can only influence the pace and direction of change, but by themselves they cannot consummate. That is something for us to take up outside this House. We must bend all our energies to accelerate the progress and suggest every possible kind of improvement in our existing approach and take all necessary steps. At the same time we must not allow this legitimate anxiety to cloud the significant progress which has already been made. The progress is significant in relation to what the situation was when we began. It is not significant if you consider what the situation should be. I am using the word 'significant' in that context.

The advance in education has been considerable. We know it is not enough. I fully appreciate the remarks made by the hon. member who spoke before me, that there are still many difficulties which boys from the Scheduled Castes and Scheduled Tribes still find in getting jobs, and even in getting the right kind of education. I think that apart from ensuring that they get education, we must also ensure that those who are the most talented should have special opportunities, whether of tuition or of special training or whatever will help them to attain the standard, because I believe that if any of them are below standard, it is not because of any inherent weakness, but because their talents and

capabilities have not been given the opportunity to blossom. That opportunity we must do our best to provide.

I spoke of advance in education. As the House perhaps knows, over 91 lakh pre-matric scholarships have been given to Scheduled Caste and Scheduled Tribe members and about 12 lakh post-matric scholarships have been given.

This year 1.88 lakhs post-matric scholarships will be given. There has been criticism in this debate of the rate of post-matric scholarships and that this has not been increased and also that the upper limit of the means test for Scheduled Castes has not been raised. Hon. members know that there is no means test for the Scheduled Tribes. The value of scholarships for Scheduled Castes and Scheduled Tribes compares favourably with the rate of the Education Ministry's national merit scholarship scheme. Thus those students who receive the scholarships are equated with meritorious students from the general population. It is only because financial resources are so limited that it seems preferable to give scholarships to as many students as possible rather than to restrict the number of scholarships because of an increase in their value.

There has been a matter of great shame to us all. I refer to the atrocities that take place from time to time. I do not know whether they were taking place before and it is only that more of them come to notice now ; I do not know whether even now all of them come to notice. But whatever it is, the situation is a shameful one. It is one in which the Government should take every precaution to see that such things do not happen, and if they do, to take the strictest measures to see that those who are guilty receive strict and severe punishment.

Perhaps hon. members will remember that when we took up the question of communal harmony in the National Integration Council, we included the question of the Harijans and the Scheduled Tribes along with it ; that is, that all the measures that were to be taken for communal harmony should extend to this section also with regard to discrimination against any member of the Scheduled Castes and Scheduled Tribes, not only with regard to jobs and so on but also with regard to security of life and belongings.

A suggestion has been made about the imposing of fines. This question has been discussed with regard to the communal situation. Opinion is very much divided. Certainly the question can be considered and the suggestion should be considered.

We know that the bulk of the landless are from the Scheduled Castes and Scheduled Tribes, and that is why it is important that we should expedite all our measures for land reform. But I would like to say only one thing to my hon. friends that sometimes in their desire to have land, they cast an eye on our forests, and, much as I should like the landless to have land, it is very important for the country also to have a certain amount of forest land, and we must keep this in view. In the distribution of land, this aspect should be kept in view that a minimum amount of forest which is necessary should be left for trees and wild life otherwise our rainfall and climate will be affected and ultimately the population also be affected.

This broblem is not merely one that concerns the Scheduled Castes and Scheduled Tribes. It is a problem which concerns the entire nation and all communities.

SHRI DEORAO PATIL (Yeotmal) : Housing, problem.

SHRI RANGA (Srikakulam) : Rural housing.

SHRIMATI INDIRA GANDHI : Housing is extremely important. We have taken up this also, and I hope something can be done in this matter. We are trying, we are looking into the matter of house sites. I do not know whether evcryday can be provided, but certainly a beginning can be and should be made in this respect.

I do not want to take more time of the House. As a matter of fact, it was a little difficult for me to get away from the other House.

SHRI SHEO NARAIN : You are the Home Minister· मार-पीट हो रही है, कत्ल हो रहे हैं ।

श्रीमती इन्दिरा गांधी : इसके लिए मैंने कहा है ।

श्री शिव नारायण : आंध्र में थिम्मा रेड्डी ने क्या कहा...

SHRIMATI INDIRA GANDHI : It is not fair to make allegations against any particular person. I feel that this is a matter not only of concern and of deep regret, but I have no hesitation in saying that such attacks are deplorable and shameful, and it is the duty of the Government, the State Governments, the Central Government and also all political parties and all the residents of each of the areas where such things take place, to be vigilant to see that such feelings do not grow, and where they find some such feeling, whether due to caste or other reasons, they must immediately draw the attention of the authorities, and we on our part, should see that the police and also the people are ever vigilant, and that they also feel involved and care about these matters. I do not want to make a general remark or to blame anybody, but it is true that when caste feelings exist in society, they also infiltrate in some of the people who are in charge. It should be our endeavour and our duty, to see that such feelings are wiped out from the minds of Indian citizens. Only then can we enable all the Indian people to enjoy the rights and privileges which freedom has given them.

श्री मोलहू प्रसाद : मैं आपके माध्यम से प्रधान मन्त्री जी से जानना चाहता हूं कि स्कालरशिप्स के लिए उन्होंने कहा कि वित्तीय कठिनाइयां हैं लेकिन केन्द्रीय कर्मचारियों के लिए रघुवर दयाल आयोग गठित करने का क्या औचित्य है ।

SHRIMATI INDIRA GANDHI : I am only making a brief intervention to express my concern in this matter. The Minister will deal with all the specific points which are being raised. I should only like to take this opportunity to pledge once again my unceasing attention and effort for this important cause to see that we achieve our ideal of equality in our country.

*SHRI V. NARASIMHA RAO (Parvathipuram) : Mr. Chairman, Sir, it is a matter of gratification that we have been discussing for the last few days the report of the Commissioner of Scheduled Castes and Scheduled Tribes for the years 1967 to 1969. It is evident from the reply of the Minister, Sir, that during last 23 years of Congress rule, neither the Centre nor the State Governments have taken any steps in regard to the development and progress of these unfortunate communities. All these years we have only been talking of their sad plight and of the proposed social welfare projects but till today no such progress has been made in this direction. The report of the Commissioner has so many sound recommendations for the amelioration of the conditions of these communities. I request the Government to take these recommendations in right earnest and implement them so that the lot of the unfortunate Scheduled Castes and Scheduled Tribes people improves.

Many States have on their Statute Books laws relating to abolition of Zamindari system ; yet after all these years the zamindars are still in possession of the lands and the poor tiller has not been assigned the lands acquired by the State Governments from these zamindars. It is thus evident, Sir, that the State Governments are neglecting the interests of Harijans and Girijans in the matter of distribution of land to these communities.

I want to submit here that the Girijans are not being given any financial assistance by the Cooperative Societies established for this purpose in their areas.

The Prime Minister has stated that the Government are giving scholarships and educational concessions to the students from the scheduled castes and scheduled tribes. In this connection, I would like to mention the question of payment of travelling allowance to the candidates from these

* The original speech was delivered in Telugu.

communities who come for interview before the Service Commissions. It is well known, Sir, that these poor candidates cannot afford the cost of train fares from their places of residences to the examination centres. I request the Minister to bear this in mind and see that travelling and daily allowances are paid to these candidates when they come for taking their examinations or for interviews. Otherwise, Sir, it is difficult for the really deserving candidates from these communities to take the examinations or appear for interviews at distant places for want of means.

Another aspect I would like to touch upon is that of advertisement for posts. Mostly the advertisements are published in English newspapers. If the advertisements are also published in regional language newspapers they will be read and noticed by larger number of people, and in this way it will be the Government who will be benefited because they will have wider choice of selection from amongst the greater number of candidates.

Sir, in my constituency of Parvathipuram we have three Girijan blocks—Bhadragiri, Seetampet and Pachigadda. In spite of development projects, I regret to say that the plight of the Girijans there is as it was before setting up these blocks. My submission in this connection is that we should not be surprised if these Girijans turn into Naxalites under the influence and propaganda of the Communists who exploit their poverty. The Government had recently established a cooperative society at Visakhapatnam for the Girijans but the society also is exploiting them like any other private trader. Because of this state of affairs the produce of the Girijans is not getting remunerative price. Between the society and the traders the poor Girijan is fleeced. There are occasions when the products get damaged and become unfit for consumption due to the delays in getting remunerative price from the society or the traders. I, therefore, request that there should be a periodical check on the activities of the cooperative society to see how far it is helping the Girijans for whom it has been exclusively established.

There are certain tribal development blocks in Andhra Pradesh. The Government had issued orders that the panchayat samitis of these blocks should predominantly be composed of Girijans. But some people had gone to the High Court and obtained decree against Government order so much so that for the Bhadragiri samiti of my constituency, non-Girijans have been elected to the samitis and have even become Presidents of the samitis. How then can you say that the interests of Girijans are being safeguarded ? I, therefore, request that the Central Government should instruct the State Governments to remedy the situation.

SHRI SONAVANE : Sir, I am very grateful to the House for extending this debate to 20 hours, and the Government agreeing to our proposals. Sir, our new Minister, Mr. Hanumanthaiya, and our new Minister of State, are bringing a fresh outlook to bear on this problem, and we will have to judge them in future for whatever they do and how to implement these recommendations, and till that time, probably, I personally would reserve my judgment on their performance.

MR. CHAIRMAN : You want to sit in judgment or you want to make your points of view ?

SHRI SONAVANE : Since 20 hours have been allotted, I think I must get at least a few minutes more. We are grateful to the Prime Minister for having intervened, but I find her speech most uninspiring. I am very sorry to say that because for a long number of years I have been here in this Parliament, sinee 1956, with a small break, and I have been finding and have been most unhappy, even though I belong to the ruling party, that things are not moving as they should. But the reality is there, and I hope things should improve.

Coming to the department of the Commissioner for Scheduled Castes and Scheduled Tribes, I have come to feel that it is a statistics bureau ; nothing more than that. They go and collect figures, compile reports and present them to the President and to Parliament, and there ends the matter.

15 hrs.

SHRI R. D. BHANDARE : Even the figures are not supplied correctly.

SHRI SONAVANE : Whatever they are, they are there.

What is this department useful for ? Any collection of clerks could as well do it. This is a special creation under the Constitution. What authority have these people been given to see that these recommendations are implemented ? No doubt, a parliamentary committee has been formed out this department, beyond collecting these figures, tabulating them and placing them here, does not do anything. So, just as we have an enforcement directorate in the Foreign Exchange Department, I feel a time has come when there should be an enforcement directorate here also. If this idea is liked by our Government, let them bring it forward and entrust to them this authority on the analogy of the Vigilance Commission or any other authority. If they are not going to implement these recommandations, this institution in my opinion would simply be a waste of time and money.

Coming to the services, innumerable complaints come to use ; innumerable grievances pour in to us day in and day out but we are not able to help. Whatever people are there in the services, their records are spoiled and their confidentials are spoiled. Whenever a question of promotion comes, they do not get promotion. When we write, they say that the record is not good. Who are the people who go on putting in bad confidentials ? These are the very people who do not want them to come forward. There are good people also but generally this is the complaint. I do not know when the day will dawn when good sense will prevail in the minds of these people so as to be sympathetic towards these down-trodden people.

About recruitment, what sorry figures we get ! They say, there is no competence, no merit, nothing. I ask again : Who are these people who recruit and who judge the merits of these Scheduled Castes and Scheduled Tribes ? It is those people who have been exploiting these people. We are just like a convict and these people are like the prosecutor and the judge in one. How can we get justice ?

It is said that on our demand one member of the Scheduled Castes and Scheduled Tribes is appointed on the Commission. Probably, there are several examinations, interviews etc. and that man is attached to some obscure cell. At other places the other members do everything, whatever they like. Therefore my suggestion is in order to have an effective voice in the Public Service Commissions at the Centre and at the State level, let there be at least 50 per cent of the Scheduled Castes and Scheduled Tribes members on these commissions ; otherwise, things are not going to improve at all.

On one pretext or the other these people are being neglected. I was happy to note that hon. Shri Morarjibhai said that if these people satisfy the minimum qualification, let them be appointed and there should not be any oral test or *viva voce* for these people. Unless that is done, I think, things are not going to improve.

There are lots of things to be said but I would not go into them because several points have been made by Members from different parties and I would not repeat them.

Coming to educational facilities, things are progressively coming to a good level ; at least, something is perceptible. But the means test is applied. We, being of the older generation, have six or seven children, some going to colleges and some others going to training schools. What happens is that our annual income is taken at Rs. 6000 and all the educational facilities, scholarships, etc, are denied to our children. We are unable to do anything. This "means test" is also coming in our way. With just a small salary of Rs. 500 per month, bringing the total annual income to Rs. 6000, all these facilities are denied to such people under the pretext of this "means test". I think, the earlier this "means test" is given up the better it is. Or, it may be extended from Rs. 6000 to Rs. 12,000 annual income. At least, if that is considered, I shall feel happy. I hope the hon. Minister will consider the question of "means test" and give reasonable opportunities to such people who are trying to come up, who are trying to educate their children and who are trying to compete with other people.

Coming to finances, as has been said by other friends, unless these economic schemes are implemented, the things are not going to improve. What is the amount earmarked for the Scheduled Castes and Scheduled Tribes in the Fourth Plan ? We find that a mere sum of Rs. 142 crores has been earmarked in the Fourth Plan for the Scheduled Castes and Scheduled Tribes comprising about 20 per cent of the entire population of the country. What a petty amount ! I am told the Department asked for a much larger amount to the tune of Rs. 1115 crores for the development of these backward sections. What is the percentage to the total amount of the Plan ? It comes to about 0.6 per cent of the entire Plan amount. According to the percentage of the Scheduled Castes and Scheduled Tribes population, the amount should be much more. Therefore, I urge upon the Government to see that the amount should be increased substantially and the Plan modified, if necessary. That is my suggestion.

Coming to the question of untouchability, harassments all over, particularly, in the rural areas, there are harrowing tales of atrocities coming about, the women being paraded naked, the children being killed and so on. Everyday, we see some report or the other and it is very difficult for us to keep quiet. We do not get opportunity to raise all these matters for want of time, etc. I do not know when these atrocities are going to be stopped. It is a very unfortunate thing. Even the Jana Sangh people who shed crocodile tears when the people from the Scheduled Castes and Scheduled Tribes embrace Buddhism, Christianity, or whatever it is, do not change their attitude. Whenever we ask about it in anger, they pounce upon us in this House. Instead of doing the thing with missionary zeal which they claim by saying Hindu religion is all pervading, they do not do anything. They do not see Hindu brethren going to other religions. They do not do anything. I hope, all these parties, with a missionary zeal, will create a special cell in each of their parties to see that wherever there are any atrocities, immediately, the political workers should rush and see that the atrocities are ended and justice is done to these backward sections.

I come to another thing—equal opportunity. Where is this equal opportunity ? Constitution gives us this equal opportunity in all fields. Is this equal opportunity given to us ? Is it given even in this Parliament ? We do not get this representation. We do not get even our rightful share in administration. Now, being Members of the ruling Party, to whom should we address and to whom should we complain ? I am sorry, the less said the better in this regard and I would pass on to another point.

About the economic uplift, there are several avenues for uplifting these people economically. But there is no sympathy. There is no aptitude among officials and Ministers. In several Ministries there are lots of opportunities for these people to be given chances. For instance, in Oil India, a lot of retailers are being appointed, but the Scheduled Castes are never to be found there. In the Railways, restaurants and canteens are being given to vested interests. Monopolies are being created, but the Scheduled Castes find no place there. In every Department and in every Ministry there are so many opportunities. If every officer or the Minister takes into his head to encourage the Scheduled Castes and the Scheduled Tribes to be given a chance to earn a little money, then things will improve very considerably. But, I feel, with my experience here, there is no sympathy. If there is some sympathy, maybe it is out of compulsion of administration, but even the instructions and even the orders are observed more in the breach than in their observance. This is the case.

Sir, I request the Press also. We find that whenever a discussion comes here on the problems of Scheduled Castes and Scheduled Tribes, the press galleries are vacant, mostly vacant. I do not understand. That is the picture of the attitude of people in the country. But, whenever there is shouting and some fighting, then the galleries are competely full. The news is flashed throughout the country. But nobody takes this as a national issue and a national topic. Therefore, I appeal to the Press to give wide publicity to all the speeches and all the points made here and bring out the injustices perpetrated on these classes.

MR. CHAIRMAN : Your time is up.

SHRI SONAVANE : There are several things but I would not take more time because you are asking me to sit down. I will take one or two minutes more and finish.

I would say, here is a last opportunity for the Government and the community at large. Here is a golden opportunity. This is a last warning that unless things are improved and improved at a rate faster than ever on a war footing, I think the writing on the wall is there and I should not say anything more. Things are evident and this Scheduled Castes and Scheduled Tribes problem is a volcano and if things are not improved, it will erupt and erupt to the detriment of the people and the community. With this warning and with all grief in my heart, I wish to conclude : let things move and move very speedily.

Thank you, Sir.

*SHRI MAYAVAN (Chidambaram) : Mr. Chairman, Sir, the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is submitted annually and it is the convention that a debate takes place in this House on that Report. I would like to state that merely a debate is held on that report and no programme of action is ever framed by the Government on the recommendations contained in it. From the inception of the Office of Commissioner he has been making his recommendations to improve the economic and social conditions of the Scheduled Castes and Scheduled Tribes, but all of them are gathering dust in the shelves of the Departments of the Government, I have no doubt that no useful purpose would be served by merely discussing those recommendations in this House without any follow-up action by the Government for implementing them.

In the Constitution of India some rights have been guaranteed for these people. Articles 15, 16, 335 envisage educational and employment opportunities for the scheduled Castes and Scheduled Tribes. Under Article 17 of the Constitution untouchability is abolished. Article 22 prohibits traffic in human beings. Article 333 ensures the welfare of the Scheduled Castes and Scheduled Tribes. With all these constitutional provisions, if you look at the condition of these people, you will find that there has been no significant economic progress. If only the recommendations of the Commissioner and the suggestions made by the Members here during the debate had been implemented in right earnest, I am sure, that within these 20 years there would have been substantial economic progress in their case.

It is really a deplorable state of affairs that only debates and discussions take place on the recommendations of the Commissioner, but no action-oriented programmes has so far been initiated by the Government. According to 1961 Census, 90% of the Harijans are agriculturists and they are living scattered in 6 lakhs of villages in the country. Agriculture in which a majority of them is engaged offers them job only for six months in a year and for the rest of six months they remain unemployed. If they had been able to make significant economic progress, they would have certainly agitated violently for the eradication of untouchability being still practised in the country. I would like to appeal to the Government that they should endeavour earnestly for their economic upliftment.

Out of 3563 Legislative Assembly seats, 503 have been allotted for the scheduled castes and scheduled tribes. For the Lok Sabha, out of 521 constituencies, 77 have been reserved for the representatives of these people. With this much representation and after 22 years, for the first time 20 hours have been allotted for the discussion of the three reports of the Commissioner together with Elayaperumal Committee Report. I have to mention here that even this duration of 20 hours has not been given uninterruptedly for the debate. The discussion has been taking place peacemeal. Initially it was discussed for a few hours and then other matters supposed to be more important were taken up for discussion. This only shows that the Government have agreed very reluctantly for this debate and have no abiding interest in solving the problems of scheduled castes and scheduled tribes.

*The original speech was delivered in Tamil.

Many hon. Members who preceded me have referred to the variety of difficulties and harassments faced by the Harijans in this country. When you open a newspaper in the morning, you are invariably confronted with the news-items that a Harijan has been attacked in one place, another Harijan murdered in another place and in some other place yet another Harijan has been subjected to inhuman cruelties. The details of these instances have been enumerated by the hon. Member Shri Suraj Bhan in his paper. During the past 3 years, 1122 Harijans have been murdered in different parts of the country. With all these the hon. Ministers are sitting here smugly. When a railway accident takes place in any corner of the country and some people die, immediately it is demanded that the Railway Minister should resign from his office as he is responsible for the loss of so many valuable lives. It is strange that even after thousands of Harijan lives have been lost the hon. Ministers continue to adorn their seats here. From this side of the House also there is neither any demand for the resignation of the Ministers nor any condemnation of such inhuman atrocities committed on the innocent lives of the Harijans. Perhaps they think that the Harijans are just chattels and not human-beings and they do not recognise our presence here to represent their problems and grievances. At the time of debate on the Constitutional Amendment Bill for abolishing privy purses, the House was full ; the Press Gallery was also overflowing. What can the Press do ? Many times they have published in the papers the atrocities committed on the Harijans. In their Editorials also they have referred to the gravity of the situation. Whether the Government approached in a supplicating manner or they are attacked aggressively, they would not yield and would not do anything worthwhile in this matter —that is what they probably must have come to realise. They perhaps think that it is better to go out than to sit in the Press Gallery and Shri Sonavane pin-pointed this. I would say that the Press gives due importance to this issue wherever such things take place, but because the Government do not attach as much importance as they should, they have also become complacent and have started taking less interest.

Now, I would give the figures of expenditure of both Central and State Governments put together on drinking water, health and medical schemes for the scheduled castes and scheduled tribes during the first, second and third Five Year Plans and also during the period 1966-67 to 1968-69. The expenditure is : First Plan—2·19 crores ; Second Plan —5·71 crores ; Third Plan—3·79 crores ; 1966-67 to 1968-69—2·28 crores. For 10 crores of people to provide the basic amenities such as mentioned by me only an amount of Rs. 13·91 crores has been spent during the past 18 years. These statistics have been given by the Central Social Welfare Department to the Parliamentary Committee on the welfare of scheduled castes and scheduled tribes. During the past 18 years, they have not paid that much attention to the welfare of scheduled castes and scheduled tribes as they paid to agriculture. Under the foreign rule, we were importing rice from Burma to meet our needs. After our independence, with our view to achieving self-sufficiency in foodgrains, we undertook various agricultural improvement schemes and now we are nearing the goal of self-sufficiency in foodgrains. For this purpose, intensive agricultural district programmes have been drawn up. But, so far no such intensive scheme for the welfare of these people in selective districts have been drawn up, though such a scheme may involve only Rs. 100 crores.

Then, Sir, comes the important question of dignity and self-respect of these people. While we proclaim to ushering in secular and casteless society, we continue to perpetuate the caste system by not paying adequate attention to the problems of scheduled castes and scheduled tribes. The employment opportunities in different sectors of national life for the scheduled castes and scheduled tribes are scarce. There are a number of services like Security Service directly under the control of the Central Government, where these people can be given employment. Even in the Railway Police Force they are being taken in. The unemployment problem has driven them to the streets.

Besides this, even today we see that people belonging to a particular community are being appointed as priests in temples in various parts of the country. So far as Tamil Nadu is concerned, after the assumption of Office the Dravida Munnetra Kazhagam Government have evolved a new procedure by which persons belonging to any

[Shri Mayavan]

community can become priests in temples. I would suggest that such a revolutionary procedure should be adopted in all other States as well. In the Judiciary there is hardly any Judge who belongs to the scheduled castes and scheduled tribes. I would request that some reservation should be made for the scheduled castes and scheduled tribes in the judiciary. I would also request the hon. Minister that he should formulate a procedure by which some reservation can be made for the representation of scheduled castes and scheduled tribes in the Rajya Sabha as also in the State Legislative Councils. Instead of having isolated colonies for these people, I would suggest that there should be mixed colonies so that they become integrated with the mainstreams of society, so that they are not faced with the problems of drinking water and electricity. With the hope that the hon. Minister will bear in mind the suggestions I have made and he will initiate suitable action towards improving the social and economic conditions of these people, I conclude.

श्री काम्बले (लातूर) : सभापति महोदय, शैडयूल्ड कास्ट और शैडयूल्ट ट्राइब्स की रिपोर्ट पर पिछले कुछ दिनों से चर्चा हो रही है, मैं सविस्तार से उस चर्चा में नहीं जाना चाहता, लेकिन कुछ पहलुओं पर जरूर अपने विचार रखूंगा। उसके प्रमुख पहलू हैं—आर्थिक, सामाजिक, शैक्षणिक और राजनीतिक। जहां तक आर्थिक पहलू का सम्बन्ध है—जिसका आर्थिक पहलू ठीक न हो, उनको सभी क्षेत्रों में उसके लिये अड़चनें और दिक्कतें पैदा हो जाती हैं। हरिजनों और आदिवासियों की आर्थिक अवस्था को सुधारने के लिये कई जगहों पर जमीनें तकसीम की गई हैं, लेकिन वे किस प्रकार से तकसीम की जाती हैं—किसी को 2 एकड़, किसी को 4 एकड़, किसी को 6 एकड़, 8 एकड़ से ज्यादा किसी को नहीं दी गई, लेकिन क्या सरकार को पता है जो जमीनें उनको दी गईं, उनकी आज अवस्था क्या है ? मध्य प्रदेश, उड़ीसा और कई अन्य जगहों पर हमने देखा है कि जमीनें उनको दी गईं, वे मालिक बन गये, लेकिन वे जमीनें उनके पास नहीं रहीं, क्योंकि गरीबी के कारण उन जमीनों को दूसरे लोगों को बेच देना पड़ा। जमीन देने से ही उद्देश्य पूरा नहीं हो जाता, जमीन के साथ यदि उसको उपयोग में लाने के लिये आवश्यक साधन हम उपलब्ध नहीं करायेंगे, तो उसका कोई फायदा नहीं होता और उन्हें बाध्य होकर फिर से किसानी की नौकरी में जाना पड़ता है। जब तक उनको जमीन के लिये दूसरे साधन उपलब्ध नहीं होंगे वे किसी तरह से आगे बढ़ नहीं सकते हैं। इसलिये अगर आप हरिजनों को ज़मीन देकर उनसे काश्तकारी कराना चाहते हैं तो सबसे ज़रूरी चीज़ यह है कि उनको साधन उपलब्ध कराइये। हमने देखा कि ज़मीन का बंटवारा होने के बाद भी वे मालिक नहीं रहे, बहुत से लोग जो ज़मीदार थे, पैसे वाले थे, उन्होंने उनकी ज़मीनों को खरीद लिया और उनको निकाल बाहर किया। इसलिये जो भी ज़मीन उनको दी जाय, उसके साथ-साथ साधन भी उपलब्ध कराये जाएं, ताकि उस ज़मीन के सहारे वह अपना गुज़ारा कर सकें।

आर्थिक अवस्था का दूसरा साधन नौकरी है—नौकरी के बारे में यहां बार-बार कहा गया है कि उनका कोटा पूरा नहीं होता है। मैं एक चीज़ कहूंगा—फर्स्ट ग्रेड और सैकेण्ड ग्रेड में जहां प्रमोशन से जगह भरी जाती है, वहा कहीं भी रिज़र्वेशन नहीं है। चार साल पहले भी सौलहवीं रिपोर्ट में इसके बारे में ज़िक्र किया गया था, लेकिन गवर्नमेंट ने क्या एक्शन लिया, कुछ पता नहीं चला। प्रमोशन में अगर रिज़र्वेशन नहीं होगा तो कोई हरिजन गिरीजन आदमी आगे बढ़ नहीं सकता है। श्री मोरारजी देसाई ने अपने भाषण में ठीक कहा था कि प्रमोशन्स के सम्बन्ध में जो भी शिकायतें उनके सामने आई थीं उनमें अधिकांश में उन्होंने देखा कि अन्याय हुआ था। तो जब तक वहां पर रिजर्वेशन न हो, सरकार को देखना चाहिए कि किस तरह से वहां पर पूर्ति हो सकती है।

सरकारी नौकरियों में रिजर्वेशन रखा गया है। 12 प्रतिशत से बढ़ाकर 15 प्रतिशत की घोषणा अब कर दी गई है लेकिन इस रिजर्वेशन से कोई फायदा नहीं होने वाला है केवल स्थान सुरक्षित रखने से ही उनका फायदा नहीं होगा। किस तरह से पूर्ति होती है, इस बात पर ज्यादा जोर देने की आवश्यकता है। इसी सदन में हमने देखा है कि सुरक्षित स्थान रखने के बाद भी उसकी पूर्ति नहीं होती है। किसी भी स्टेज पर, किसी भी डिपार्टमेंट में आप देखें, उन जगहों की पूर्ति नहीं हुई है। थर्ड क्लास की जगहों पर भी पूर्ति नहीं हुई है। यहां तक कि जो फोर्थ क्लास की जगहें हैं चपरासी की या सिपाही की उनकी भी किसी डिपार्टमेंट में पूर्ति नहीं हुई है। आज नौकरियों का यह हाल है। इसलिए मैं निवेदन करूंगा कि कम से कम सरकार के हाथ में जो डिपार्टमेंट हैं उनमें इस बात का पूरा प्रयत्न करें और देखें कि किस तरह से रिजर्वेशन की पूर्ति हो सकती है।

हरिजनों की आर्थिक उन्नति का तीसरा साधन है उद्योग-धंधा। आज तक हरिजनों तथा गिरिजनों के हाथ में कोई भी उद्योग-धंधे नहीं हैं। बैंकों के राष्ट्रीयकरण के बाद कहा जाता था कि छोटे-छोटे उद्योग-धंधों में बड़ी सहायता मिलेगी। मैं आपके द्वारा सरकार से जानना चाहता हूं कि क्या सरकार के पास कोई स्कीम है जिसके द्वारा आदिवासियों तथा हरिजनों के लिए छोटे-छोटे उद्योग-धंधों की व्यवस्था की जाये जिसके द्वारा वे जीविका कमाकर अपना जीवन निर्वाह कर सकें? यदि हां, तो कितने धंधे उनके लिए उपलब्ध किये गए हैं, यदि उसकी कोई लिस्ट हो तो उसको यहां बताया जाये जिससे कि यह स्पष्ट हो सके कि हरिजनों को कितना लाभ पहुंचा है। मेरा कहना यह है कि जब तक हरिजन आदिवासियों के बच्चे टेक्निकल साइड में नहीं जाते हैं तब तक उद्योग-धंधो का उनको कोई लाभ नहीं होगा। इसलिए मेरा सुझाव है कि हरिजन आदिवासियों के बच्चों को ज्यादा से ज्यादा तादाद में टेक्निकल साइड में स्कालरशिप देकर भर्ती किया जाये। टेक्निकल स्कूलों में 12-15 प्रतिशत हरिजन लड़कों को तालीम देकर उद्योग-धंधों में लगाया जाये।

सभापति जी, इस देश में एक बड़ी अजीब अवस्था है। इस देश की आर्थिक अवस्था कमजोर है। जो बेचारे गरीब हैं वह नौकरी मांगते हैं तो उनको नौकरी मिलती नहीं और धंधा करने के लिए उनके पास पैसा नहीं होता है। वे बेचारे सड़कों पर इधर-उधर घूमते हैं और भूखों मरते हैं। लेकिन जो आदमी चोरी करता है या डाका डालता है उसके लिए सरकार सारा प्रबन्ध कर देती है। उसको रहने के लिए मकान भी मिलता है, खाने के लिए अन्न भी मिलता है और पहनने के लिए कपड़ा भी मिलता है। उसके लिए सारी सुरक्षा की व्यवस्था हो जाती है क्योंकि वह गुनाह करता है। लेकिन दूसरी तरफ हरिजन आदिवासी बेचारे जो भीख मांगते हैं उनके लिए सरकार कोई व्यवस्था नहीं करती है। यह बड़ा सामाजिक अन्याय है। मैं सरकार से कहूंगा कि गुनाह करने वालों के लिए तो सारी व्यवस्था की जाये लेकिन बेगुनाहों के लिए कोई व्यवस्था न हो, इस तरफ भी सरकार को ध्यान देना चाहिए।

अब मैं हरिजनों की शैक्षणिक अवस्था के सम्बन्ध में निवेदन करना चाहूंगा। इस क्षेत्र में कुछ प्रगति हो रही है लेकिन उसमें भी बहुत सी बाधायें उपस्थित होती हैं। सबसे प्रमुख बाधा है—आर्थिक अवस्था। जो भी थोड़ा पढ़ा-लिखा आदमी आगे बढ़ता है तो उसको नौकरी मिल जाती है लेकिन पढ़ाई-लिखाई के सम्बन्ध में भी मैं सरकार से अनुरोध करूंगा कि 15 साल पहले सरकार ने जो शिक्षा-वृत्ति मुकर्रर की थी वही आज भी चल रही है। चूंकि—लगातार महंगाई बढ़ रही है इसलिए जगह-जगह पर, कारखानों में और दूसरी जगहों पर—भत्ते बढ़ा दिए गए हैं। यहां तक कि संसत्सदस्यों के भत्ते भी बढ़ा दिये

[श्री काम्बले]

गए हैं लेकिन हरिजनों को 15 साल पहले जो शिक्षावृत्ति स्कूलों तथा कालेजों में मिलती थी, आज भी वही मिल रही है। सरकार से मेरा अनुरोध है कि 15 साल पहले मुकर्रर की गई शिक्षावृत्ति को बढ़ा देना चाहिए ताकि बच्चे आसानी से पढ़ सकें।

अब मैं सामाजिक जीवन के बारे में कुछ निवेदन करना चाहता हूं। यह मसला जो हमारे सामने आता है वह कोई आज की चीज नहीं है। आजादी के 23 साल के बाद भी इस देश के सामाजिक जीवन में आज के जमाने में भी उनको अछूत कहा जाता है जोकि हमारे लिए और इस देश के लिये लज्जा की बात है। क्यों ऐसा होता है? इसका कारण यह है कि हमारे देश में एक रूढ़ि परम्परा चली आ रही है। कुछ पाखंडी लोग धर्म ग्रंथों तथा पुराण पोथियों को लेकर इस बात का प्रचार गांवों में करते हैं जिसके कारण आज भी उन लोगों को इन्सान नहीं समझा जाता है। देवालयों में प्रवेश निषेध तथा कुओं पर पानी न भरने देने जैसी छोटी-छोटी बातें आज भी चल रही हैं। गांधी शताब्दी के वर्ष में कितने ही हरिजनों को मारा गया है। मैं पूछता हूं वह मारने वाले कौन हैं? शैड्यूल्ड कास्ट पर जुल्म करने वाले वे कौन लोग हैं? क्या वे क्रिश्चियन हैं, मुसलमान हैं या अन्य लोग हैं? मेरे ख्याल में उनको मारने वाले हिन्दू समाज के लोग हैं। ...(**व्यवधान**)... तो इस बात की जांच होनी चाहिए कि ऐसा क्यों होता है? समाज में जो यह बीमारी लगी हुई है, छूत अछूत का जो मसला है...(**व्यवधान**)... मैं अधिक समय नहीं लूंगा, मैं समाप्त कर रहा हूं। गांधी जी ने हरिजनों के लिए अपना जीवन न्यौछावर कर दिया—हरिजनों में रहना, झाड़ू मारना बल्कि उन्होंने यहां तक कहा था कि अगर मेरा पुनर्जन्म हो तो वह हरिजन, भंगी के घर में हो। लेकिन आज आजादी के 23 साल आगे बढ़ने के बाद भी समाज में जो दशा देखने को मिलती है उससे बढ़कर और कोई पाप हो नहीं सकता है। डा० अम्बेडकर ने इसीलिए हिन्दू धर्म छोड़ दिया। आखिर हिन्दू धर्म की खासियत क्या है? जब तक राम कृष्ण को मानते हैं तब तक हिन्दू धर्मी कहलाते हैं लेकिन उनसे लोग दूर रहते हैं परन्तु जब वही क्रिश्चियन बन जाते हैं या मुसलमान बन जाते हैं तो उनसे हाथ मिलाने के लिए आगे बढ़ जाते हैं। हिन्दू धर्म की यह विडम्बना है। मैं हिन्दू धर्म की दुहाई देने वालों से पूछना चाहता हूं कि इससे आप हिन्दू धर्म को खोखला कर रहे हैं या हिन्दू धर्म को बढ़ावा दे रहे हैं, उस धर्म की इज्जत बढ़ा रहे हैं। इसी कारण इस देश के लाखों हरिजनों ने अन्य धर्मों को स्वीकार कर लिया है। इसीलिए अम्बेदकर जी ने इस बात पर जोर दिया था। मेरा अनुरोध है कि सरकार इस ओर ध्यान दे। जो भी कड़े से कड़े कानून बन सकते हैं उनको सरकार बनाये और उनपर सख्ती से अमल करे लेकिन केवल कानूनों से ही यह होने वाला नहीं है। कानून तो केवल इसमें सहायता ही करेंगे। लोगों के दिमाग में यह जो बीमारी बैठी हुई उसके खिलाफ प्रचार होना चाहिए—रेडियो के द्वारा, पैम्फलेट्स के द्वारा और फिल्मों के द्वारा इन बातों का प्रचार होना चाहिए। ...(**व्यवधान**)...

श्री देवराव पाटिल: रेडियो से तो इसका प्रचार बन्द ही है। ...(**व्यवधान**)...

श्री काम्बले: तो मेरा कहना यह है कि अगर इस प्रकार से काम किया जाये तो इसमें सफलता मिल सकती है।

अब मैं सामाजिक असमानता दूर करने के सम्बन्ध में कुछ सुझाव देना चाहता हूं। जितने भी कैबिनेट मिनिस्टर या स्टेट मिनिस्टर्स इत्यादि हैं उनके घरों में जो सर्वेंट्स हैं, खाना पकाने वाले हैं वह सब हरिजन होने चाहिएं। सामाजिक विषमता दूर करने का कार्य हमको

अपने ही से शुरू करना चाहिए तभी हम इसमें सफलता प्राप्त कर सकते हैं। इसी प्रकार से होटलों में तथा रेलवे रेस्टोरेन्ट्स में खाना पकाने वाले हरिजन होने चाहिए। तभी खाने पीने वालों के दिमाग में यह बात बैठ सकेगी कि ये भी हमारे एक अंग हैं, इनके साथ हमें उठना बैठना पड़ेगा और इनके बिना हमारा काम चलने वाला नहीं है। इसी प्रकार से हम हरिजनों के मसले को हल कर सकते हैं। ...(**व्यवधान**)...

सभापति महोदय : आप एक बात सुन लीजिए। अभी लिस्ट के ऊपर जितने वक्ता हैं अगर वे सभी अपने टाइम से ज्यादा समय ले लेंगे तो फिर आप लोग मिनिस्टर को नहीं सुन सकेंगे।...(**व्यवधान**)...बहुत सी पार्टीज के लोग अभी बोलने वाले हैं। आप सभी लोगों की यह इच्छा है कि मिनिस्टर साहब आपका जवाब दें तो मैं आप से निवेदन करूंगा कि कम से कम समय आप लोग लें और जो प्वाइन्ट्स सदन के सामने आ चुके हैं उनको रिपीट न करें, नये प्वाइन्ट्स ही लायें।...(**व्यवधान**)...

श्री मोलहू प्रसाद : आप कम से कम वक्ता महोदय को कुछ विषय का ज्ञान तो करा दें। जिन रिपोर्ट्स पर यहां बहस हो रही है उनकी रिकमेंडेशन्स को वह लागू करवाना चाहते हैं या नहीं ? माननीय सदस्य जितनी आलोचना कर रहे हैं उससे अधिक आलोचना तो इन रिपोर्ट्स में ही की गई है। उनको शायद इस बात का पता नहीं है।

श्री काम्बले : अब मैं अस्पृश्यता निवारण के सम्बन्ध में कुछ कहना चाहता हूं। जितने देवालय हैं, मंदिर है वहां पर सरकार की ओर से इस बात की व्यवस्था की जाये कि जो भी लोग कानून का उल्लंघन करेंगे किसी को रोकेंगे तो उनको सजा मिलेगी। इसी प्रकार से देवालयों पर, होटलों पर, जहां पर भी जातिवादी नाम लिखे जाते हैं, जैसे ब्राह्मण होटल, खत्री होटल, यह सब बन्द होने चाहिए। इसी तरह से जो सरनेम लिखे जाते हैं जैसे शास्त्री, खत्री, वर्मा, शर्मा आदि, यह सब बन्द होने चाहिये ताकि इस बात का पता ही किसी को न लग सके कौन किस जाति का आदमी है।

आखिर में मैं राजनीतिक पहलू पर कुछ कह कर खत्म करूंगा (**व्यवधान**)। हरिजनों और आदिवासियों के लिये चूंकि कई स्थानों पर रिजर्वेशन है, पार्लियामेंट के लिये रिजर्वेशन है, विधान सभाओं में रिजर्वेशन है इसलिये कुछ लोग आ जाते हैं। यह कम्पल्शन के कारण है। लेकिन जहां पर रिजर्वेशन नहीं है, जैसे राज्य सभा के बारे में मेरे मित्र ने कहा, वहां रिजर्वेशन रखना जरूरी है। नहीं तो इन लोगों को पार्टी के लीडर का मुंह देखना पड़ता है, उसकी दया पर ही वह आ सकते हैं। इसलिये राज्य सभा के लिये भी यह कम्पल्शन कर दिया जाये, यह जरूरी कर दिया जाये। इसी तरह से जहां विधान परिषद है वहां पर भी रिजर्वेशन नहीं है। वहां पर भी जो पार्टी का प्रमुख होता है उस पर इन लोगों को निर्भर करना पड़ता है। जितनी भी इस तरह की जगहें हैं वहां पर उनके लिये रिजर्वेशन होना चाहिये। पंचायत समितियां हैं, जिला परिषद हैं, जहां जहां पर रिजर्वेशन नहीं है वहां हरिजन आदिवासियों के लिये स्थान का रिजर्वेशन करना चाहिये।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, आजादी के 23 साल बीत चुके परन्तु आज भी इस सदन में अनुसूचित जातियों और अनुसूचित जन-जातियों की समस्याओं पर, उनकी मांगों के सिलसिले में, विचार कर रहे हैं। होना तो यह चाहिये था कि 23 वर्षों के अन्दर उनके जीवन में, आर्थिक जीवन में, सामाजिक जीवन में, सांस्कृतिक जीवन में आमूल परिवर्तन हो जाता, लेकिन ऐसी बात नहीं हुई। इसीलिये हम समितियों की रिपोर्टों के ऊपर बहस कर रहे हैं।

[श्री रामावतार शास्त्री]

सबसे पहले मैं इस बात की तरफ ध्यान दिलाना चाहता हूं कि जो भी थोड़े बहुत काम किये गये हैं, या किये जा रहे हैं, वह बहुत ही नाकाफी हैं और उनसे हरिजनों और आदिवासियों की बुनियादी समस्याओं का समाधान नहीं होगा । इसके लिये यह आवश्यक है कि उन्हें अपने पांवों पर खड़ा करने के लिये, समाज में सिर उठाकर, सीना तान कर चलने में समर्थ बनाया जाये ।

सभापति महोदय : श्री मोलहू प्रसाद ने बड़ा पर्टिनेन्ट सवाल उठाया है । यह जो बहस हो रही है उस पर बहुत से लोग बोले हैं और जो नहीं बोल पाये हैं उनको मैं बुलाऊंगा, लेकिन मेरा आपसे कहना यह है कि मैं मिनिस्टर साहब को जरूर बुलाऊंगा, अगर कुछ लोग रह भी जायेंगे तो भी उनको बुलाऊंगा क्योंकि श्री मोलहू प्रसाद और दूसरे लोग भी चाहते हैं कि शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब के लोगों के बारे में मिनिस्टर साहब जरूर जवाब दें । इस लिये आप लोग पांच या दस मिनट से ज्यादा न बोलें और रिपोर्ट पर ही बोलें ।

श्री रामावतार शास्त्री : मैं रिपोर्ट पर ही बोल रहा हूं ।

बुनियादी सवाल यह है कि उनको आर्थिक रूप से और सामाजिक रूप से अपने पांवों पर खड़ा होना चाहिये । जहां तक मेरी जानकारी है हमारे देश के अन्दर 31 फीसदी लोग भूमिहीन हैं, जिन में विशाल बहुमत हरिजनों और आदिवासियों का है । थोड़े बहुत पिछड़ी जातियों के लोग भी हैं । जब तक हम उनको अपने पांवों पर खड़ा नहीं करेंगे उनकी समस्याओं का समाधान नहीं होगा । इसके लिये आवश्यक है कि हमारे देश में सरकार के पास, या जमीदारों के पास अथवा बड़े-बड़े जमीन मालिकों के पास जो फुजूल जमीन पड़ी हुई है, उसको उनसे लेकर हम इन लोगों के बीच में बांट दें । यह आन्दोलन अभी चला और देश में इस समय भी चल रहा है और आगे भी चलता रहेगा जब तक कि हम इस समस्या का समाधान नहीं करेंगे ।

लेकिन जब हरिजनों और आदिवासियों को जमीन देने की बात आती है, जब वे आन्दोलन करके, अपने संगठन बना कर के, अपने हाथ में लाठी लेकर के अपनी जमीनों की हिफाजत करने जाते हैं तो निहित स्वार्थ के लोग जमीनों पर से कब्जा छोड़ना नहीं चाहते । उन लोगों के खिलाफ आवाज लगाई जाती है और यहां भी लगती है। मैं चाहूंगा कि हरिजनों और आदिवासियों में जो नई जिन्दगी पैदा हो रही है अपने अधिकार प्राप्त करने के लिये उसकी तरफ सरकार का भी ध्यान जाय और उसको भी उनकी मदद करनी चाहिए । लेकिन दुःख की बात है कि यह बात तो हो नहीं रही है ।

पिछले दिनों हरिजनों और आदिवासियों पर जो अत्याचार हुए उसकी तरफ भी मैं सरकार का ध्यान दिलाना चाहता हूं । पहले तो मैं बिहार की बात बतलाऊंगा, लेकिन उत्तर प्रदेश में भी उसी तरह हुआ, उड़ीसा, आन्ध्र प्रदेश तथा अन्य सूबों में भी इसी तरह हुआ । गुजरात में भी हुआ । सबसे पहले तो मैं यह कहना चाहूंगा कि जब वह अपनी स्थिति में सुधार करने के लिये संघर्ष करते हैं तब उन्हें दबाया जाता है, उनका उत्पीड़न किया जाता है । सामाजिक उत्पीड़न किया जाता है, जिसको सोशल आप्रेशन कहते हैं । उनको दूसरे लोगों के साथ तन कर बात करने की इजाजत नहीं दी जाती और उनको तरह-तरह से दबाया जाता है, उनके आत्म-सम्मान को कुचला जाता है । अभी जब जमीन की लड़ाई चल रही थी तब मुंगेर जिले के अन्तर्गत बखरी थाना के कुम्हारसों ग्राम के पचास हरिजनों की झोपड़ियों को जमीदारों ने जला दिया । उन लोगों ने अपनी झोपड़ियों को सरकार की परती भूमि पर लगाया था । इस तरह की बात

वहां हुई लेकिन एक भी आदमी को गिरफ्तार नहीं किया गया, उल्टे 52 हरिजनों को गिरफ्तार करके जेल में डाल दिया गया। इसी तरह मुंगेर जिले के ही चौथम थाने के कैथी पंचायत के अन्तर्गत नवटोलिया ग्राम के 22 हरिजनों की झोपड़ियां जला दी गईं।

सभापति महोदय : आप रिपोर्ट पर बोलिये।

श्री रामावतार शास्त्री : मैं वही कर रहा हूं। इसी तरीके से पटना जिले के राजगीर थाने में हरिजनों की दर्जनों झोपड़ियों को एक बड़े जमीन मालिक ने जलवा दिया। उमरपुर दियारा में दो-तीन व्यक्ति मारे गये। उत्तर प्रदेश के जमीदारों ने तीन हरिजनों को लोगों के सामने कत्ल कर दिया, लेकिन आज वे छुट्टा घूम रहे हैं। इसी तरीके से मैं आपको बतलाऊं कि गुजरात में हरिजनों के ऊपर जो जुल्म हुआ है उसके बारे में एक प्रतिनिधि-मंडल प्रधान मंत्री से मिल चुका है। उन्होंने अपना मेमोरैन्डम भी दिया है।

अगर इस तरह से देखा जाय तो पिछले वर्षों में नहीं, पिछले महीनों में 1112 हरिजनों को विभिन्न राज्यों में खत्म किया गया। एक तरफ तो रिपोर्टों में उनकी स्थिति सुधारने की बात कही जाती है, काका कालेलकर की रिपोर्ट थी, ढेबर भाई की रिपोर्ट थी और यह पेरूमल कमेटी की रिपोर्ट है जिस पर हम लोग आज बहस कर रहे हैं, उनमें कहा गया है कि हमें उन लोगों के साथ मानवता का व्यवहार करना चाहिए क्योंकि वे जानवर नहीं हैं, आदमी हैं, दूसरी तरफ 1112 हरिजनों की हत्यायें की गईं, जिनमें सबसे अधिक उत्तर प्रदेश में की गईं। उसके बाद मध्य प्रदेश में, यानी जहां अभी सामन्त-वादी दबदबा ज्यादा है वहां हरिजनों के साथ दुर्व्यवहार किया जा रहा है।

इसलिये मेरा कहना है कि आप उनको आर्थिक रूप से खड़ा कीजिए, उनको उद्योग धन्धों में लगाइये, उन्हें नौकरियां दीजिए। आप कहते हैं कि उनके लिए रिजर्वेशन का सवाल है, लेकिन क्या वह सचमुच लागू हुआ है। आज रिजर्वेशन का अनुपात उनके लिए बहुत कम है। अनुपात को बढ़ाइये और साथ-साथ उसे लागू कीजिए।

मैं बिहार की बात करता हूं। वहां राज्य ट्रांस्पोर्ट में एक लिस्ट निकाली गई थी तीन सौ लोगों की। उसमें हरिजनों की भी लिस्ट थी। उन्हें भरती नहीं किया गया। उनके नामों को नीचे कर दिया गया और दूसरों के नामों को ऊपर कर दिया गया और ऊपर वाले दूसरे लोगों को भरती कर लिया गया। इस तरह का पक्षपात, मनमानी जो होती है, यह बन्द होनी चाहिये। कहने के लिए अधिकार तो इन्हें प्राप्त हैं लेकिन अमल में उनको वे अधिकार दिये नहीं जाते हैं।

आवास की समस्या भी बहुत गम्भीर है। आप जानते ही हैं कि देहातों में तो नहीं के बराबर इनके लिए प्रबन्ध किया गया है। शहरों में भी बहुत ही कम व्यवस्था आवास की की गई है। खुद आपके आवास मंत्री ने एक लेख लिखा था जोकि कई अखबारों में छपा था। उस लेख में उन्होंने कहा है :

> "The housing conditions in the rural areas are almost dismal. It has been estimated that there are about 105 lakh households of landless rural labour including about 86.4 lakh agricultural labour who have no houses of their own. Although Village Housing Projects scheme was introduced in 1957 the funds utilised so far work out to hardly 49 per cent of even the inadequate allocations made from time to time. Hardly 46,000 houses have been built under the Scheme."

इस तमाम हाउसिंग का आम तौर पर हरिजनों की तरफ इशारा है। यह स्थिति है

[श्री रामावतार शास्त्री]

23 वर्ष की आजादी के बाद भी। जो ज़मीन की लड़ाई चली है उसमें लाखों किसानों को हम लोगों ने आन्दोलन करके ज़मीन दिलाई है, उन्हें पचियां दिलाई हैं। आवास की जो समस्या है, रहने के लिए मकानों की जो समस्या है इसकी तरफ भी आपका ध्यान जाना बहुत जरूरी है।

सेना में भरती की बात की जाती है। यह कहा जाता है कि जो कोई भी जाता है उसको सेना में भरती कर लिया जाता है, किसी के ऊपर कोई रुकावट नहीं है। मैं जानना चाहता हूं कि सेना में कितने प्रतिशत हरिजनों और आदिवासियों को आपने भरती किया है।

उसी तरह के शिक्षा के क्षेत्र में आपने कहा है कि छात्रवृत्तियां बढ़ाई गई हैं। मुझे कई छात्रवृत्ति समितियों में जाने का मौका मिला है। मैंने देखा है कि छात्रवृत्तियां बहुत कम दी जाती हैं। छात्रवृत्तियों की राशि बढ़ाने की कई सदस्यों ने मांग की है। मैं भी मांग करता हूं कि उसकी राशि बढ़ाई जाए। जो रकम दी जाती है उसमें से आफिस के बाबू लोग काफी रकम ले जाते हैं और इस प्रकार पूरी रकम उन तक नहीं पहुंच पाती है। सही मानों में उनको वह सारा पैसा मिले, उन पर वह इस्तेमाल हो, इसको भी आपको देखना होगा।

आवास के लिए ज़मीन देने की बात बहुत महत्त्वपूर्ण है। बिहार में मनीलैंडर्ज़ दिन रात हरिजनों और आदिवासियों की ज़मीनों को छीनते जा रहे हैं। इसकी व्यवस्था होनी चाहिए कि उनसे जमीन छीनी न जाए और जो ज़मीन पिछले वर्षों में छीनी गई है, वह ज़मीन उनसे छीनकर वापिस हरिजनों और आदिवासियों को दी जानी चाहिए।

शहरों में हरिजनों की जो आवास की समस्या है उसकी तरफ भी आपका ध्यान जाना चाहिए। हाउसिंग मंत्रालय की जो परामर्श दात्री समिति है उसकी बैठक जयपुर में हुई थी। उसमें श्री के० के० शाह ने घोषणा की थी कि शहरों में जो लोग जिस ज़मीन पर बसे हुए हैं उनको हम अधिकार देंगे कि वे बसे रह सकें। बिहार के पटना में पच्चीस हज़ार सरकारी नौकरी में जो लोग हैं जो मोस्टली हरिजन हैं उन्हें उजाड़ने की कोशिश हुई थी। हम लोगों ने संघर्ष किया। इसका नतीजा यह हुआ कि वहां के मुख्य मंत्री ने इसको 35 सूत्री कार्यक्रम में स्थान दिया और यह एलान किया कि हम उनको शहरों में भी ज़मीन देंगे। मेरा निवेदन है कि शहरों में जहां-जहां भी हरिजन और आदिवासी बसें हुए हैं चाहे वह सरकारी ज़मीन हो या किसी और की ज़मीन हो उस ज़मीन को उनको आप दिलवाने की कोशिश करें।

मैं आशा करता हूं कि मेरे इन सुझावों पर ध्यान दिया जाएगा और यदि ऐसा किया गया तभी ये जो समस्यायें हैं इनका समाधान निकल सकेगा।

श्री राम चरण (खुर्जा) : मैं पूछना चाहता हूं कि कितना इसके लिए समय बाकी है और कितना समय दोनों मंत्री लेंगे ? क्या हाउस कल भी कंटिन्यू रखा जायेगा ?

सभापति महोदय : आप चलने दें। तीन महीने भी चले तब भी लोगों को ग्रीवेंस रहेगा।

श्री राम चरण : मैं जानना चाहता हूं कि जवाब देने में कितना समय वे लेंगे ? कितना समय आप क्वैश्चंज पूछने के लिए रखेंगे। आप समय का सही वितरण करें।

सभापति महोदय : हम नहीं बताएंगे। क्या प्रोसीजर हमने अपनाया हुआ है, इसको हम नहीं बताएंगे। आप बैठ जाएं।

श्री राम चरण : इसको बताने में क्या हर्ज है ?

श्रीमती सावित्री श्याम (आंवला) : सभापति महोदय, सदन में हरिजनों और आदिवासियों के सम्बन्ध में काफी लम्बे समय से वाद-विवाद चल रहा है । ऐसा प्रतीत होता है कि 23 साल की आजादी के बाद आज इनको यह एहसास हुआ है कि इस देश के प्रतिशत लोग ऐसे हैं जिन्हें आज भी मकान, रोटी, पानी, चिकित्सा, शिक्षा आय आदि, की सुविधायें प्राप्त नहीं हुई हैं । किसी भी आजाद देश के लिए यह गौरव की बात नहीं हो सकती है । लज्जा की बात ही हो सकती है ।

लोमहर्षक घटनाओं का विवरण यहां दिया गया है । कैसे मासूम बच्चों की होली जलाई जाती है, अग्नि की शिखा प्रज्वलित की जाती है । हमारी बहनें हैं जिनके पास पहनने के लिए कपड़ा नहीं होता है और एक ही कपड़ा पहन करके अपनी लाज छिपाती फिरती हैं । हरिजन भाइयों को दिन रात मेहनत करने के बाद भी भूखे सो जाना पड़ता है, क्या यह सब इस देश के लिए गौरव की बात है । इस तरह की मिसालें विश्व के इतिहास में आपको देखने को नहीं मिल सकती हैं । इतना उत्पीड़न सहने पर भी और सदियों के सहते हुए रहने पर भी, कसकते और सिसकते रहने पर भी, चुप रहने पर भी आज भी वे अपने आपको हिन्दू कहते हैं । मैं जानना चाहती हूं कि क्या इससे बड़ी बलिदान की मिसाल दुनिया के किसी और देश में आपको मिल सकती है ?

अभी दो तीन दिन पहले यहां पर काफी प्रिवी पर्स पर कहा गया था । यह कहा गया था कि ये राष्ट्रीय वादे हैं, ये कांस्टीट्यूशनल कमिटमेंट्स हैं, ये मारेली वाईंडिंग हैं । बहुत बड़ी-बड़ी बातें कही गईं, मिसालें दी गईं । मैं जानना चाहती हूं सरकार से भी और दूसरी पार्टियों से भी और विशेषकर अटल जी से भी क्या हरिजनों के साथ आपने 23 साल पहले कुछ वादे नहीं किए थे और अगर किए थे तो क्या यह सच नहीं है कि उन सबको आपने भुला दिया है ? अगर उनको पूरा करने के लिए सख्ती बरती होती, कनवैंसिंग किया होता, पूरी ताकत से अटल जी ने वकालत की होती तो क्या भारतवर्ष का नक्शा बदल नहीं सकता था ? तब क्या यह हरिजनों और आदिवासियों को लेकर जो एक कलंक इस देश पर लगा हुआ है, मिट नहीं सकता था ? लेकिन हमने वह शक्ति नहीं लगाई । हमने शक्ति लगाई वैस्टिड इंटरेस्ट्स को कायम रखने के लिए देश में ।

लैंड ग्रैब मूवमेंट यहां चला । कुछ पार्टियों ने उस में हिस्सा लिया । राज्य सरकारों ने और केन्द्रिय सरकार ने भी उसको दबाने की कोशिश की । ये लोग ला को तोड़ने वाले थे, ऐसा करके इन्होंने ला को तोड़ा है । मैं मानती हूं कि कानून तोड़ना गलत है, इससे शान्ति भंग होती है । लेकिन मैं जानना चाहती हूं केन्द्रीय सरकार से भी और दूसरी पार्टियों से भी जो दकियानूसी कानूनों के रक्षक हैं, अगर संविधान के अन्दर जो चीज इनके अनुसार नहीं है, उसका सुधार कैसे हो ? अगर सुधार कोई करना है तो या तो वह ऊपर से हो सकता है या फिर नीचे से हो सकता है । अगर ऊपर से सुधार लाना हो तो ऐसे कानून बनाने पड़ेंगे जिन से लोगों का जीवन सुखी बने, सम्पन्नता देश में आए और जीवन-स्तर सुधरे । अगर ऐसा नहीं होता तो फिर नीचे जनता को कानून अपने हाथ में लेना पड़ेगा और उसको ऐसा करने से आप रोक नहीं सकेंगे । उस अवस्था में उसको चाहे आप लैंड ग्रैब की संज्ञा दें या कोई और संज्ञा दें ।

गांधी जी ने 1931 में आह्वान किया था हम महिलाओं और हरिजनों को बाहर निकाला था । हम लोगों ने स्वतंत्रता की

[श्री सावित्री श्याम]

लड़ाई में उनका साथ दिया था । उनकी भावनाओं को, उनकी अभिलाषाओं को अलंकृत किया संविधान की धाराओं से । लेकिन संविधान की इन धाराओं की हरिजनों और आदिवासियों को लेकर जितनी अवहेलना की गई है उतनी शायद किसी और के लिए नहीं की गई है ।

पेरूमल कमेटी की रिपोर्ट एक ठोस रिपोर्ट है । उन्होंने बड़ा दौरा किया । जगह जगह जा कर हालात को देखा । आज भी मैसूर में मन्दिरों में लोगों को जाने नहीं दिया जाता है । मध्य प्रदेश में जहां मुख्य-मंत्री ने एलान किया है कि ज़मीन बांटी ज़ाएगी, वहां पर हरिजनों आदि को ऐसे स्थान पर धकेल दिया गया है, फेंक दिया गया है जहां पर ज़रा सी भी ज़मीन नहीं है । वहां पर मुख्य-मंत्री क्या बांटेंगे ? उत्तर प्रदेश के अन्दर आज भी लोगों से बेगार ली जाती है । हैदराबाद में ऐसे लोग मौजूद हैं जो कि कुओं से हरिजनों को पानी नहीं भरने देते हैं । लाइन लगी रहती है लेकिन पानी नहीं मिल सकता है । इस तरह की और भी कई मिसाले हैं । शैड्यूल्ड कास्ट के कमिश्नर भी हैं और सोशल वैलफेयर बोर्ड भी है । कमेटी ने रिपोर्ट देनी थी लेकिन जब वह कमेटी वहां गई एवीडेंस लेने के लिए तो वह एवीडेंस रिकार्ड नहीं कर सको । सरकार ने सैंट्रल सोशल वैलफेयर बोर्ड को तीन योजनाओं में 8 करोड़ रुपये दिये, लेकिन उसने एविडेंस देने से इन्कार कर दिया । उसको जो 8 करोड़ रुपये दिए गए, वे लैप्स कर दिए गए । मैं नहीं जानती कि उन संस्थाओं के बनाने और ऐसे कमिश्नरों को नियुक्त करने से क्या लाभ है, जो हरिजनों का भला नहीं कर सकते, जो उनके लिए कोई काम नहीं कर सकते ।

16 hrs.

मेरा निवेदन है कि मंत्री महोदय इस कमेटी की रिपोर्ट को ध्यान से देखें और उसमें जो अच्छे सुझाव दिए गए हैं, वह उनको कार्यान्वित करें । हमारे संविधान में अनटचेबिलिटी की कोई परिभाषा नहीं है । लेकिन पेरूमल कमेटी की रिपोर्ट में अनटचेबिलिटी को डिफाइन किया गया है ।

उन्होंने कहा है कि जो लोग धर्म-परिवर्तन कर लें, जो क्रिश्चियन बन जायें, वे भी शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज में सम्मिलित रहेंगे । इसके साफ-साफ माने ये हैं कि जो ग्रान्ट्स या अनुदान केन्द्रीय सरकार या राज्य सरकारें देंगी, वे 95 फीसदी उन लोगों के पास जायेंगी, जो क्रिश्चियन हो गए हैं और जिनको दूसरी तरफ से भी बहुत सी सहायता मिलती है और 5 फीसदी उन सब हरिजनों के लिए रह जायेगी, जो केवल सरकार पर निर्भर करते हैं ।

अनटचेबिलिटी एक्ट के सम्बन्ध में उन्होंने कहा है कि जब से यह एक्ट बना है, तब से केवल एक व्यक्ति पर दो रुपये का जुर्माना हुआ है । क्या यह कानून है ? क्या केन्द्र या राज्य सरकारों के अफसरों को ऐसे कोई व्यक्ति नहीं मिले, जिन्होंने इस कानून को तोड़ा और जिन पर जुर्माना किया जाता ? जो लोग अनटचेबिलिटी एक्ट को तोड़ें या उसको इम्प्लीमेंट न करें, उनको छः महीने तक की कैद और पांच सौ रुपये तक जुर्माना होना चाहिए ।

सरकार ने जो ग्रान्ट दी है, उससे शिक्षा बढ़ी है और होस्टल खुले हैं, लेकिन उससे सेग्रीगेशन और आइसोलेशन पैदा हो गया है, हरिजन होस्टल, हरिजन कुएं और हरिजन बस्तियां बन गई हैं । इस की क्या जरूरत थी ? पहले इतना सेग्रीगेशन नहीं था, जितना कि यह ग्रान्ट देने से, और आजादी के बाद, हो गया है । अब होस्टलों पर यह छाप पड़ गई है कि इसमें हरिजन लड़के या लड़कियां रहती हैं । इस तरह के सेग्रीगेशन को मिटाना चाहिए ।

ला मिनिस्ट्री और सोशल वैलफेयर मिनिस्ट्री को एक जगह मिलाने की जरूरत नहीं है । हरिजनों और आदिवासियों के कल्याण के लिए एक अलग मिनिस्ट्री बनाई जानी चाहिए और वह ऐसे मिनिस्टर के तहत होनी चाहिए, जो हरिजन हो, जो समझ सके कि हरिजनों की वास्तविक कठिनाइयां क्या हैं, जिसके दिल में उनके लिए सहानुभूति और दर्द हो ।

श्री रामजी राम (अकबरपुर) : सभापति महोदय, एलिया पेरूमल कमेटी की रिपोर्ट हमारे संविधान में निहित संकल्पों के आधार पर है । उस में जो सुझाव दिए गए हैं, अगर सरकार वाकई उन पर अमल करे, तो हम समझते हैं कि स्थिति में सुधार हो सकता है । मैं आपके माध्यम से इस सदन के सामने एक ऐसी बात रखना चाहता हूं, जिस की सारी जिम्मेदारी न सिर्फ सरकार पर है, बल्कि सदन के सदस्यों पर भी है ।

जहां तक अस्पृश्यता का सम्बन्ध है, प्रश्न यह है कि यह समस्या कहां से उभर कर आई है । मैं साफ तौर पर कहना चाहता हूं कि जो सामाजिक बन्धनों की कंटीली झाड़ियों से घिरा हुआ हिन्दू धर्म है, उसमें शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज कामधेनु, दुधारू गाय, के समान हैं, जिसपर ब्राह्मणवाद और पुरोहितवाद रूपी शेर का नाखुनी पंजा गड़ा हुआ है । जब तक ब्राह्मणवाद और पुरोहितवाद का नाखुनी पंजा और दांत नहीं निकाला जायेगा, तब तक अनुसूचित जातियों की समस्या हल नहीं की जा सकेगी ।

जब मैं नाम लेता हूं अपने सम्मानित सदस्य, श्री अटल बिहारी का, तो मैं गर्व से फूल जाता हूं, लेकिन जब मैं श्री अटल बिहारी वाजपेयी का नाम लेता हूं, तो मैं झिझक और दब जाता हूं । जब मैं नाम लेता हूं सरजू भाई साहब का, तो मैं गर्व से आगे बढ़ जाता हूं, लेकिन जब मैं नाम लेता हूं श्री सरजू पाण्डेय का, तो मैं कुछ झुक जाता हूं । जब मैं नाम लेता हूं श्री विद्या चरण जी का, जो हमको बहुत मानते हैं, तो मेरे अन्दर उत्साह पैदा होता है, लेकिन जब मैं नाम लेता हूं श्री विद्या चरण शुक्ल का, तो मैं दब जाता हूं । आखिर इसका आधार क्या है ? "किसी तरह न गई जब चमन की तारीकी, लगा ली आग नशेमन में रोशनी के लिए" ।

जो लोग नक्सलाइट मूवमेंट की बात करते हैं, वे सच्चाई के साथ यह देखने की कोशिश करें कि यह शैड्यूल्ड कास्ट्स की प्राबलम, यह अस्पृश्यता की समस्या, उभर कर कहां से आई । यह हिन्दू समाज और हिन्दू धर्म से आई है । बताया गया है कि तीन सालों में पूरे देश में 1122 हरिजन मारे गये हैं । यह तो बड़ी खुशी की बात है । हम समझते हैं कि जब दस हजार या बीस हजार हरिजन मारे जायेंगे, तब जाकर हरिजनों की समस्यायें हल होंगी । मैं सफाई के साथ कहना चाहता हूं कि हिन्दू धर्म का आधार ही यह है कि भगवान् अवतार क्यों लेता है ...(**व्यवधान**)...ये नहीं मानते हैं, लेकिन चाहे इधर के हों और चाहे उधर के, उन सबके घर वाले मानते हैं ।

हमारे आदरणीय राष्ट्रपति महोदय की निजी तौर पर जिस धर्म में आस्था है, हमारा उससे कोई सरोकार नहीं है ।**

सभापति महोदय : माननीय सदस्य ने प्रैजिडेंट का जो रेफरेंस दिया है, वह एक्सपंज कर दिया जाए ।

श्री रामजी राम : सभापति महोदय, आपने जो कुछ रिकार्ड कराना है, वह रिकार्ड

** Expunged as ordered by the Chair.

[श्री रामजी राम]

करा दीजिए और मुझे जो कुछ कहना है, वह मैं कहे देता हूं।

भगवान क्यों अवतार लेता है? "विप्र धेनु सुर सन्त हित लीन्ह मनुज अवतार, निज इच्छा निर्मित तनु, माया, गन, गो पार"। इसका मतलब यह है कि भगवान् सिर्फ विप्र, धेनु और सुर के हित के लिए अवतार लेता है, इन्सानों के हित के लिए नहीं, अछूतों के हित के लिए नहीं। यह मान्यता होने पर अनुसूचित जातियों का उद्धार कैसे हो सकता है?

"सापत ताड़त परुख कहन्ता, विप्र पूज्यं अस गावंहि सन्ता। पूज्य विप्र शील गुन हीना, सूद्र न गुन गन ज्ञान प्रवीना।।" इसमें कहा गया है कि आदमी को सिर्फ विप्र की ही पूजा करनी चाहिए, चाहे उसमें शील और गुण न भी हों।

"ढोल गंवार शूद्र पशु नारी, ये सब ताड़न के अधिकारी। जे वरणाधाम तेलि कुम्हारा, स्वपच किरात कोल कलवारा।।" रामायण और महाभारत में इस किस्म की बातें दी गई हैं। स्मृति में कहा गया है, "स्मी शूद्रो नाधीयताम्।" मैं नहीं समझ पाता हूं कि हमारी धार्मिक पुस्तकों में ऐसी बातों के रहने से अनुसूचित जातियों का उद्धार कैसे होगा।

श्री जनेश्वर मिश्र : माननीय सदस्य ने शायद रामायण का नया एडीशन नहीं पढ़ा है, जिसमें कहा गया है, "ढोर गंवार शूद्र पशु नारी, ये सब कुर्सी के अधिकारी।"

श्री रामजी राम : रामायण में शम्बूक वध की कथा दी गई है और महाभारत में एकलव्य का अंगूठा काटे जाने की कथा है। धार्मिक पुस्तकों में से ये सब बातें निकालनी पड़ेगी। ब्रह्मसूत्र शांकर भाष्य में इसी प्रकार की बातें कही गई हैं और मनुस्मृति में ब्राह्मण और शूद्र के भेद का चरम सीमा पर वर्णन है। उसमें यह आदेश दिया गया है कि शूद्रों के साथ कैसा व्यवहार किया जाना चाहिए। जब तक इन बातों को धार्मिक किताबों में से नहीं निकाला जायेगा, तब तक अनुसूचित जातियों का सही तौर पर उद्धार नहीं हो सकता है।

इस सदन का सवाल नहीं है। आप देश के आठ लाख गांवों में जाकर देखें। हम लोग चुनकर आते हैं और यहां बड़ी लच्छेदार बातें करते हैं, लेकिन गांवों में जाते हैं, तो वहां पर दुबे, चौबे, पंजे, छब्बे, नहले, दहले रहते हैं। और वही जनेऊ...(**व्यवधान**)...**

सभापति महोदय : अब इनकी बात रेकर्ड पर नहीं जायगी। आपका टाइम खत्म हो गया। आप बैठ जाइए। अब आप जो कुछ बोलेंगे वह रेकर्ड पर नहीं जायगा। आप मेहरबानी करके बैठिए, डिस्टर्ब मत करिए।

श्री जी सी नायक।

श्री गु० च० नायक (क्योंझर) : सभापति जी, यह जो हरिजन और आदिवासियों का सवाल यहां आया है इस पर विशेष खेद के साथ मैं बोल रहा हूं क्योंकि मैं खुद आदिवासी हूं और आदिवासी रिजर्व सीट से आया हूं। मैं अपनी फीलिंग्स यहां हाउस के सामने रखना चाहता हूं। यहां आने से पहले तीन दफा 1952 से लगातार मैं उड़ीसा विधान सभा का मेम्बर रहा और यह चौथी दफा यहां चुनकर आया हूं.....

एक माननीय सदस्य : स्वतन्त्र पार्टी से?

श्री गु० च० नायक : हां, स्वतन्त्र पार्टी से और उसी रोज से मैं देख रहा हूं कि

** Not recorded.

हिन्दुस्तान की हर एक पार्टी चाहे वह कोई भी हो जहां भी उनकी अपनी सरकार है वह सिर्फ अपना फायदा देखते हैं, हरिजनों और आदिवासियों की भलाई के लिए सिंसियरली कोई नहीं सोचता है । अभी उड़ीसा में हमारी सरकार है । इससे पहले कांग्रेस सरकार थी। आज उड़ीसा में दो तो हरिजन फुल फ्लेज्ड मिनिस्टर्स हैं कैबिनेट रैंक के और तीन हैं आदिवासी मिनिस्टर कैबिनेट रैंक के और दो हमारे आदिवासी डिप्टी मिनिस्टर हैं। कुल 19 मिनिस्टर्स और डिप्टी मिनिस्टर्स वहां हैं जिसमें यह हमारी सात संख्या है। पहले केवल एक मिनिस्टर और दो डिप्टी मिनिस्टर थे । लेकिन अभी भी जो काम किया जा रहा है उसमें हम पूरे खुश नहीं हैं। जब सेंट परसेंट काम होगा तब हमारा संतोष होगा । मैं किसी दल के लीडर को चाहे वह मेरे दल का हो या और दूसरे किसी भी दल का हो पसन्द नहीं करता क्योंकि यह लोग हमको पूरा-पूरा एक्सप्लायट करते हैं। आप देखिए आर्टिकिल 46 में हमारी एजूकेशन के लिए और एकोनामिक वेलफेयर के लिए जहां कहा है वहीं एक्सप्लायटेशन खत्म करने के लिए भी उसमें कहा है। लेकिन हमारा एक्सप्लायटेशन तो हर एक करता है। सभी पार्टियां करती हैं । लेबर फील्ड में लेबर लीडर जो काम करते हैं कांग्रेस, कम्युनिस्ट-राइट, लेफ्ट, एस० एस० पी०, पी० एस० पी०, मैं इनको सबको देखता हूं क्योंकि मैं भी लेबर फील्ड का आदमी हूं । यह उनसे चन्दा लेते हैं और उसमें से 50 परसेंट अपना जेब खर्च करते हैं। रीजनेबल डिमांड उनकी कभी प्रैस नहीं करते। लेबर फील्ड में अधिकतर हरिजन और आदिवासी काम करते हैं। मैं भी आदिवासी हूं। सारे हिन्दुस्तान में जहां भी माइनिंग इंडस्ट्री होती है वह अधिकतर जंगलों में होती है और जंगलों में वहां आदिवासी लोग रहते हैं। हमारे देश में पाकिस्तान से डिस्प्लेस्ड होकर आए हुए रिफ्यूजी भाइयों की एक बड़ी प्राबलम है। इसी तरह हिन्दुस्तान में जहां यह माईनिंग इंडस्ट्रीज चलती हैं, वहां से इन आदिवासियों को डिस्प्लेस होना पड़ता है और उनकी भी एक बहुत बड़ी प्राबलम हो जाती है। जब माइनिंग इंडस्ट्री कहीं शुरू होती है तो यह लोग वहां से डिस्प्लेस्ड हो जाते हैं। इनका घर और इनकी जमीन सब चली जाती है। इनके लिए जीविका का कोई साधन नहीं रह जाता और यह इधर-उधर मारे-मारे फिरते हैं । कोई इनके लिए पूछने वाला नहीं है। जो कुछ भी जमीन इनकी होती है वह माइनिंग लीग के लिए एक्वायर कर ली जाती है। घर बार सब ले लिया जाता है । और फिर उसको वहां उस इंडस्ट्री में काम भी नहीं मिलता। आप जानते हैं आदिवासी पौड्र कल्टीवेशन ज्यादा करते हैं । लेकिन उनकी जमीन माईनिंग आपरेशन होने के बाद ले ली जाती है तो उनके पास अपना जीवन बसर करने के लिए कोई जरिया नहीं रह जाता। उड़ीसा और बिहार में खास तौर से यह हालत है। वैसे तो सारे हिन्दुस्तान में जहां भी यह इंडस्ट्रीज हैं उनकी यही हालत होती है।

यह जितनी पार्टीज की लेबर यूनियन्स हैं यह कोई लेबर की भलाई नहीं करतीं। यह केवल बड़ी-बड़ी बात करते हैं लेकिन वास्तव में उनकी भलाई का कोई काम नहीं करते। कोई पार्टी, कोई यूनियन नहीं करती। अभी आयरन और माइन्स में जो वेज बोर्ड का एवार्ड हुआ उसमें लेबर लोगों के लिए लाख-लाख रुपये का एवार्ड एम० एम० टी० सी० ने दिया। जितने माइन्स हैं पब्लिक सेक्टर और प्राइवेट सेक्टर में सब में उसका इम्प्लीमेंटेशन हुआ । केरीबुरू और बोल्लाणी उस जहां कि सेंट्रल गवर्नमेंट का शेयर है उसमें हजार-हजार लेबर काम करते हैं । इसी तरह प्राइवेट सेक्टर में भी बहुत माइन्स हैं, तो यह जो इंटेरिम अवार्ड मिला लाख-लाख रुपये का उसमें से लेबर यूनियन वाले मैनेजमेंट के साथ मिल कर 50 परसेंट तो इन लोगों ने

[श्री गु० च० नायक]

अपने पाकेट खर्च के लिए ले लिया और बाकी 50 परसेंट से 25 परसेंट लेबर लोगों को दिया और बाकी 25 परसेंट अपनी यूनियन के लिए ले लिया । यह सब जो होता है इसकी एन्क्वायरी होनी चाहिए ।...(**व्यवधान**)... इनकी यूनियन को मैं चैलेंज करता हूं कि चलकर हम लोगों का मुकाबिला करें । यह केवल बड़ी-बड़ी बात बोल देते हैं, हरिजन और आदिवासियों की भलाई का कोई काम नहीं करते । अभी मेरे दोस्त रामजी राम बोले, लेकिन मैं उनको याद दिलाना चाहता हूं ।

चाण्डालोपि मुनिश्रेष्ठः
ब्रह्मजानाति ब्राह्मणः ।।

यह हम लोगों के शास्त्र में है । इसलिए मेरा निवेदन है कि हम लोगों के लिए हायर एजूकेशन का इन्तजाम होना चाहिए । हर एक कम्युनिटी के लिए होना चाहिए । हरिजन आदिवासियों को प्रापर एजूकेशन देने के बाद छुआ-छूत अपने आप खत्म होगा । अभी सारे हिन्दुस्तान में जो प्लानिंग चल रही है उस प्लानिंग का कोई मतलब भी नहीं समझता कि यह प्लान है क्या ? इसलिए पहले नम्बर पर एजूकेशन उनको मिलनी चाहिए । अच्छी एजूकेशन नहीं होगी तो उनकी एकोनामिक कंडीशन भी अच्छी नहीं हो सकती । अच्छी एजूकेशन होने पर उनकी एकोनामिक कंडीशन भी अच्छी होगी और वह आपकी प्लानिंग को भी समझ सकेंगे ।

अभी एक माननीय सदस्या बोलीं कि आदिवासियों के पास पहनने के लिए कपड़े नहीं हैं । आपको सुनकर ताज्जुब होगा हम लोगों के स्टेट में आदिवासी आज भी नंगे रहते हैं । उनके पास न पहनने के लिए कपड़े हैं न रहने के लिए मकान है । मेरी कांस्टीट्यूएंसी में जुआंग और भुइयां जाति के आदिवासी हैं जो एकोनामिकली और शिक्षा के मामले में बहुत पिछड़े हुए हैं । 23 साल के बाद भी मेरी कांस्टीच्यून्सी में भुइयां कम्युनिटी से केवल दो आदमी ग्रेज्युएट हुए । जुआंग का तो अभी कोई मैट्रिक भी नहीं हुआ । तो वह जो दो ग्रेज्युएट थे उन में से एक को नौकरी मिली थी स्टेट गवर्नमेंट में डिस्ट्रिक्ट लेबर आफिसर की । जब कांग्रेस सरकार थी तब की बात है । लेकिन क्या हुआ कि उसी सरकार के वक्त में एक क्लिक बनाकर उसका रेकार्ड खराब कर दिया और उसको डिग्रेड कर दिया । उसको असिस्टेंट लेबर आफिसर बना दिया । अभी हम लोगों की सरकार आने के बाद भी उसको सुधारना मुश्किल हो गया क्योंकि उसका रेकर्ड पहले ही उन्होंने इतना खराब कर दिया था ।

तो यह सभी लोग इनके लिए खाली क्रोकोडाइल टीयर्स बहाते हैं, उनकी समस्या हल करने के लिए वाकई में कोई काम नहीं करते ।...(**व्यवधान**)...यह कम्युनिस्ट लोग भी इनको एक्सप्लायट करते हैं । मैं इनको चैलेंज करता हूं हम जो काम करते हैं, हम जैसे मकान में रहते हैं, जितना बोझा उठाते हैं, उसमें आकर यह हमारा मुकाबिला करें । हम लोगों के घरों में आदमी भी काम करते हैं, औरतें भी काम करती हैं, सब काम करते हैं । और ये खाली बड़ी-बड़ी बातें करते हैं । हम चाहते हैं कि कुछ काम करें । मैं चैलेंज करता हूं कोई भी आए, हम हल भी चलाते हैं, सारे काम करते हैं, यह आकर हमारा मुकाबिला करें । यह हरिजन आदिवासियों को विभिन्न प्रकार से एक्सप्लायट करते हैं ।

इसलिए मेरा निवेदन है हमारे संविधान में हरिजन और आदिवासियों के लिए अनेकों आर्टिकल्ज हैं, लेकिन क्या वे आर्टीकल्ज इम्प्लीमेंट होते हैं ? अनटचेबिल्टी को ही ले लीजिए, 1955 में अनटचेबिल्टी के लिए कानून पास हुआ था, 16 साल हो गये, क्या हुआ ? मेरा आपसे विनम्र निवेदन है कि इसको इतना लाइटली न लें, इसके बारे में गम्भीरता से सोचें ।

एजूकेशन को ही लीजिए---हम लोगों के लिए सबसे पहली चीज एजूकेशन है, उसके बाद इकानमी है। आज अगर वे लोग एजूकेशन प्राप्त कर लेते हैं, तो उनकी इकानमी भी सुधर सकती है। हमारे यहां इकानमी की इतनी प्राबलम नहीं है, क्योंकि हमारे यहां सब काम करते हैं, मेरी औरत भी काम करती है, मेरे बच्चे भी काम करते हैं, जब कि दूसरी जगह क्या औरतें काम करती हैं ? इसलिए मैं चाहता हूं कि हमको सबसे पहले एजूकेशन दो हमारे लोगों को ग्रेजुएट बनाओ। आज आप की तरफ से पोस्ट मैट्रीकुलेट स्कालरशिप मिलता है, लेकिन इसका लाभ सबको नहीं होता है। मैं चाहता हूं कि आप इसको कम्यूनिटीवाइज दें। हमारे यहां हरिजनों के अन्दर 1259 कम्यूनिटीज हैं और आदिवासियों के अन्दर 579 कम्यूनिटीज हैं। आपके स्कालरशिप्स सब कम्यूनिटीज के लिए अलग-अलग होने चाहिएं, रिजन-वाइज होने चाहिये, जिससे हर एक कम्यूनिटी को उसका लाभ पहुंच सके। जब तक हमारे लोगों को एजूकेशन नहीं मिलेगी, उनके अन्दर का फर्क दूर नहीं होगा, उनके अन्दर यह चीज कायम रहेगी। मैं चाहता हूं कि आप लोग इन सब बातों के बारे में गहराई से सोचिये, यहां पर रुपये का सवाल नहीं है, सिस्टेमेटिक्ली एजूकेशन देने से ही हम लोगों का भला हो सकता है।

आज कल जो कुछ हो रहा है, वह सब फार्स है, इस फार्स को रोकिये। आज यहां जितने लोग बैठे हुए हैं, मैं उनसे विनम्र निवेदन करना चाहता हूं कि वे इस मसले पर थोड़ा गम्भीरता से सोचें जिससे हम लोगों का भला हो सके।

SHRI A. S. KASTURE (Khomgaon) : I am thankful to you for giving me this opportunity to speak on the reports of Commissioner for Scheduled Castes and Tribes for the years 1966-67 to 1968-69. I am also glad to know that along with these reports the report of the Committee on Untouchability and economic and educational development of the Scheduled Castes is being discussed.

Article 17 of the Constitution has abolished untouchability. The Untouchability Act of 1955 has prescribed punishment for practising untouchability. In spite of all this, in the year of 1970, after 15 years of the enforcement of the Act and after twenty years of the existence of the Constitution, the Scheduled Castes are living in a disgraceful condition. The caste Hindus are observing untouchability. There are a large number of cases of the practice of untouchability. The Commissioner for Scheduled Castes and Scheduled Tribes has received a large number of cases every year of the practice of untouchability. In the 1966-67 report, the Commissioner has received as many as 2,981 cases of untouchability. What is the nature of the complaints ? The nature of those complaints is very serious. What is the treatment these Scheduled Caste people are getting from caste Hindus ? That will be very clear if, with your permission, I read out two or three instances from the report.

In the first complaint about untouchability, it was alleged that a marriage party of Scheduled Caste persons was not allowed by the local upper castes to pass through the main streets of a village in District Mathura, Uttar Pradesh. The facts of the case called for from the authorities concerned confirmed the allegations, which also indicated that the policemen who had come for the help of the aggrieved, were attacked by members of the upper castes. This led to police firing on the mob and the death of one person.

In another case, it was alleged that a Scheduled Caste person of a village in District Meerut, Uttar Pradesh, was beaten severely by the local upper castes, as his cloth had happened to touch the body of a caste Hindu man. Other members of the Scheduled Caste were moreover harassed and stopped even from going to the fields to answer the call of nature, and their cattle were not permitted to graze in the fields. They were also forbidden by threats not to report the matter to the police.

I would like to quote two more cases. The Scheduled Caste residents of a village

[Shri A. S. Kasture]

in District Etah, Uttar Pradesh, alleged that the local upper castes had forcibly taken possession of their well. They also insulted their womenfolk who had gone for fetching water, broke their pots and did not allow them to draw water. It was also alleged that the police to whom the matter was reported, instead of taking action against the upper caste concerned, had asked the Scheduled Caste residents to construct a separate well for their own use. It was further stated that the former did not allow the construction of a well and also stopped the cattle belonging to Scheduled Castes from drinking water from the tank which originally belonged to the latter.

In another case, a Scheduled Caste resident of a Government colony in Delhi, alleged that one of his neighbours, an employee of the Government of India Press, New Delhi, had been harassing him on grounds of untouchability. An on-the-spot enquiry revealed that the allegations were substantially true.

So, I have given four instances of cases to show—including a case even in Delhi, the capital of India—what is happening. This practice of untouchability is also seen in Delhi. There are so many cases every year and the Commissioner is giving so many cases. But then how many people can complain about the practice of untouchability ? Those who are educated and are bold enough, can write to the Commissioner of Scheduled Castes and Scheduled Tribes and express their difficulties, but what about those who are uneducated and under the thumb of the caste Hindus ? They have no courage to complain about the matter and bring it to the notice of the higher authorities.

The main point is that the origin of this practice of untouchability is found in the holy books, the Smritis and Shastras. If we really want, if the House wants and the Government wants to abolish the practice of untouchability, then we must destroy all those books where the origin of untouchability is given. Unless this is done, there is no point in simply making some statements in the House that this is the policy of the Government or that is the policy of the Government.

There is an impression that if the Scheduled Castes people get education and are economically well off, the question of untouchability will not be there and that it will go away automatically. But the facts are otherwise. There are a large number of Scheduled Castes people who are educated and are economically well off, even then they are facing this problem ; they are considered as untouchables by the caste Hindus. So, it is in the mind of the caste Hindus and it is very difficult to change the mind of these people. It is said that the Scheduled Castes people are uneducated ; so, there is no question of changing the mind of the uneducated. But here is a question of changing the mind of the upper caste, the non-Scheduled Castes people.

The Government of India has granted scholarships to Scheduled Caste students. The scheme is called the Post-Matric Scholarships Scheme. It started in the year 1950-51 and the rate of scholarship was fixed in that year. But there is great change in the position now. There is a persistent demand from Members of Parliament and also from the parliamentary committee on the welfare of the Scheduled Castes/ Tribes that in view of the rise in prices these rates should be revised and enhanced.

With your permission I would like to read the recommendation of the Committee on page 2 of its Eighth Report :—

> "The Committee further observed..... that they were constrained to observe that while the Commissioner for Scheduled Castes and Scheduled Tribes had in his 1962-63 Report made a specific suggestion to the Government for increasing the rate of post-matric scholarship to meet the general rise in the cost of living, no positive action was taken by the Government in this direction, with the result that the Scheduled Castes and Scheduled Tribes students, who were economically backward, continue to undergo great hardships in prosecuting their studies. The Committee however, felt encouraged by the assurance given by the Minister of Law and Social Welfare in Parliament that there would be 100 per cent increase

in the rate of scholarships for those undergoing technical courses and 50 per cent in the case of those pursuing academic courses. The Committee hoped that the Ministry of Finance would give early clearance to the scheme so that it could be implemented without avoidable delay."

There is a reply to this and the reply is very funny. The reply is :—

"The question of enhancement of rates was considered but it was felt that it would be more desirable to cover as many students from the limited resources available rather than increase the value of the scholarship which may result in the restriction of the range of coverage under the Scholarships scheme."

This is a fake excuse. That rate was fixed in 1950. Instead of considering the real difficulties of the students, Government is simply giving fake excuses by saying that they are trying to accommodate more students. This is no good. Government must take into consideration the difficulties of students. While recruiting people from the Scheduled Castes they say that suitable candidates are not available, but in order to get suitable candidates, Government must provide facilities. Then only such candidates can be expected.

One more point regarding reservation. The Commissioner in his report has stated that in the year 1960 the percentage in Class I was 1.2 and in 1967 it was 1.9. In seven years the percentage had gone up only by .7. This is very strange. Why this percentage is not going up ? We had fixed $12\frac{1}{2}$ per cent in 1950 but today also that is not maintained. This is because there is the condition of suitability. "Suitability" is the sword in the hands of the recruiting officers. Under the garb of suitability they massacre qualified students of the Scheduled Castes and do not recruit them. This is happening. As such, I request that the word "suitable" should be removed from the advertisement and only qualified candidates should be selected. Then only this percentage can be maintained.

DR. MAITREYEE BASU (Darjeeling) : Mr. Chairman, Sir, I thank you for giving me an opportunity and I shall be as brief as possible.

First of all, I want to congratulate the Prime Minister for her short speech. It was a very short speech but it was very much to the point. I will not speak about scholarships and all that. She said very correctly that our traditional approach is the cause of all this trouble, that we have forgotten everything Vedic and Upanishadic and that we have been completely immersed in ritualistic Hinduism. That is the real cause of all this trouble.

The hon. Member, Shri Ramji Ram, said something and he was perhaps over-enthusiastic and he gave the names of Sharmas, Pandeys, etc.—he forgot to mention Tiwarys and I add it. But I would like to add two more, that is, Danges and Namboodripads. So far as my State is concerned, we do not have all these names. But we have Banerjees, Chatterjees, Gangulis and so on. Now, those are the people who are responsible for making Noakhali district which was a Hindu-majority district hundred years go into a Muslim-majority district by the oppression of the lower classes. They had to take refuge in Islam. Therefore, it became a Muslim-majority district. This was the cause.....

SHRI DHIRESWAR KALITA (Gauhati) : That is not true.

Dr. MAITREYEE BASU : This is absolutely true.

SHRI DHIRESWAR KALITA : This should not go on record.

MR. CHAIRMAN : That will go on record.

DR. MAITREYEE BASU : I challenge him. What does he know ?

I might say there are two types of Adivasis there. I might point out, in this context, that "Adivasi" is a word which is used in a sense that they were the original

[Dr. Maitreyee Basu]

inhabitants of the country and, therefore, they are Adivasis and the rest are newcomers. That is a wrong conception. That is not the conception which should guide us for the simple reason that, for their own protection, if these Adivasis are taken from one place to another, they are not considered Adivasis.

That is what has happened to Assam. About hundred years ago, the tribals from Lohardaga were taken to the Assam tea gardens and, because they have been removed from their original place of habitation, they are not considered as tribals in the Assam tea gardens. It has been recommended in the Report under discussion that they should be considered as tribals. They are not considered as tribals, and that is causing a lot of difficulties. On the other hand, the Assam indigenous tribals the hill tribals and the plains tribals, and, specially, the hill tribals are given exemption in taxes. But Darjeeling hill tribals are not given exemption in taxes. The exemption in taxes is given to the hill tribals of Assam but not to the hill tribals of Darjeeling. And so that the difficulty. That is causing a great deal of hatred.

I would like to point out in this connection that this tribal business is a very difficult thing to deal with, not like Scheduled Castes. Scheduled Castes and the tribals are not the same problem because the Scheduled Castes or Harijans or Untouchables are a real anxiety for the Hindu society whereas the tribals are Upajatis or Khandjatis. They are really outside the Hindu society. They have become Hindus no doubt, but they should be taken as little nations or sub-nations in India in the national context of India. So their troubles and the troubles of the Scheduled Castes and the Untouchables and Harijans are not the same and they should be treated separately and they should be given special protection, specially the Tribals in Assam. For instance the Abhors in NEFA. They were so isolated and so secluded that it was possible for the Chinese to invade India through these areas and this should be taken into consideration.

So far as land is concerned, twenty years ago 35 tribal families who were spillovers from the tea garden in North Bengal were given five acres of land and during the second United Front Ministry's regime they took away three acres from them and gave them only 2 acres. Now they are saying that they are all for tribals.

MR. CHAIRMAN : The hon. Member's time is up.

DR. MAITREYEE BASU : So, these are the things. I do not have the time. You have already rung the bell.

But the whole question of tribal problem is a socio-economic and anthropological problem which has not at all been discussed in this House in depth. I would have very much liked a debate that should consider these points, but there is no time. You will not allow me. So, I will not go into it. But I am very sure that unless we treat the cause of these troubles, we cannot just give them scholarships and jobs to ameliorate their lot.

Thank you, Sir.

SHRI LILADHAR KOTOKI (Nowgong) : I shall be very brief. Sir, the three reports of the Commissioner and also the reports on Untouchability and the debate that has taken place, taken together with the reports of the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes point out one thing, that the constitutional obligations to remove the disabilities of these communities have not been fulfilled and a long way has yet to be traversed. Therefore, I would submit that the Government owe it to Parliament and to the nation not to delay the discussion of the reports and more so, taking action in these matters. That is No. 1. I would request the Minister to assure the House that in future this delay will not take place.

Secondly, we, in Parliament, also have a responsibility to perform in apportioning the requisite priority in the matter of allocation of funds when we discuss the Plan. It will not do good to blame the Government alone if the Parliament does not sanction adequate funds. Mr. Somavane pointed out that in the Fourth Plan they

wanted Rs. 1150 crores against which only Rs. 120 crores have been given.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : Rs. 142 crores.

SHRI LILADHAR KOTOKI : Anyway that shows that if we go at this pace, it will take a number of years before we can bring these communities into the mainstream of the nation.

Sir, the basic consideration must not be overlooked that these special measures and these special reservations are intended to enable these communities to come up to the level of the rest of the community so that the nation as a whole may march forward together.

This involves economic and educational measures, in addition to social measures.

So far as the social aspect is concerned, it is not merely for the Government alone to solve this problem. It is for the whole nation to solve this problem. I would therefore appeal to all sections of this House that mere legislation only by the Parliament or by the States will not solve this problem. We must own them as brethren of ours and equal to us. We must assure them about this.

I am pained to find that sometimes in the House, the Members of the Scheduled Castes and Scheduled Tribes have a feeling as though the rest of the Members are not interested in this problem, as though we have neglected them here also, in this House. Sir, this feeling must be removed. If we do not have this awareness in this House, that this is a national problem, how can we take it up to our remote villages, and to our remote hill areas ?

That is why, Sir, I would suggest that a deadline must be set, so that the programmes and the measures of the Government may be geared up, as Mr. Sonavane said, on a war footing, so that, we may take up this national problem and solve it.

I would submit this, before I resume my seat, that it should be given the priority next only to Defence. And, if we do that, if this House gives this sanction, I am quite sure, in ten years' time, we will be able to give enough assurance to our brethren of these two communities that we, as a nation, are aware of this, problem, and we and they, together, will solve this problem once for all. Thank you.

श्री जगेश्वर यादव (बांदा) : सभापति महोदय, जिन रिपोर्टों पर हरिजनों के कल्याण और विकास के बारे में विचार हो रहा है, उनमें जो पद्धति दिखाई गई है उससे साफ जाहिर होता है कि उस पद्धति से उनका जितना कल्याण होना चाहिये उतना जल्दी नहीं होगा, बल्कि मेरी समझ में तो होगा ही नहीं क्योंकि गवर्नमेंट को जो नीति कायम करनी होती है, जिस चीज को लाना होता है, उसमें वह विशेष इंटरेस्ट लेती है। जब उसको बैंकों का राष्ट्रीयकरण करना था तब उसको विशेष इंटरेस्ट लेकर कर दिया, जब प्रीवीपर्स को खत्म करना था तब उसको विशेष इंटरेस्ट लेकर खत्म कर दिया। इसी तरीके से अगर हरिजनों के कल्याण और विकास के लिये उसको कुछ करना था तो दो कदम नीचे से उठाना चाहिये था। यह बहुत जरूरी था। जैसे दो कदम श्रीमती इन्दिरा गांधी ने उठाये बैंकों का राष्ट्रीयकरण करके और प्रीवी पर्स को खत्म करके, उसी तरह से हरिजनों के लिये मकान की व्यवस्था और एम्प्लायमेंट की व्यवस्था हो सकती थी। लेकिन चूंकि उनको कुछ करना नहीं है, केवल रिपोर्ट लेनी है, इसलिये लोक सभा के सवा पांच सौ मेम्बरों को पार्लियामेंट्री अफेयर्स मिनिस्टर तरह-तरह के कामों में उलझाये रखते हैं। किसी को प्रश्न में, किसी को आधे घंटे की चर्चा में और किसी को कालिंग अटेंशन में। जो काम सरकार को अपना करना होता है उसको करवाने के बाद सब संसद् सदस्यों को वह तरह-तरह की चीजों में उलझाये रखती है और उनके समय को बरबाद करती है।

[श्री जगेश्वर यादव]

मैं श्रीमती इन्दिरा गांधी से कहना चाहता हूं कि अगर उनको हरिजनों के कल्याण के कामों का श्रीगणेश करना है तो जिस तरीके से उन्होंने प्रीवी पर्स के बारे संसद् सदस्यों को इकट्ठा किया उसी तरह से विशेष रूप से समाधिस्थ होकर काम करें । जिस तरीके से बैंकों का राष्ट्रीयकरण किया सारी स्कीमों को छोड़कर, उसी तरह से इस मामले में भी वह विशेष इन्टरेस्ट लें और इसको पूरा करायें । इसी तरीके से यदि हरिजनों को उठाना है, उनका विकास करना है, उनकी भलाई करनी है तो क्यों नहीं विशेष स्ट्रैस देकर आप इस काम को करते हैं । दो सीढ़ियां तो आप कम से कम ऊपर चढ़ें । जो व्यवस्था की गई है रिपोर्ट में वह उसी तरह से है जैसे किसी प्रोस्टेट ग्लैंड्ज के मरीज को या पथरी वाले मरीज को आयुर्वेद डाक्टर के पास भेज दिया जाए और वह डाक्टर उसका चूर्ण और लेप से इलाज करना शुरू कर दे । अगर प्रोस्टेट ग्लैंड्ज को हटाना चाहते हैं तो उसके लिए आप्रेशन की जरूरत होगी और आपको मरीज को विलिंग्डन अस्पताल में भरती करना होगा । बिना आप्रेशन के इलाज नहीं हो सकता है । रिपोर्ट में जो व्यवस्था सुझाई गई है वह उसी तरीके से है जैसे चूर्ण और लेप से हरिजनों का इलाज किया जाए । उनका इलाज करना है तो विलिंगडन अस्पताल में जिस तरह से प्रोटेस्ट ग्लैंड्ज का इलाज होता है या पथरी का इलाज होता है, उनको निकाल बाहर फेंक दिया जाता है आपरेशन करके और तब यूरिन घंमता है उसी तरह से समाजवादी प्रणाली को अपना कर आपको आपरेशन करना पड़ेगा और बुनियादी तौर पर आपको इस समस्या को हल करना पड़ेगा । जो बचत होगी उसको तथा और भी पैसा लगाकर आपको वह पैसा उनके लिए मकान बनाने के लिए, उनके एम्प्लायमेंट के लिये, उनकी शिक्षा के लिये, खर्च करना होगा और विशेष दिलचस्पी लेकर इस मसले को हल करना होगा । तभी जाकर उनका कल्याण होगा । वर्ना सब प्रश्नोत्तर काल में या कालिंग एटेंशन में जिस तरह से ये यहां लोगों को उलझाए रहते हैं, वही हाल यहां होगा और कुछ काम नहीं हो पाएगा ।

श्री बि० प्र० मंडल (मधेपुरा) : सभापति महोदय, लाख कानून आप बनाएं और बेशक आप संविधान में भी इसकी व्यवस्था कर दें लेकिन भारतीय समाज में हम लोगों की नेचर हो गई है और हम लोगों को अनटचेबल बनाकर रखते हैं । जिस तरह से संविधान में कोई भी डिसटिंकशन एक इंडिपेंडेंट मेम्बर और दूसरे मेम्बर में न करने की बात है, उसके रहते हुए भी हम महसूस करते हैं कि इंडिपेंडेंट मैम्बर्ज को अनटचेबल बनाने की कोशिश की जा रही है । अगर समय बचता है तो उनको दे दिया जाता है, नहीं तो नहीं दिया जाता है । जब दिया जाता है तो कह दिया जाता है कि दो मिनट में वे खत्म कर दें ।

कुछ माननीय सदस्यों को मैंने इस छुआ-छूत के लिए तिवारी, शास्त्री आदि को दोष देते हुए सुना है । मैं आपको याद दिलाना चाहता हूं कि गांधी जी ने कहा था जब अंग्रेजों से वह लड़ रहे थे कि उनकी लड़ाई अंग्रेज सलतनत से है, अंग्रेजों से नहीं है । द्वितीय महायुद्ध के वक्त गांधी जी ने कहा था कि अगर विलायत पर बम गिरता है तो इससे उनको उतना ही दुःख होगा जितना कि भारत के किसी शहर पर गिरने से हो सकता है । चाहे कोई शास्त्री हो या तिवारी हो, किसी से हमको नफरत नहीं करनी है । हमारी पुरानी जो पद्धति है और हम लोग जो जात-पात में बंटे हुए हैं, यह हमारे देश को बराबर कमजोर कर रही है । मैंने एक दूसरे अवसर पर सदन में कहा था और उसको मैं दोहरा देना चाहता हूं कि अभी भी हमारे

देहातों में, गांवों में जब कोई श्राद्ध होता है या विवाह होता है या भोज होता है तो जूठे पत्तल के लिए कुत्ते भी दौड़ते हैं और बेचारे हरिजन भी दौड़ते हैं। यह बहुत ही शर्म की बात है। उनको ऊपर उठाया जाना चाहिये, उनके रोजगार का प्रबन्ध किया जाना चाहिये, उनको काम धंधा दिया जाना चाहिये।

यह ठीक है कि सर्विसिस में उनके लिए साढ़े बारह परसेंट स्थान सुरक्षित हैं। लेकिन उनकी जोकि सर्विस में आ जाते हैं, कान्फिडेंशल रिपोर्ट्स उच्च जाति वाले लोगों द्वारा लिखी जाती हैं और प्रायः यह देखा गया है कि ये लोग उनकी कान्फिडेंशल रिपोर्ट्स को खराब कर देते हैं और इस कारण से इनकी प्रोमोशंज नहीं हो पाती हैं। मैं दावे के साथ कह सकता हूं कि आप जांच पड़ताल करके देख लें कि जितनी कान्फिडेंशल रिपोर्ट्स लिखी जाती हैं इन लोगों की, उनमें से 95 परसेंट की या 98 परसेंट की रिपोर्टें आपको खराब मिलेंगी। मैं हैल्थ मिनिस्टर था बिहार में मड़ामाया बाबू की मिनिस्ट्री में। एक विश्राम प्रसाद नाम का आई० ए० एस० अफसर था जो बहुत कम्पीटेंट था। हरिजन था। लेकिन फिर भी वह शायद रिजर्व कोटे में नहीं जनरल कम्पीटीशन में जनरल कोटे से आया था। उसकी कान्फिडेंशल रिपोर्ट खराब लिखी गई। एक बार यहां तक लिख दिया गया कि इस अफसर का कंडक्ट इतना खराब है कि इसके बारे में सैंटर को लिखा जाए और इसकी सर्विसिस टर्मिनेट कर दी जाएं। मैंने पूछा कि क्यों टर्मिनेट की जाएं, यह देखने में तो जरूर काला है लेकिन बहुत विलिंग अफसर है, कम्पीटेंट अफसर है। मैंने यह भी पूछा कि इसी अफसर की कान्फिडेंशल रिपोर्ट खराब है या और किसी आई० ए० एस० अफसर की भी खराब हुई थी और अगर और किसी की हुई थी तो क्या उसको सर्विस से निकाल दिया गया है? इस पर वे किसी तरह चुप हो गए। मैंने उसकी कान्फिडेंशल रिपोर्ट को देखा लेकिन मुझे कहीं कोई खराबी नहीं दिखाई दी। मुझे पता चला कि मुंगेर के डिस्ट्रिक्ट मैजिस्ट्रेट के साथ उनकी पटरी नहीं बैठती थी इस वास्ते वह इस एस० डी० ओ० को बरदाश्त करने के लिए तैयार नहीं थे। यह जो डी० एम० था उसका कोई रिलेशन कभी प्राइम मिनिस्टर भी हिन्दुस्तान का था।

मैं एक सजैशन देना चाहता हूं। जितने भी शैड्यूल्ड कास्ट के अफसर हैं उनकी प्रोमोशन इस कान्फिडेंशल रिपोर्ट की वजह से रुकी रहती है। हर एक स्टेट में यही हालत है। मैंने सुना है और मैं डी० एम० के० वालों को बधाई देता हूं कि उन लोगों ने आर्डर कर दिया है कि पहले की जो कान्फिडेंशल रिपोर्ट हैं उनको नहीं देखा जाएगा और नई रिपोर्ट्स पर प्रोमोशन मिलेंगे। हिन्दुस्तान के हर एक राज्य में जो हरिजन अफसर हैं और जिनका कान्फिडेंशल रिकार्ड खराब कर दिया गया है और उनको प्रोमोशन नहीं मिलता है, बेचारे छटपटाते रहते हैं, कम से कम उनकी तरफ तो आपका ध्यान जाना चाहिये। आप ऐसा कर दें कि जिनकी रिपोर्ट्स खराब हैं, उस पर उनका प्रोमोशन न रुके।

आज हरिजनों और आदिवासियों के सामने बहुत सी समस्यायें हैं। उसके अलावा जैसे माननीय सदस्य ने कहा है जे वर्णाधम तेली कुम्हारा। तेली और कुम्हार जातियों के अलावा हिन्दुस्तान में और भी बहुत बड़ी तादाद में पिछड़ी हुई जातियां हैं जिनकी हालत हरिजनों से भी बदतर है। इस वास्ते मैं चाहता हूं कि गवर्नमेंट एक नई लिस्ट उन लोगों के लिए बनाए, स्पेशल अपरचुनिटीज उनको वह दे। उनकी संख्या शायद हरिजनों आदि जो पिछड़ी जातियां हैं, 70-75 प्रतिशत

[श्री बि० प्र० मंडल]

होगी। उनकी तरफ भी मैं मन्त्री महोदय का ध्यान दिलाना चाहता हूं।

MR. CHAIRMAN : The hon. Minister.

SHRI P. M. MEHTA (Bhawnagar) : May I have two minutes only ?

MR. CHAIRMAN : No.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : I am very grateful to hon. members who took part in the debate which went on for nearly 17 hours. I am impressed with the unanimity of views expressed by the several members who spoke from all sides of the House. This is as it should be. Every member who took part spoke with a genuine feeling of sincerity that something has to be done quickly for the amelioration of the conditions of the Scheduled Castes and Scheduled Tribes. This population of backward classes comprising Scheduled Castes and Scheduled Tribes forms one-fifth of the total population of the country. Unless this one-fifth also comes up to the level of the general population of the country, the nation cannot grow strong and any development that we may think of and that we have been doing all these years will have no meaning. The development will be lopsided and the country as a whole will not be strong. This is uppermost in the mind of the Government, but the House will have to appreciate the constraint on resources. Something has been done in 23 years of independence, but much remains to be done. We have many miles to go to achieve the target of bringing the weaker sections of society to the level of the general population.

17 hrs.

It would not be correct to say that nothing has been done all these years. To that extent I would differ from the hon. Members who said so. But I agree with them that we have to do a lot to ameliorate the conditions of these unfortunate people.

The first charge that has been made against this Ministry is that the Government is not interested in the discussion of these reports, that the very fact that three reports were clubbed together along with the Report on Untouchability by the Elayaperumal Committee shows that the Government is not keen. May I try to disabuse the hon. Members of this impression. In 1967, when the Reports for the years 1964-65 and 1965-66 were being discussed, the then Minister Shri Ashok Mehta said that he would lay the Reports in the Budget Session and in the November Session the Action Taken Report would also be made available. But later the Parliamentary Committee for the walfare of Scheduled Castes and Scheduled Tribes was constituted. Its first term of reference is that the Committee is to consider the Report submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338(2) of the Constitution and report to both Houses on the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government. Therefore, these Reports were referred to this Committee, the Basumatari Committee. Therefore, unless their Report was received, we have received recently eight Reports, a discussion could not take place.

The second term of reference is that this Committee is to report to both Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee. Therefore, the action taken has also to go to them. We have submitted what action has been taken. They will examine and submit a report. That is the main reason for the delay, not that the Government is not interested in the discussion of the Reports.

The second point that has been made is that this is a welfare Ministry. The name of Social Welfare Department itself shows that.

SHRI MADHU LIMAYE (Monghyr) : Whose welfare ?

SHRI JAGANATH RAO : Welfare of the weaker sections.

The economic development of the weaker sections is connected with the general economic development of the country. There are weaker sections in every State, in every district. Therefore, any scheme of development undertaken by the State Government, whether development of agriculture or education, should be so framed as to see that the weaker section of the population also benefits by it. For instance, if a dam or a big reservoir is constructed, the persons affected first are the weaker sections, the Harijans and Adivasis, because their villages are submerged and they do not get alternative land. The benefit goes to the plains. We want irrigation and more production of food-grains, but these are the people affected, and therefore the State Governments, in formulating their plans, should see not only that they are not badly affected but also that they get a share in the benefit. I am writing to the Chief Ministers to see that this should be the criterion in their plans and also that they should evaluate the benefit that has been derived by these sections from particular projects.

This Department is dealing with scholarships and giving job opportunities and training to Scheduled Caste and Scheduled Tribe boys to come up so that they can compete with boys from the other communities. We find that in these years some boys have come up. Compared to 1960, in 1969 you find there has been a gradual development. I am glad to find that in the total number of posts held in Class I to IV, the proportion of the members of these communities who have entered service has gradually risen every year.

श्री मधु लिमये : इस रफ्तार से तो दो सौ साल लग जायेंगे ।

SHRI JAGANATH RAO : I am not happy with the progress.

श्री मधु लिमये : यह कहने का क्या फायदा है ? आप अवधि बतायें कि दो साल, चार साल, पांच साल में कर देंगे ।

SHRI JAGANATH RAO : No assurance can be given. In the beginning I referred to the constraint on resources and within the limited resources available we have done what we could. Somehow or the other resources have to be managed and the State Governments should take more interest in the weaker sections of the people. Central assistance is there ; States have their own resources. Both should be pooled and State plans are evolved. In the formulation of those plans the State Government should take greater interest so that weaker sections develop in all spheres. I am not happy with the slow progress. I am unhappy.

श्री राम चरण : अगर सरकार के पास पैसा नहीं है, तो वह वीकर सैक्शन्ज बेटरमेंट लेवी एक्ट पास करके पैसा जुटाये ।

SHRI JAGANATH RAO : Unless the weaker sections come up to the general national level, there is no true national integration. We should not think only of religious communities. These weak sections of our people form one-fifth of the population and they should be integrated and brought into the main stream of national life.

A demand was made by some hon. Members that the rate of post-matric scholarships should be enhanced. This matter went to the Ministry of Finance but they did not agree because of the constraint on resources. I have taken it up again with the Finance Ministry and I am awaiting their reply.

श्री राम धन (लालगंज) : रेफ्यूजी प्राबलम को हल करने के लिए सरकार ने करोड़ों रुपये खर्च किये । क्या शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज की प्राबलम ऐसी नहीं है कि सरकार उसको हल करने के लिए रीसोर्सिज जुटा कर पैसा खर्च करें ?

SHRI JAGANATH RAO : I quite agree with what Mr. Sonavane said that it should be dealt with on a war footing. We have dealt with the refugee problem ; we shall deal with this problem. Not that I differ with them ; I quite agree. Delay in the distribution of post-matric scholarship should be eliminated. We have taken some steps : to give wide local publicity to the scheme so that the students become aware of the

[Shri Jaganath Rao]

facilities and the procedural formalities ; the supply of application forms, etc. to the students before they leave the colleges on vacation so that in subsequent academic sessions they ean apply as soon as they re-join the college, adoption of other measures like ad-hoc advances, introduction of entitlement and identity card system so that the students are not forced to draw upon the limited resources of the parents at the time of admission, introduction of the greatest measure of de-centralisation in the administration of the scheme and giving adequate staff and authority to district level officers entrusted with the disbursement of the scholarship. The Chief Ministers have also been addressed and they have promised to co-operate with us.

Another point was that in the fourth plan, expenditure on post-matric scholarship should be committed to the central budget. We took up the question with the Planning Commission. It did not agree with our view.

SHRI SONAVANE : Is there any member of the Scheduled Caste on the Planning Commission ? Can they think of us ?

SHRI JAGANATH RAO : But the 1968-69 expenditure has been taken as committed expenditure. From 1969-70, it should be outside the Plan.

The merit test of 45 per cent marked should not be imposed for post-matric scholarship. That point has been made by Shri Basumatari. We are not insisting on that. We have removed that. We are not insisting on 45 per cent marks. A mere pass mark will be sufficient.

About the overseas scholarship being given by the foreign governments, a point has been made. There is a Selection Committee where the representative of the foreign government is also there. It is not for us, and we cannot insist, that a certain percentage of Scheduled Castes and Scheduled Tribes should be taken.

श्री राम चरण : जो फारेन ओवरसीज़ की स्कालरशिप्स होती हैं उसमें फारेन का तो एकाध आदमी होता है बाकी 90 फीसदी यहां का आदमी होता है जिसमें बड़े-बड़े आफिसर्स अपने लड़कों को रख देते हैं। यह तो आपने चार या आठ देकर कह दिया कि शैड्यूल्ड कास्ट्स को देते हैं । लेकिन जो हजारों स्कालरशिप्स ओवरसीज़ के आते हैं उसमें से क्यों नहीं देते हैं ?

SHRI JAGANATH RAO : A specific scheme of overseas scholarship for Scheduled Castes and Scheduled Tribes, and denotified nomadic and semi-nomadic tribes is operated by the Education Ministry. Under this scheme, four scholarships to Scheduled Castes, four to Scheduled Tribes and one to the denotified nomadic and semi-nomadic tribes are given every year. An equal number of passage grants for studies abroad are given by the Education Ministry under their scheme of passage grants for studies abroad.

As regards overseas scholarship given by foreign governments, these are open to all the Indian nationals and are awarded for specific terms and conditions. The selections for these scholarships are made by the Education Ministry wherein a representative of the foreign government is also associated. The Scheduled Caste/Scheduled Tribe candidates who fulfil the required conditions could freely compete in the scheme. It is hardly possible to ask foreign governments to make the reservations asked for.

श्री राम चरण : रिजर्वेशन नहीं, मेरा कहने का मतलब यह है कि उसमें फारेन एम्बैसीज का एक आदमी होता है लेकिन जो दूसरे होते हैं उसमें आफिसर्स अपने लड़कों और रिश्तेदारों को रख देते हैं...

सभापति महोदय : राम चरण जी, जरा डिबेट चलने दीजिए और उनको उत्तर देने दीजिए ।

SHRI JAGANATH RAO : Then, a point was made that reservation should be made for Scheduled Castes and Scheduled Tribes in the Central Schools. The Central Schools are established by the Education Ministry at several places. This could be considered, and I am prepared to write to the Education Minister to see that something is done. There should be no difficulty.

SHRI SONAVANE : So far it was not considered. 23 years have passed.

SHRI JAGANATH RAO : Then, about reservation in the public schools, the public schools are run by organisations which are not subject to the Central or State Governments as they do not receive grants and aid from them. The Government cannot, therefore. compel them, but the Ministry of Education and Youth Services award merit, scholarship for studies in residential schools and $7\frac{1}{2}$ per cent and $2\frac{1}{2}$ per cent of such scholarships are reserved for Scheduled Castes and Scheduled Tribes respectively. If the public schools get any grant from the Government, certainly we can ask them to reserve some seats. Otherwise, it would be difficult.

Then, Shri Suraj Bhan raised the point about reservation in the services. My colleague, Shri Mirdha, has spoken. at length in the morning, and the Prime Minister also referred to it. Incidentally, as was stated, the rules are there ; the percentage is fixed. But it all depends on the person or persons who are in charge of the selection. Therefore, the human approach should be there. (*Interruption*) Wherever the minimum qualification for the candidate is there, he will be taken. Shri Morarji Desai made a point that the oral test, the *viva voce* examination, might be dispensed with, I hope my colleague in the Home Ministry will consider it because they are dealing with the services. It is a point which could be considered favourably.

SHRI SONAVANE : Please do it.

SHRI JAGANATH RAO : A point has been made by Shri Meena that Scheduled Caste and Scheduled Tribe candidates should be taken in the defence services. There can be no question of reservation. I am told that instructions have been issued to all the recruiting officers that, other things being equal, preference should be given to persons belonging to the Scheduled Castes and Scheduled Tribes. Recruiting officers have also been instructed to carry out recruitment-cum-publicity tours in the interior areas predominantly inhabited by Scheduled Castes and Scheduled Tribes.

SHRI SONAVANE : How can things be equal ? Is there no weightage given ?

SHRI JAGANATH RAO : In the Defence Services they must also fulfil the physical tests and all that. If they are up to those tests, they will be taken... (*Interruption*)

श्री रामानन्द शास्त्री (बिजनौर) : रक्षा विभाग में भी रिजर्वेशन होना चाहिए। रक्षा सेवाओं में रिजर्वेशन क्यों नहीं है ?

SHRI JAGANATH RAO : Another point that has been made is for reservation in services for Scheduled Castes and Scheduled Tribes according to population. This is done in respect of Class III and Class IV posts.

AN HON. MEMBER : What about Class I and Class II ?

SHRI JAGANATH RAO : Certain percentage has been fixed. That has been explained by my colleague in the morning.

About training centres, the Government of India has made provision in the Central sector of the Backward Classes Plan to enable the State Governments to start similar training centres for giving pre-examination coaching to Scheduled Castes and Scheduled Tribes candidates for entry into State civil services and other subordinate services competitive examinations held by the State Public Service Commissions and Union Public Service Commission for recruitment to the Assistants, Stenographers, LDC grades etc. The State Governments have also been advised to include in their training programme the facilities for similar training to Scheduled Castes and Scheduled Tribes candidates aspiring for recruitment to any Class III reserved post, such as, sub-inspectors of police, excise inspectors, food

[Shri Jaganath Rao]

inspectors, etc. Most of the States have since set up such centres and a few others are still completing the formalities.

The Government of India have also sanctioned the setting up of four coaching-*cum*-guidance centres on pilot basis at Delhi, Kanpur, Jabalpur and Madras. The main function of these centres is to provide "confidence building" training to Scheduled Castes and Scheduled Tribes candidates whose names are registered with the employment exchanges for Class III posts. These centres would be run by the Director-General, Employment and Training, and necessary funds are provided by the Department of Social Welfare.

SHRI SONAVANE : Why are there not centres at other places, like Bombay and Poona ?

SHRI JAGANATH RAO : As a pilot project we started them at four places. We will increase the number.

SHRI KARTIK ORAON (Lohardaga) : Unless there is reservation in public undertakings, no Scheduled Caste and Scheduled Tribe candidate can get in. Something must be done about it.

SHRI JAGANATH RAO : About reservation in public sector undertakings, instructions have been issued by the Home Ministry.

SHRI KARTIK ORAON : Instructions are not enough. Toning up action is necessary.

SHRI JAGANATH RAO : I was dealing with some public undertakings in my last ministry and I saw to it that the instructions were implemented. Instructions have again been issued by the Home Ministry saying that those instructions should be strictly followed. There is also follow-up action. I am thinking of having a cell in the Ministry to find out how the instructions are being followed in the public undertakings. All that is possible, I will do.

SHRI B. P. MANDAL : What about my point about promotion ?

SHRI JAGANATH RAO : In the morning Shri Mandal was not there, I think, when Shri Mirdha explained about promotions.

A point was made that land should be given to Scheduled Castes and Scheduled Tribes. I have taken up the matter with the Chief Ministers and I have received replies. But it is a matter in which if you wait till the land reforms Acts are implemented and surplus lands are created, nothing can be done.

श्री रामावतार शास्त्री : सभापति महोदय, 20 करोड़ एकड़ जमीन है जो बांटी जा सकती है ।

SHRI KARTIK ORAON : In the case of Scheduled Tribes lands have been grabbed illegally from them. Perhaps they have lost more land after 1947. What is the Government going to do about the restoration of those lands which have been taken away from them ?

SHRI JAGANATH RAO : Every State Government wants to wait till surplus land is created as a result of the implementation of land reforms. I think in our life time we cannot see anything done because every land reform Act is being impugned in the High Courts and the Supreme Court and several Acts have been struck down. Therefore I suggested to one Chief Minister, the Orissa Chief Minister, to give waste lands of Government to the landless people. Then, there are unreserved forest lands in Orissa. I asked him, "Why do you not reclaim and give it to them ?" They were reclaimed and given to the refugees from East Pakistan. I told him, why not do that and start in right earnest. We should give them the land and also the assistance in terms of bullocks, seeds, etc. We must see that they cultivate the land for one year at least and, then alone, they can stand on their legs. I have written to the Chief Ministers about it. As Shri Kartik Oraon said, I also come from that area which is predominantly Adivasis area and nontribal who migrated from the plains

to the hill areas dispossessed the lands of Adivasis. The Land Alienation Act was passed by the State Government under which no non-Adivasis person could purchase the land from an Adivasi without taking the previous permission of the Collector or the sub-Collector. But even then they used to get it. I know the State Government of Orissa did something and they passed a Regulation in 1956. It is now 12-14 years and the alienations that took place has been set aside and a special officer has been appointed in some districts to make on-the-spot studies, hold an inquiry and pass summary orders and deliver the land immediately. (*Interruptions*)

श्री मधु लिमये : कहां हुआ है ? मैं आपका ध्यान पूर्णिया जिले की तरफ खींचना चाहता हूं, जहां हजारों संथालों ने जमीन साफ करके खेती के लायक बनाया, लेकिन सब बड़े लोगों ने उस जमीन को ले लिया ।

SHRI JAGANATH RAO : That is what I am saying. I am not saying that it did not happen. It happened all over the country. I am only giving an instance where some action has been initiated. I don't dispute what you say. That was done everywhere. Therefore, the State Governments have to pass Regulations or laws to see that Adivasis who have been dispossessed of the land are again put in possession by the transferees and Adivasis get back their land.

The money-lending is another problem. The debate is never discharged even after 30-40 years. He is always in debt. And what is the amount involved ? It is a small amount, even less than Rs. 100. I have written to the Prime Minister some months ago about the rural indebtedness saying that something has to be done about it. If a person wants some money, a small amount, say: for marriage or any other purpose, it has to be given. These are the problems which are being attended to

SHRI SHEO NARAIN : You give us some concrete proposals.

SHRI JAGANATH RAO : Then, another point that has been made by some hon. Members here is that these Adivasis and Harijans in the rural areas should be given all assistance to see that they carry on their trade, the cottage industry and the small-scale industry in shoe-making or sheep-breeding in Rajasthan or cattle-breeding, etc., so that they could do something. Some loan or assistance has to be given. In some States like Madhya Pradesh, Andhra Pradesh and Orrissa, we have got the Forest Corporations. They are functioning there. But the royalty that the State Governments are charging is very high with the result that they are not able to make profit. I asked the Chief Ministers informally, "Why don't you reduce the royalty ?" Either you forego royalty or collect a nominal royalty so that they could make profit. I am taking up the question with them. You will appreciate the efforts I am making.....(*Interruption*)

SHRI BASUMATARI : In his own district itself, in one area, Rs. 50 lakhs have been collected on the liqur shops. (*Interruption*)

SHRI JAGANATH RAO : That is for the State Government...

SHRI KARTIK ORAON : All the liquor shops should be closed... (*Interruptions*)

SHRI JAGANATH RAO : The liqour shops in Orrissa are run by Biharis... (*Interruptions*)

MR. CHAIRMAN : Order, order. Let the Minister continue.

SHRI JAGANATH RAO : Then, a point has been made about census figures. I think, Mr. Suraj Bhan made this point.

About the population of the Scheduled Castes a point has been made that the census figures are incorrect and their population has been reduced. The reason is that the population of Buddhists in the States of Maharashtra over the decade increased from 2,487 in 1951 to 27,89,501 persons in 1961. By the average rate of natural growth, their

[Shri Jaganath Rao]

population in 1961 might have been 3,000. If it is assumed that 27,89,501 minus 3,000, *i.e.* 27,86,501 persons belonging to Scheduled Castes of 1951 Census reported themselves as Buddhists in 1961 Census and if this figure is added to the Scheduled Caste population of the State for the year 1961, their population in Maharashtra shows an increase of 25.33% as against 23.61% for the general population of the State. This is the reason why there was a reduction in the population.

SHRI SONAVANE : Is it only in Maharashtra or throughout the country ?

SHRI JAGANATH RAO : That is not the point made. If there is anything wrong, please correct me. It is only in Maharashtra. That is the case.

Then I come to untouchability. The Elayapesumal Committee has given a very good report. They have given the report in five parts dealing with the problems of :

(i) Untouchability.

(ii) Economic conditions.

(iii) Educational Development

(iv) Representation of Scheduled Castes in services, and

(v) Office of the Commissioner for Scheduled Castes and Scheduled Tribes.

Now they have recommended that at Taluka level there should be a committee formed to see that the Untouchability Abolition Act is enforced strictly. This question was discussed with the State Ministers by late Mr. Govinda Menon in January 1970 and the State Ministers said that having it at Taluka level will be difficult for them but at Sub-divisional level they could think of it. We are again pursuing the matter with the State Governments regarding their proposal.

The second proposal made was for amending the Untouchability (Offences) Act of 1955 to make the punishment more stringent. A Bill will be introduced in the next session. The Law Ministry has drafted a Bill and we are coming forward with the Amending Bill.

Another important thing that has been done is to start a nutritional programme for children of the Scheduled Tribes and Scheduled Castes. A sum of Rs. 4 crores has been allotted for 1970-71. Children of the age group of 0—3 years will be covered. The Scheduled Castes children in the slum areas and the Adivasi children in the tribal areas will be covered. This scheme which has been started this year, I think, will be successfuly so that next year we can extend it to larger number of children.

We are taking up the matter with the Planning Commission for more funds. This Ministry is in charge of important duties regarding implementation of Part III and Part IV of the Constitution. But what is the allocation made ? Rs. 60 crores in the Central sector and Rs. 82.38 crores in the State Sector schemes. With this limited money, what can this Department do ? We are trying to get more funds but to the extent possible we will see that every rupee is utilised so that we achieve the desired object.

I forgot one point. That is the means test. Several members said that means test should be abolished. The present limit is Rs. 500 a month. It is argued that the limit of Rs. 500 has no meaning in these days of high prices and it should be abolished so that every Adivasi child or a Harijan child would be entitled to this. The matter was taken up with the Finance Ministry. As usual, it was not accepted, but I have again taken it up with the Finance Ministry.

SHRI S. M. SOLANKI (Gandhinagar) : What about the income limit of scholarships ?

SHRI JAGANATH RAO : That is the means test. For pre-Matric the State Government gives and for post-Matric we are giving. For Post-Graduate, as I have already said, we have removed

45% marks test and any student with pass marks will be entitled.

SHRI SONAVANE : What about increase in the rate of scholarship ?

SHRI JAGANATH RAO : I have taken up this question with the Finance Ministry. I am making efforts to see that the question is re-examined.

MR. CHAIRMAN : I will permit some questions provided you put only straight questions without preface.

SHRI P. M. MEHTA : He has not mentioned anything about the area restriction. I would like to ask something on that.

SHRI JAGANATH RAO : It is coming in the next session.

SHRI P. M. MEHTA : Is it definitely coming ?

SHRI JAGANATH RAO : Yes, in the next session.

SHRI P. M. MEHTA : Are you assuring ?

SHRI JAGANATH RAO : Yes.

SHRI RANGA : Mr. Narasimha Rao has suggested that whenever the candidates from these Scheduled Castes and Scheduled Tribes are called for interview, they should be given to and from railway expenses and some stay expenses there. Otherwise, they will find it difficult. Since they are poor people already, you cannot expect them to pay all the money for such expenses.

SHRI JAGANATH RAO : That suggestion will be considered.

श्री मधु लिमये : मेरा मन्त्री महोदय से एक ही सवाल है। इधर बीस साल हो गए। आप अच्छी-अच्छी घोषणायें कर रहे हैं, बहुत अच्छी सदभावनायें प्रकट कर रहे हैं लेकिन नतीजा कुछ नहीं निकल रहा है। तो क्या सरकार सदन को आश्वासन देगी कि आप बार-बार इक्वल अपार्चुनिटीज की जो बात करते हैं तो उस समान अवसर वाले सिद्धांत को आप त्याग देंगे क्योंकि अगर समान अवसर वाली बात अगर चलेगी तो हरिजन तथा आदिवासी दो सौ सालों में भी ऊपर उठने वाले नहीं हैं। तो क्या आप सदन को आश्वासन देंगे कि तीन साल के अन्दर या चौथी योजना के अन्दर सरकारी सेवाओं में ऊपर से लेकर नीचे तक, इनका जो कोटा आपने बांधा है अभी तक, उस कोटे को आप पूरा करेंगे और जब तक उनका कोटा पूरा नहीं होता है तब तक किसी और को आप मौका नहीं देंगे ? मेरा यह बहुत सीधा सवाल है।

SHRI JAGANATH RAO : I agree with him that the quota will be made available. The quota will be filled. If the quota is not filled, the post will be kept vacant.

MR. CHAIRMAN : His question is this. If we stick to the principle of equal opportunity, this is not going to lead to the upliftment of the Harijans. Therefore are we going to change this principle, so far as the Scheduled Castes and Scheduled Tribes are concerned ?

SHRI JAGANATH RAO : I quite appreciate that point...

श्री मधु लिमये : क्योंकि इस तरह से एक हजार सालों में भी कुछ होने वाला नहीं है।

SHRI JAGANATH RAO : I quite appreciate that equal opportunities will arise when people are equal. Weaker sections are not equal. They cannot compete with the general candidates. Therefore certain percentage is fixed. That percentage will be filled by the candidates of the Scheduled Castes and Scheduled Tribes ; otherwise the posts will be vacant.

श्री मधु लिमये : बीस परसेन्ट का कोटा पूरा करो। Is there any time limit ?

SHRI JAGANATH RAO : No time limit can be fixed.

श्री मधु लिमये : इसीलिये यहां पर मेरा बैठना दुश्वार हो जाता है। जब तक आप सीधा आश्वासन नहीं देते, इस सदन में बैठने का कोई लाभ नहीं है।

श्री रामावतार शास्त्री : मेरा प्रश्न यह है कि मन्त्री महोदय ने हरिजन आदिवासियों की हाउसिंग प्राबलम, आवास की समस्या के बारे में कुछ नहीं कहा है। मैं जानना चाहता हूं इस सिलसिले में क्या आपने कोई योजना बनाई है ? यदि बनाई है तो उसको संक्षेप में बतला दीजिए।

SHRI JAGANATH RAO : The subject of Rural House is dealt with by the Housing Ministry. There is a scheme for that. I am not much in the know of things, but there is a scheme. Efforts will be taken to see that Harijans and Adivasis also get these facilities.

SHRI BASUMATARAI : The hon. Minister referred to the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes. The late Mr. Govinda Menon promised in the House itself that whatever suggestions were made by this powerful committee, powerful in the sense that power has been given to it by this House, will be considered. So, I hope that the recommendations of this powerful committee that has been appointed by Parliament will be accepted *in toto*. When this question was put to the late Mr. Govinda Menon, he said that he would try his level best to do so. Will the hon. Minister assure this on this matter ?

SHRI JAGANATH RAO : I repeat the same assurance.

श्री रामधन : माननीय सभापति जी, मैंने खास तौर से काशी हिन्दू विश्व-विद्यालय के बारे में केन्द्रीय सरकार पर एक आरोप लगाया था कि जब महामना पं० मदन मोहन मालवीय जी जीवित थे तो वहां पर हरिजनों को बहुत सुविधायें प्राप्त थीं परन्तु जबसे केन्द्रीय सरकार ने उस विश्व-विद्यालय को लिया है तब से उन सुविधाओं को समाप्त कर दिया गया है और उनसे तरह-तरह की फीसें ली जाती हैं। इसके बारे में मन्त्री महोदय ने कोई उत्तर नहीं दिया है।

मेरा दूसरा सवाल यह है कि यहां पर मैंने एक प्रश्न उठाया था कि दिल्ली में जो केन्द्रीय सरकार के कर्मचारी रहते हैं क्या उनको क्वार्टर देने के लिए कोई प्रक्रिया अपना रहे हैं ? क्या उनके लिए आप बीस, पच्चीस या तीस फीसदी का रिजर्वेशन करना चाहते है क्योंकि इस प्रकार उनकी नौकरी बीत जाती हैं परन्तु उनको क्वार्टर मिलने को नहीं आता है। इन दो बातों का मैं उत्तर चाहता हूं।

SHRI JAGANATH RAO : About the Banaras Hindu University, I shall convey it to the Education Minister because he is dealing with that subject.

Regarding reservation of houses for Scheduled Castes and Scheduled Tribes in Delhi, when I was dealing with housing, I considered this matter. I understand now that about 5 per cent has been reserved for them.

SHRI S. S. KOTHARI (Mandsaur) : The basic solution to most of the problems of Scheduled Castes and Scheduled Tribes and Harijans and for raising their standards of living etc. is to bring about political consciousness in them, and for that purpose, education is the only remedy. Therefore, will the hon. Minister indicate a time-limit within which free compulsory education for Scheduled Castes and Scheduled Tribes and others up to the high school stage would be provided by the State ?

SHRI JAGANATH RAO : Under the Constitution, free education has to be given

to all children up to the age of 14. We are asking the State Governments to implement this.

SHRI S. S. KOTHARI : Within what time-limit ?

SHRI JAGANATH RAO : It is not possible to specify any time-limit. It is for the State Government.

SHRI S. S. KOTHARI : This is the fundamental issue. A time-limit should be prescribed. The Government, in this respect, are not doing anything.

सभापति महोदय : जो माननीय सदस्य पहले विवाद में भाग ले चुके हैं उनको प्रश्न पूछने की अनुमति देना उचित नहीं होगा। जो माननीय सदस्य अभी तक बोले नहीं हैं वही प्रश्न पूछ लें।

SHRI N. R. LASKAR (Karimganj) : The hon. Minister has stated that the scholarship scheme cannot be taken up as a Central sector project, because the State Governments have accepted it as block grant. But will the hon. Minister assure us of one thing namely that the respective State Governments will allot the required money for scholarships ? Since most of the States are now diverting the funds for other purposes, they are pleading for this to be taken over by the Centre.

SHRI JAGANATH RAO : We shall see that the State Governments do not divert the funds.

SHRI N. R. LASKAR : What is the guarantee ?

SHRI JAGANATH RAO : We shall take it up with them, and we shall also ask the Planning Commission to take a serious note of it, if they divert the funds.

सभापति महोदय : वही माननीय सदस्य खड़े हो रहे हैं जिन्होंने कि विवाद में हिस्सा लिया है। इस प्रकार तो एक घंटे से अधिक लग जायेगा।

श्री रामानन्द शास्त्री : सभापति महोदय, मैं यह जानना चाहता हूं कि अगर रक्षा मंत्रालय में हरिजनों के लिये रिजर्वेशन नहीं है तो क्यों नहीं है ? अगर एक हरिजन रक्षा मंत्री हो सकता है तो वहां रिजर्वेशन क्यों नहीं हो सकता। क्या वह अयोग्य हैं ? अगर वह अयोग्य माने जाते हैं तो कैसे ? मैं चार प्रश्न करना चाहता हूं। मंत्री महोदय उसका उत्तर दें। पहला सवाल यह है कि क्या रक्षा मंत्रालय जनसंख्या के अनुपात से हरिजनों के लिये रिजर्वेशन रखेगा। दूसरा प्रश्न यह है कि आज कितने राज्यपाल हरिजन आदिवासी हैं ? तीसरा प्रश्न यह है कि कितने हमारे ऐसे राजदूत हैं जो हरिजन और आदिवासी हैं ? चौथा प्रश्न यह है कि आज जो इन लोगों के रहने के लिये मकान नहीं हैं, उसके लिये सरकार क्या प्रबन्ध कर रही है ?

SHRI JAGANATH RAO : As I have already said, in the Defence services, instructions have been issued to recruiting officers to go round in the areas and find out if suitable candidates are available. Therefore, the question of reservation does not arise.

As for political appointments, it is a suggestion which will be conveyed to the Prime Minister.

श्री मोलहू प्रसाद : मेरा प्रश्न बिल्कुल स्पष्ट है। जो कुछ मैंने अपने भाषण में कहा था उसका स्पष्ट उत्तर दिया जाय कि पेरूमल कमेटी की किन-किन रिकमेन्डेशन्स पर आप ने इम्प्लीमेंटेशन करने का आश्वासन दिया है ? दूसरी बात मैं जानना चाहता हूं कि पेरूमल कमेटी की रिपोर्ट में रेलवे के सम्बन्ध में जो सिफारिश की है, उसके सम्बन्ध में कुछ बतलाया जाये क्योंकि श्री नन्दा ने कुछ नहीं बतलाया है। इससे अनुसूचित जातियों के लोगों का काफी हित होता।

SHRI JAGANATH RAO : Regarding the recommendations of the Elaya Perumal

[Shri Jaganath Rao]

Committee, we have communicated them to the concerned Ministries—One is the Railway Ministry—to implement them. We are awaiting their reply. The other recommendations have to be implemented by State Governments. We are taking up the matter with them and sending reminders. Unless we get replies, I cannot say what the position is.

Regarding amendment of the Act, I gave an assurance that in the next session we are introducing a Bill.

श्री प० ला० बारूपाल (गंगानगर) : 1947 में जब भारत का विभाजन हुआ तब करोड़ों शरणार्थी यहां आये । मुझे इसकी बड़ी प्रसन्नता है कि उनको फिर से बसाने के लिये सरकार ने बड़ी तत्परता से काम किया । आज उन लोगों के पास मकान हैं, उनके पास दूकानें हैं, व्यापार हैं और नौकरियां हैं और काश्त की जमीन है । लेकिन दुःख के साथ कहना पड़ता है कि 23 साल की आजादी के बाद और अपनी हुकूमत बनने के बाद भी हरिजनों की समस्याओं का समाधान नहीं हुआ है । मैं जानना चाहता हूं कि इसका कारण क्या है ? जिस तरह से शरणार्थियों के लिये अलग मंत्रालय बनाया गया था उसी तरह से क्या हरिजनों और आदिवासियों के लिये अलग मंत्रालय बनाने का विचार है ? अगर नहीं है तो उसका कारण क्या है ?

SHRI JAGANATH RAO : I do not think making the Department a Ministry would solve the problem. It can be solved only if the requisite finances are made available. Even if it is under a Department, it does not matter ; a Minister is in charge of it. So that would not solve the problem.

As for equating this with the refugee problem, a suggestion has been made. I am also considering it. Something more has to be done. Sufficient allocations have to be made. Otherwise the development of the weaker sections within a reasonable period of time cannot be achieved.

श्री कांबले : मेरा सीधा सवाल है । मैंने एक बात पूछी थी । फर्स्ट और सैकेंड क्लास में पदोन्नति के लिये, जिसमें लोग नीचे से ऊपर जाते हैं, हरिजनों के लिये कोई रिजर्वेशन नहीं है । आपने दूसरे पदों के लिये साढ़े 12 परसेंट से 15 परसेंट रिजर्वेशन कर दिया । क्या आपके पास फर्स्ट और सैकेंड ग्रेड में प्रमोशन के लिये कोई रिजर्वेशन करने की योजना है ?

SHRI JAGANATH RAO : Subject to correction, according to a Supreme Court decision in that case from Madras, reservation also extents to promotion.

That is my impression.

SHRI D. AMAT (Sundargarh) : My question is very precise and concise. I shall ask in Oriya. (*Spoke in Oriya*).

SHRI JAGANATH RAO : (*Spoke in Oriya*).

SOME HON. MEMBERS : He should reply in English.

SHRI D. AMAT : What action has the Government taken on the recommendations of the Dhebar Commission to declare certain areas to be scheduled areas ?

SHRI JAGANATH RAO : Some areas have been declared as scheduled areas on the recommendation of the State Government. Koraput is a scheduled area.

SHRI SONAVANE : In order to prevent atrocities on the Scheduled Castes and Scheduled Tribes in the rural areas, will the Minister write and insist on the creation of a mobile police and also special Magistrates for trial of those who are accused ?

SHRI JAGANATH RAO : I accept the suggestion. I am prepared to do it.

SHRI KARTIK ORAON : More often than not the Confidential Reports of the Officers belonging to Scheduled Castes and Scheduled Tribes are tampered with. I would like to know from the Minister whether he would consider it expedient to review the Confidential Reports of all such officers who are superseded.

SHRI JAGANATH RAO : Yes, Sir. That question should be considered.

श्री शिव नारायण : श्रीमती तारकेश्वरी सिन्हा ने पूछा था कि काश्मीर में रिजर्वेशन नहीं है, उसके लिये गवर्नमेंट ने क्या स्टेप लिया ? श्री मोरारजी देसाई ने पूछा था सर्विसेज के औरल एग्जामिनेशन के बारे में। उसके बारे में आप क्या विचार कर रहे हैं ? जब हम लोग ओरल टेस्ट के लिये जाते हैं तब हमको काला कलूटा समझ कर नम्बर कम देते हैं। हमारे लड़कों में कोई कमी नहीं है, वह साढ़े पांच फीट लम्बे होते हैं और तगड़े होते हैं। सिर्फ ओरल टेस्ट में कम नम्बर उनको मिलते हैं। इसके लिये आप क्या कर रहे हैं ?

SHRI JAGANATH RAO : I have replied to this point already. This was the point made by Shri Morarji Desai. The Home Ministry will consider.

श्री राम चरण : रिपोर्ट में यह कहा गया है कि हमारे पास फाइनेन्सेज की कमी है। मैंने प्रश्न किया था कि आप वीकर सेक्शन वेटरमेंट लेवी, आन दि बेसिस आफ इनकम लगाकर इस डेफिसिट को पूरा क्यों नहीं करते ? क्या सरकार इसके ऊपर विचार कर रही है ?

SHRI JAGANATH RAO : That is a point to be considered by the State Government. If they can do it, they should do it. I have got another point to take up with the State Governments. Every State Government is running a lottery. Why not spend some money out of that amount for the benefit of the weaker sections ?

श्री जी० वेंकटस्वामी (सिद्दिपेट) : पूरे भारत देश में पब्लिक अन्डरटेकिंग्ज में रिजर्वेशन है। मैं जानना चाहता हूं कि क्या पब्लिक सेक्टर में शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के लिये रिजर्वेशन किया गया है ? अगर किया गया है तो उसका परसेंटेज क्या है ?

SHRI JAGANATH RAO : I shall collect the figures.

श्री तुलसी दास जाधव (बारामती) : गिरिजन और हरिजन मैरिट पर जब सर्विस में नहीं आ पाते हैं तो जिस चीज की उनमें कमी रह जाती है, उसकी पढ़ाई उनको करा कर उनको फिर सर्विस में लेने के लिए आप क्या करने जा रहे हैं ?

जो जिला छूआछूत कम करे उसके लिए उसको पारितोषिक और जो न करे, उसके लिए उसको दण्ड, क्या यह प्रस्ताव भी आपके विचाराधीन है या इस पर भी आप विचार करेंगे ?

हरिजनों और गिरिजनों के लिये पीने के पानी का आप कितने समय में इन्तजाम कर देंगे ? क्या आप कोई तिथि इसके बारे में निश्चित करेंगे ?

SHRI JAGANATH RAO : A matter like untouchability is not a thing which can be eradicated by any Ministry in a few days. But stringent action will be taken to see that those who violate it are punished.

There are about two lakhs of villages in the country which have not got wells to supply drinking water and this matter is being dealt with in a sister Ministry.

SHRI R. D. BHANDARE : In 1968 before the five year plan was drafted study committees were appointed on the welfare of the Scheduled Castes and Tribes. As a result of long and serious discussions some decisions were arrived at in the Committee, on education of the Scheduled Castes

[Shri R. D. Bhandare]

and Tribes regarding means-test. How long will it take for your department to implement those decisions ?

SHRI JAGANATH RAO : I have stated that for the post-graduate course we have removed the means test.

SHRI R. D. BHANDARE : I am referring to the decisions of the Committee on education of the Scheduled Castes and Tribes. The five years plan has already been drafted. How long will it take for your department to implement those decisions ?

SHRI JAGANATH RAO : I do not know if this point was made in this debate. If you write to me about it I shall look into it.....(*Interruptions*)

MR. CHAIRMAN : All hon. Members must resume their seats. Shri Suraj Bhan will now reply.

श्री शम्भू नाथ (सैदपुर) : मेरा एक प्वाइन्ट आफ आर्डर है। मंत्री महोदय किस कैपेसेटी में बात कर रहे हैं ? मैंने बहस के दौरान कहा था कि यह लैटर बक्स मिनिस्ट्री है, इसके पास कोई पावर नहीं है। यह तो हमारी बातों को या जो रिपोर्ट्स आती हैं उनको होम मिनिस्ट्री के पास या फाइनेंस मिनिस्ट्री के पास या दूसरी मिनिस्ट्रीज के पास कनवे कर देती है। उनको इम्प्लेमेंट करवाने का इसके पास कोई अधिकार नहीं है। मैं जानना चाहता हूं कि क्या आप कुछ पावर्ज ले रहे हैं ताकि इम्प्लमेंटेशन पार्ट को भी आप देख सकें ?

MR. CHAIRMAN : This is not a point of order.

SHRI JAGANATH RAO : This is not a post office Ministry. I am a strong man and I shall see that the department concerned implements it.

श्री साधू राम (फिल्लौर) : सोशल वैलफेयर डिपार्टमेंट शैड्यूल्ड कास्ट और ट्राइब्ज की भलाई के लिए बना है। अब मरदम शुमारी होने जा रही है। मुझे पता चला है कि फार्म में ऐसा खाना नहीं रखा गया जिसमें शैड्यूल्ड कास्ट लिखाया जाएगा। जो लोग गिनती करने जाएंगे, लिखने जायेंगे, उनको अगर शैड्यूल्ड कास्ट के लोग यह कहेंगे कि हमें शैड्यूल्ड कास्ट लिखा जाए तब वे लिखेंगे। मुझे खतरा है कि देश में ऐसा वातावरण पैदा किया जा रहा है जिससे शैड्यूल्ड कास्ट और ट्राइब्ज की गिनती कम हो, वह पूरी न आए। मैं जानना चाहता हूं कि मंत्री महोदय सैंसस कमिशन को और इलैक्शन कमिशन को इसके बारे में क्लेरिफिकेशन करने के लिए लिखेंगे ?

SHRI JAGANATH RAO : It is a good thing. If the hon. Member writes to the Census Commissioner and to the Home Ministry which deals with the subject of census, it will be good. He can write to both the departments.

श्री हुकम चन्द कछवाय : आजकल महंगाई का जमाना है। जितना स्कालरशिप विद्यार्थियों को मिलता है उसमें वे पढ़ाई नहीं कर पाते हैं। मैं जानना चाहता हूं कि क्या सरकार उसको बढ़ाने पर विचार कर रही है ?

सर्विसिस के अन्दर पक्षपात होता है और हरिजनों आदि का प्रतिशत पूरा नहीं किया जाता है, योजनाबद्ध तरीके से पूरा नहीं होने दिया जाता है। मैं जानना चाहता हूं कि क्या आप इसकी इनक्वायरी कराएंगे और जो लोग ऐसा करते हैं, उनके खिलाफ कार्रवाई करेंगे ?

छूआछूत की बात की जाती है। हरिजनों को स्वर्ण हिन्दू अपनी लड़कियां दें, उनके लड़कों से अपनी लड़कियों की शादियां करें, इसको प्रोत्साहन देने के लिये आप क्या कर रहे हैं ? क्या मंत्री महोदय अपनी लड़कियां हरिजन लड़कों को देकर इसकी शुरूआत करेंगे ?

SHRI JAGANATH RAO : I have replied to it.

MR. CHAIRMAN : Members can also start ; why ask the Minister ?

श्रीमती मिनीमाता अगम दास गुरु (जंजगीर) : अभी मंत्री महोदय ने कहा कि जो सीटें रिजर्व हैं अगर सूटेबल कैंडिडेट नहीं मिलेंगे तो उनको खाली रखा जाएगा। साथ ही यह कहा है कि उनको उन नौकरियों के काबिल बनाने के लिए आवश्यक सुविधायें दी जाएंगी । मुझे तो विश्वास नहीं होता है कि जगहों को खाली रखा जाएगा। लेकिन मैं जानना चाहती हूं कि योग्य उनको बनाने की जो बात आपने कही है, उसके लिए आप उनको सुविधायें क्या देंगे ?

SHRI JAGANATH RAO : I think I have already replied to this point.

श्रीमती मिनीमाता अगम दास गुरु : किस तरह की सुविधायें आप देंगे ?

MR. CHAIRMAN : Order, order.

श्री क० ना० तिवारी (बेतिया) : इतने सवाल आप एलाउ कर रहे हैं। सब लोग बोल चुके हैं। क्या अब सभी को एलाउ करेंगे।

सभापति महोदय : मैं खत्म कर रहा हूं।

श्री देवराव पाटिल : एक तरफ तो हरिजनों के विकास के वास्ते जब बात कही जाती है तो अर्थ की कमी का बहाना बनाया जाता है, लेकिन दूसरी तरफ देखा गया है कि तीसरी योजना में जो पैसा इस काम के लिए रखा गया था वह लैप्स हो गया। आज भी काफी रकम लैप्स हो गई है। साथ ही इस पैसे को दूसरी मदों पर खर्च कर दिया जाता है, स्टेट गवर्नमेंटस खर्च कर देती हैं। इन दोनों चीजों के बारे में आप क्या उपाय कर रहे हैं ?

18 hrs.

SHRI JAGANATH RAO : I will see that no allocation is allowed to lapse or is diverted to any other purpose.

श्री सूरज भान : सभापति महोदय, जिन माननीय सदस्यों ने इस डीबेट में हिस्सा लेकर अपने विचार प्रकट किये हैं और देश भर के हरिजन-आदिवासियों की समस्याओं को हाईलाइट किया है, मैं उनका मशकूर हूं। खास तौर पर मैं प्रधान मंत्री जी का मशकूर हूं, जिन्होंने अपना कीमती वक्त निकाल कर इस डीबेट में इन्टरवीन किया है। साथ ही मैं श्री मोरारजी देसाई और दूसरे नेशनल लीडर्ज का भी मशकूर हूं, जिन्होंने इस डीबेट में हिस्सा लिया है।

अभी श्री मिर्धा ने सर्विसिज के बारे में कुछ बातें कही हैं । वह इस मिनिस्ट्री में नए हैं । इसलिए मैं उन पर कोई इल्जाम नहीं लगाना चाहता हूं। जिस ढंग से मिनिस्ट्री ने उनको ब्रीफ किया है, उसी ढंग से उन्होंने यहां कह दिया है। उन्होंने कहा है कि सर्विसिज में हरिजन-आदिवासियों के सम्बन्ध में जो कमी रही है उसको पूरा करने के लिए कुछ इकदामात उठाए गए हैं। लेकिन मैं कहना चाहता हूं कि कोई इकदामात नहीं उठाए गए हैं, बल्कि जो रियायतें पहले दी गई थीं, वे भी वापिस ले ली गई हैं। बजाये इसके कि उनको और सहूलियतें दी जातीं, ताकि उनका नम्बर बढ़ जाए, जो सहूलियतें पहले दी गई थीं, वे भी वापिस ले ली गई हैं।

मिसाल के तौर पर पहले सब डिपार्टमेंटल एग्जामिनेशन्ज में रिजर्वेशन होती थी। लेकिन सरकार ने कुछ दिनों से सिर्फ उन डिपार्टमेंटल एग्जामिनेशन्ज में रिजर्वेशन रखी है, जिनके कैडर में डायरेक्ट रिक्रूटमेंट नहीं है। यानी अब कुछ डिपार्टमेंटल एग्जामिनेशन्ज में रिजर्वेशन को उड़ा दिया गया है।

[श्री सूरज भान]

पहले कनफर्मेशन में रिजर्वेशन होती थी, लेकिन 1963 के बाद, जबकि सरकार ने ये आर्डर किए कि प्रोमोशन में भी रिजर्वेशन होगी, कनफशन में से रिजर्वेशन को उड़ा दिया गया ताकि वह प्रोमोशन में रिजर्वेशन का लाभ न उठा सकें । यह हवाई बात नहीं है । खुद कमीशन ने अपनी 1968-69 की रिपोर्ट में लिखा है :

> "Reservation should be made at the time of confirmation also as was being done prior to 27th March, 1963 to enable the Scheduled Castes and Scheduled Tribes an adequate share in permanent posts."

सिलेक्शन पोस्ट्स में भी गवर्नमेंट ने कुछ रिजर्वेशन की थी, लेकिन जब 1963 में यह आर्डर हुए, तो गवर्नमेंट ने सिलेक्शन पोस्ट्स को ही एबालिश करना शुरू कर दिया । यह बहुत लम्बी हिस्ट्री है कि कौन-कौनसी पोस्ट्स एबालिश की गईं । इस वक्त मैं उसमें नहीं जाना चाहता हूं । मंत्री महोदय देखें कि 1963 से पहले जो सिलेक्शन पोस्ट्स थीं, उनमें से कौन-कौनसी एबालिश कर दी गई ।

श्री मिर्धा ने यह भी कहा है कि हमने कमी को पूरा करने के लिए इनिशल रिक्रूटमेंट में भी रिजर्वेशन कर दी है । अगर यह नई पालिसी बनी है, तो मैं उसको वैलकम करता हूं । लेकिन हकीकत यह है कि इस वक्त इनिशल रिक्रूटमेंट में रिजर्वेशन नहीं है । मिसाल के तौर पर इंडियन फारेस्ट सर्विस और इंडियन मैडिकल सर्विस नई बनीं, लेकिन उनमें इनिशल रिक्रूटमेंट में कोई रिजर्वेशन नहीं दी गई । अगर यह गलती से कहा गया है, तो मैं इसको ठीक समझ लेता हूं । लेकिन अगर बाकई गवर्नमेंट की यह पालिसी है, तो मैं इसको वैलकम करता हूं कि इनिशल रिक्रूटमेंट में भी रिजर्वेशन हो ।

श्री राम निवास मिर्धा : इसमें दो बातें हैं । एक तो इनिशल रिक्रूटमेंट है । उसमें तो रिजर्वेशन है । लेकिन जो इनिशल कांस्टीट्यूशन आफ सर्विस है, जो नई सर्विस शुरू की जाती है, उसमें नया रिक्रूटमेंट नहीं होता है, बल्कि विभिन्न राज्य सरकारों में जो आदमी काम करते हैं, उनको सिलेक्ट करके रख लिया जाता है ।

श्री सूरज भान : मन्त्री महोदय ने बात साफ कर दी है । उन्होंने कहा है कि जब कोई नई सर्विस कांस्टीट्यूट होती है, तो स्टेट्स से आदमी लिये जाते हैं । मुझे उस पर कोई एतराज नहीं है । लेकिन स्टेट्स में शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के लोग भी काम कर रहे हैं । मिसाल के तौर पर सरकार ने इन्डियन मेडिकल सर्विस बनाई है । शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के भी डाक्टर हैं । सरकार उसमें रिजर्वेशन क्यों नहीं कर सकती है ? मुझे पता है कि ऐसा नहीं किया गया है । इसमें भी रिजर्वेशन किया जाए ।

श्री मिर्धा ने कहा है कि सूटेबिलिटी की बात जेनेरल कैंडीडेट्स में भी देखी जाती है । हकीकत यह है कि उनमें नहीं देखी जाती है । इस बारे में हजारों मिसालें दी जा सकती हैं । मैं सिर्फ एक मिसाल देना चाहता हूं कि जेनेरल कैंडीडेट्स को किस तरह लिया जाता है और शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के लोगों को किस तरह इग्नोर किया जाता है । दिल्ली में एक दफ्तर है । मैं नाम नहीं लेना चाहता हूं । उसमें एक स्टेनोग्राफर है । शार्टहैंड तो छोड़ दीजिए, वह टाइपराइटिंग भी नहीं जानता है । लेकिन वह पर्मानेंट हो चुका है । वह स्टेनोग्राफर कंट्रोलर एण्ड आडिटर जेनेरल के दफ्तर में बैठा है ।

जहां तक सर्विसिज में हरिजन-आदिवासियों के रिजर्वेशन को पूरा करने का सवाल है, मैंने एक बिल दिया है कि कांस्टीट्यूशन के

आर्टिकल 335 में से ये शब्द निकाल दिए जायें । 'कानसिस्टेंट्ली विद दी मेनटेनेंस आफ एफिशेंसी आफ एडमिनिस्ट्रेशन" । जब किसी प्राइवेट मेम्बर का बिल या रेजोल्यूशन आएगा, तो सरकार कहेगी कि जनसंघ का रेजोल्यूशन या बिल है, हम इस को नहीं मानते हैं। इसलिए मन्त्री महोदय मेहरबानी करके स्वयं ही इस बारे में एमेंडमेंट ले आएं। जब तक ये शब्द नहीं हटाये जायेंगे, तब तक यही हालत रहेगी ।

जब से प्रोमोशन और एपायंटमेंट्स में रिजर्वेशन हुआ है, तब से कुछ पोस्ट्स की मिनिमम क्वालिफिकेशन्ज को एनहांस करना शुरू कर दिया गया है। क्या मंत्री महोदय सदन को बतायेंगे कि खास तौर पर 1963 के बाद सर्विसिज में रिक्रूटमेंट के लिए किस-किस पोस्ट के लिए मिनिमम क्वालिफिकेशन्ज एनहांस की गई हैं? हजारों मिसालें दी जा सकती हैं। मैं एक मिसाल देना चाहता हूं कि डिफेंस डिपार्टमेंट में टेकनिकल एसिस्टेंट की पोस्ट के लिए क्वालिफिकेशज पहले सिर्फ बी० ए० थी, लेकिन आज उसको एम० ए० (मैथेमैटिक्स) कर दिया गया है, ताकि हरिजन-आदिवासियों में से लोग न मिल सकें। एम० ए० (पालिटिक्स) और एम० ए० (हिस्ट्री) तो शायद मिल जायें, लेकिन जान-बूझकर वह क्वालिफिकेशन एम० ए० (मैथेमैटिक्स) रखी गई है ।

इसके साथ ही एक्सपीरियस की कन्डीशन भी लागू कर दी गई है, क्योंकि बड़े अफसरों को पता है कि शैड्यूल्ड कास्ट्स के लोगों को एक्सपीरियंस नहीं है और वे कह देंगे कि "सूटेबल कैंडीडेट नाट ऐवेलेबल" । मंत्री महोदय देखें कि 1963 के बाद कितनी पोस्ट्स की क्वालिफिकेशन्ज को रेज किया गया है ।

मैंने एक सवाल उठाया था, लेकिन श्री मिर्धा जी ने उसका जवाब नहीं दिया है। होम मिनिस्ट्री में 1963 में सैक्शन आफिसर्ज का इम्तहान हुआ था । हालांकि शैड्यूल्ड कास्ट्स के कैंडीडेट्स बैटर क्वालिफाइड थे और उनके नम्बर दूसरों से ज्यादा आये, लेकिन उन 170 पोस्ट्स में उनको रिजर्वेशन नहीं दी गई । मेरे पास श्री चव्हाण का राइटिंग में जवाब आया कि चूंकि इसका मैथड आफ रिक्रूटमेंट नार्मल नहीं था और कुछ आनरेबल एम० पीज० के कहने पर वे प्रोमोशन की गई थीं, इसलिए उसमें शैड्यूल्ड कास्ट्स को रिजर्वेशन नहीं दी गई । श्री मिर्धा उन एम० पीज० के नाम बतायें, जिसके कहने से शैड्यूल्ड कास्ट्स की रिजर्वेशन छीनी गई है। यह तो चिराग तले अन्धेरा वाली बात है। अगर होम मिनिस्ट्री में ऐसी बातें होंगी, तो दूसरी मिनिस्ट्रीज और डिपार्टमेंट्स की क्या हालत होगी ? क्या श्री मिर्धा जी अपने महकमे में हुई इस नाइन्साफी को दूर करेंगे ?

मिनिस्ट्री आफ इरिगेशन एण्ड पावर और डिफेंस मिनिस्ट्री में सीनियारिटी के रूल्ज को तोड़ा-मरोड़ा जा रहा है । यह होम मिनिस्ट्री के साथ थोड़ा-सा ताल्लुक रखता है । क्योंकि उसकी मंजूरी से सब कुछ हो रहा है ।

जो कमिश्नर, शैडयूल्ट कास्ट्स एण्ड शैड्यूल्ड ट्राइब्ज लगे हुए हैं—मैं उनका नाम नहीं लेना चाहता हूं—, इतिफाक की बात है कि आजकल वह छुट्टी पर हैं। उनका टर्म खत्म हो चुका है। इस पोस्ट पर नियुक्त होने से पहले ही इन महानुभाव के विचार शैड्यूल्ड कास्ट्स एंड शैड्यूल्ड ट्राइब्स के खिलाफ रहे हैं । उन्होंने आते ही कमिश्नर की पोस्ट को डाउनग्रेड करने की कोशिश की। स्टेट्स में जितने कमिश्नर के दफ्तर थे, उन्होंने उनको वाइन्ड अप करवा दिया है। काश्मीर में नैशनल इनटेग्रेशन कौंसिल की हुई मीटिंग में उन्होंने यह सुझाव दिया कि शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के बच्चों को दसवीं क्लास से ऊपर नहीं पढ़ाना

[श्री सूरज भान]

चाहिए । उन्होंने यह भी सिफारिश की है कि सर्विसिज में उनके लिए रिजर्वेशन नहीं होनी चाहिए, पब्लिक सर्विस कमीशन और डिपार्टमेंटल प्रोमोशन कमेटी में शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के आदमी नहीं रखे जाने चाहिए, वगैरह । जो शख्स शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के राइट्स को महफूज रखने के लिए मुकर्रर किया गया है, अगर वह इस किस्म की गलत रिकमेंडेशन्ज देता है, तो उसको एक्सटेंशन नहीं दिया जाना चाहिए, वर्ना वह हरिजनों और आदिवासियों का और गला काटेगा ।

SHRI S. S. KOTHARI : What kind of a Commissioner you have ? Why don't you examine this particular point ? He is the Commissioner of Scheduled Castes and Scheduled Tribes and he is working against their interests. He should be dismissed.

श्री सूरज भान : कई सदस्यों ने पब्लिक अंडरटेकिंग्ज में हरिजन-आदिवासियों की नौकरी का सवाल उठाया है । पब्लिक अंडरटेकिंग्ज में उनका स्थान बिल्कुल सिफर के बराबर है । मिसाल के तौर पर रिजर्व बैंक आफ इंडिया जो पुराना सरकारी बैंक है उस में क्लास वन के अफसरों का टोटल नम्बर 1175 है, जिनमें से शैड्यूल्ड कास्ट्स सिर्फ 6 हैं और शैड्यूल्ड ट्राइब्ज का एक भी आदमी नहीं है । बेश्तर पब्लिक अंडरटेकिंग्ज ने कमिश्नर को जवाब भेजने से इन्कार कर दिया है । इस धांधली को भी ठीक किया जाना चाहिए ।

पीछे सरकार ने ये आर्डर किए थे कि शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के कर्मचारियों के० सी० आर० में अगर "गुड" लिखा हो, तो उसको "वेरी गुड" ट्रीट किया जाए । उसका नतीजा यह हुआ है कि किसी को "गुड" देना ही बन्द कर दिया गया है। पहले ही उनको "बैड" दे दिया जाता है । श्री मंडल ने इस बात की पुष्टि की है कि जान-बूझकर हरिजन आदिवासियों के सी० आर० को खराब कर दिया जाता है । लेकिन अगर कुछ लोग बच गये हैं, तो उनके "गुड" को "बैरी गुड" ट्रीट कर उनको प्रोमोशन मिलना चाहिए । हिन्दुस्तान भर में इस किस्म के लाखों उदाहरण हैं । मिसाल के तौर पर पिछले महीने की 10 तारीख को पी० एण्ड टी० डिपार्टमेंट इंजीनियरिंग सुपरवाइजर से क्लास टू के लिए आर्डर इस्यू किये गये । इंजीनियरिंग सुपरवाइजर से क्लास टू के लिये । 35 आदमियों की लिस्ट इस्यू की । 25 आदमियों में इत्तफाक से, चूंकि इसके कारण उनको बेनिफिट मिल गया तो 22 आदमी लिस्ट में आ गए । लेकिन उनको यह बर्दाश्त नहीं हो सका । 35 में से 22 कैसे आ गये शैड्यूल्ड कास्ट के ? तो 17 तारीख को वह आर्डर होल्ड इन अवेयेंस हो गया । और आज मिनिस्टर महोदय से पूछा जा रहा है कि हम इनका गला काट दें, आप यह इजाजत हमें दे दीजिए । मेहरबानी करके आप यह इजाजत मत दीजिए । आप सर्विसेज में इनका कोटा पूरा करना चाहते हैं तो मैं स्वर्गीय डा० राम मनोहर लोहिया का सुझाव दोहराना चाहता हूं कि यह तब तक पूरा नहीं होगा जब तक मिनिमम क्वालिफिकेशन वाले शैड्यूल्ड कास्ट एण्ड शैड्यूल्ड ट्राइब्ज को रिजर्व पोस्ट में नहीं लेंगे । तब तक इस रिजर्वेशन के कोई माने नहीं है । जिस वक्त कांस्टीट्यूशन बना मैं कांस्टीटुएन्ट असेम्बली की डिबेट कोट नहीं करना चाहता लेकिन डा० श्यामा प्रसाद मुकर्जी ने कहा था जब तक रिजर्वेशन पूरा नहीं हो जाता—यह बात यहां श्री दोहराई गई थी—तब तक दूसरी कम्युनिटीज का सब रेक्रूटमेंट आलटुगेदर स्टाप कर देना चाहिए । क्या आप यह करने के लिए तैयार हैं ? स्वर्गीय डा० राम मनोहर लोहिया, डा० श्यामा प्रसाद मुकर्जी, इनके ये दो बड़े कांक्रीट सुझाव हैं । जब तक इन पर

अमल नहीं होगा तब तक सर्विसेज में इनके लिए कोई गुंजायश नहीं है।

एक बात मैं जमीन के बारे में कहना चाहता हूं। होम मिनिस्टर का ध्यान मैं इस तरफ दिलाना चाहता हूं। आपने कहा कि सेन्ट्रल गवर्नमेंट के पास जमीन नहीं है, स्टेट गवर्नमेंट के पास जमीन है। मैं कहता हूं सेन्ट्रल गवर्नमेंट के पास भी जमीन है। रेलवे लाइन के पास दोनों तरफ जमीन है जिसकी मालिक सेन्ट्रल गवर्नमेंट है। मेहरबानी करके यह तो कदम आप उठाइये कि यह जमीन शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज को दे दीजिए। यह तो आपके हाथ में है, दूसरों के हाथ में नहीं है। यूनियन टेरिट्रीज में जितनी जमीन है वह तो आप दे सकते हैं। स्टेट्स की बात तो छोड़ दीजिए, वह तो जब करेंगे तब करेंगे।

इसके अलावा मैंने एक बात कही थी—एट्रासिटीज की बात बहुत ज्यादा आती है। मैंने दोपहर एक केस कोट किया था कि महाराष्ट्र में लाम कन्ट्री का कानून नहीं है। वहां तो जंगिल ला चल रहा है। पर उस एक आदमी को अगर वह शैडयूल्ड कास्ट शैड्यूल्ड ट्राइब्ज का होता है तो केवल सुबह होने पर पांव में जंजीर बांधकर गधे की तरह से खड़ा किया जाता है। तमाम लोग उस पर हंसते हैं। आजाद हिन्दुस्तान में यह कानून क्यों है? क्या सरकार यह कोशिश करेगी कि वहां जो यह डिस्क्रिमिनेशन है वह समाप्त हो? यू० पी० के पुलिस मैनुअल में आज भी लिख हुआ है कि वहां पर पुलिस लाइन के रसोई घर में ऊंचे घराने का ही आदमी होगा। यह आज भी लिखा है। क्या यह पुलिस मैनुअल बदलने का काम करेंगे? सेन्ट्रल गवर्नमेंट की तरफ से कुछ तो डायरेक्शन या इंस्ट्रक्शन आप दे सकते हैं।

एक सुझाव रखा गया था कि बैंक नेशनलाइजेशन होने के बाद जो नेशनलाइज्ड बैंक हैं या दूसरे बैंक हैं उनसे शैड्यूल्ड कास्ट और शैड्यूल्ड टाइब्ज को कर्जा नहीं मिलता तो यह सुझाव दिया गया था कि एक फाइनेंस कार्पोरेशन बनाइये और भाई रामचरण ने उसके साथ ही सुझाव दिया था कि उसके लिए पैसा कहां से आये। आपने स्टेट्स पर छोड़ने की बात कही है लेकिन मेरा कहना है कि सेन्टर भी यह टैक्स लगा सकता है, वीकर-सैक्शन बैटरमैन्ट लेवी। यह टैक्स आप बड़े बड़ों पर लगाइये, टाटा, बिड़ला, डालमिया आदि को टैक्स कीजिए और केवल एक साल के लिये लगा दीजिए, कोई बड़ी बात नहीं है। इसमें जो रुपया आये वह सारे कार्पोरेशन में आप उनको दीजिए। शैड्यूल्ड कास्ट्स को जमीन खरीदने के लिये रुपया दीजिए और उनकी खरीदी हुई जमीन अपने पास गिरवी रख लीजिए, आपका रुपया मारा नहीं जायेगा...

एक माननीय सदस्य : उनको हल दीजिए, बैल दीजिए, उसके लिये रुपया दीजिए।

श्री सूरज भान : हाउसिंग के बारे में आपने कहा है कि हाउसिंग मिनिस्ट्री से कन्सर्ल्ड है लेकिन हाउसिंग मिनिस्ट्री से बात की तो वे कहते हैं कि हमारे सामने शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज का कोई सवाल नहीं है। वह कहते हैं कि हमने उनके लिये कोई अलाहिदा एमाउन्ट नहीं रखा है। यह आन रिकार्ड है। मैं उनसे कहना चाहता हूं कि आप लाजमी तौर पर उनके लिये 15 प्रतिशत नहीं रखना चाहते तो 10 प्रतिशत तो रख लीजिए, कुछ तो शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लिए कर दीजिए ताकि कुछ तो उनको उसमें सहयोग मिल सके।

इसके अलावा अगर शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज को इन्साफ देना है तो यह मुहकमा होम मिनिस्ट्री को ट्रान्सफर कर दीजिए। सौशल वेलफेयर डिपार्टमेंट को कोई जानता ही नहीं। अगर आप चाहते हैं कि

[श्री सूरज भान]

वाकई इनकी बातें मानी जाएं तो मेहरबानी करके इसको होम मिनिस्ट्री के पास भेज दीजिए।

मन्त्री महोदय ने एक आर्गुमेन्ट दिया था कि हम रिपोर्ट इस लिए देर से लाये हैं क्योंकि शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज की पार्लियामेंट्री कमेटी है, उसके जिम्मे यह बात दे रखी थी। जब तक वह कंसीडर नहीं करते तब तक हम कर नहीं सकते थे। मैं पूछना चाहता हूं क्या अब उन्होंने कंसीडर कर लिया है? हरगिज नहीं। उस कमेटी ने इस रिपोर्ट को नहीं देखा है। यह महज एक आर्गुमेंट है उसको इवेड करने के लिए। मैं पूछना चाहता हूं क्या कमेटी ने आपके पास लिखा है कि हमने इसको देख लिया है? कमेटी की 9 रिपोर्टें आ चुकी हैं, उसमें एक भी रिपोर्ट इसके मुताल्लिक नहीं है।

अन्त में मेरा निवेदन यही है कि ये जितने सुझाव यहां पर रखे गये हैं, मेहरबानी करके उनको इम्प्लीमेंट कराने की कोशिश कीजिए। पेरूमल कमेटी की रिकमेंडेशन है, कमिश्नर की रिक्मेंडेशन है, आप उन्हीं की रिक्मेंडेशन्स को इम्प्लीमेंट कर दीजिए तो भी उनका कुछ उद्धार हो जायेगा।

MR. CHAIRMAN : The question is : "That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

The motion was adopted.

SHRI S. S. KOTHARI : It is unanimously adopted.

SHRI SEZHIYAN : Two motions were considered. Only one motion at item 3 moved by Shri P. Govinda Menon is put to vote. What about item 4, Shri Suraj Bhan's motion ?

MR. CHAIRMAN : The second item is only 'for consideration'. Since it has already been considered that will not be put. Only the motion which says 'takes note of' will be put to vote.

18.16 hrs.

PREVENTION OF WATER POLLUTION BILL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : Sir, the Prevention of Water Pollution Bill, 1969 was considered by the Rajya Sabha and the Rajya Sabha adopted a motion in their sitting on the 18th August, 1970 that the Bill be referred to a Joint Committee of both the Houses, consisting of 36 Members, 12 from Rajya Sabha and 24 from this House. The Rajya Sabha also adopted that the Committee shall make its report by the first day of the next session.

I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 18th August, 1970 and communicated to this House on the 19th August, 1970 and do resolve that the following twenty-four members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

(1) Shri Maganti Ankineedu ; (2) Shri Ram Singh Ayarwal ; (3) Shri N. T. Das ;

(4) Shri Gangacharan Dixit ; (5) Shrimati Ganga Devi ; (6) Shri Tukaram Hurji Gavit ; (7) Shri Y. Gadilingana Goud ; (8) Shri Samar Guha; (9) Kumari Kamla Kumari ; (10) Shri G. Y. Krishnan ; (11) Hazi Lutfal Haque, (12) Shri Yamuna Prasad Mandal ; (13) Shri Dhuleshwar Meena ; (14) Shri Mohan Swarup ; (15) Shri B. S. Murthy ; (16) Shri Kedar Paswan, (17) Shri Ram Charan ; (18) Shrimati Tara Sapre ; (19) Shri Ramavatar Shastri ; (20) Shri T. M. Sheth, (21) Shri Satya Narain Singh ; (22) Shri P. Sivasankaran ; (23) Shri Ramachandra Ulaka ; and (24) Shri Tenneti Viswanatham."

MR. CHAIRMAN : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected there with, made in the motion adopted by Rajya Sabha at its sitting held on the 18th August, 1970 and communicated to this House on the 19th August, 1970 and do resolve that the following twenty-four members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

(1) Shri Maganti Ankineedu ; (2) Shri Ram Singh Ayarwal ; (3) Shri N.T. Das ; (4) Shri Gangacharan Dixit ; (5) Shrimati Ganga Devi ; (6) Shri Tukaram Hurji Gavit ; (7) Shri Y. Gadilingana Goud ; (8) Shri Samar Guha ; (9) Kumari Kamla Kumari ; (10) Shri G.Y. Krishnan ; (11) Hazi Lutfal Haque ; (12) Shri Yamuna Prasad Mandal ; (13) Shri Dhuleshwar Meena ; (14) Shri Mohan Swarup ; (15) Shri B. S. Murthy ; (16) Shri Kedar Paswan ; (17) Shri Ram Charan ; (18) Shrimati Tara Sapre ; (19) Shri Ramavatar Shastri ; (20) Shri T.M. Sheth ; (21) Shri Satya Narain Singh; (22) Shri P. Sivasankaran; (23) Shri Ramachandra Ulaka ; and (24) Shri Tenneti Viswanatham."

The motion was adopted.

18.18 hrs.

STATEMENT ON THE FLOOD SITUATION IN THE COUNTRY

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : As promised in the morning, I laying the second supplementary statement on the Flood situation in the country on the Table of the House. [*Placed in Library. See* No. LT-4163/70]

18.19 hrs.

DISCUSSION *Re.* SHORTAGE OF FISH SUPPLY IN WEST BENGAL AND ASSAM

MR. CHAIRMAN : The House will now take up Mr. Jyotirmoy Basu's motion on the shortage of fish. Shri Jyotirmoy Basu.

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, there is an acute fish famine in West Bengal and Assam. In Assam, fish is being sold between Rupees 16 and 25 a kilo and in West Bengal it is between Rs. 10 and 14.

It is primarily due to partition of the country which was a national responsibility, and I shall tell you in a minute how the Central Government have miserably failed, deliberately and due to inefficiency also. It is more felt in those areas because people there are dependent on fish diet very much for finding their minimum protein requirements for living. There is no other form of protein that is available. A very eminent scientist has very recently said that the development of the brain does not take place unless there is adequate protein-intake in a certain age group.

The world consumption of fish has increased, but in fish-eating areas of West Bengal and Assam, due to non-availability and high price, it has decreased, causing demoralisation and malnutrition amongst the people. Lack of protein will make this race morbid and of sub-human standard. I warn the Government to take note of this, but I do not really hope that this Government is capable of taking note of the seriousness of the whole thing.

[Shri Jyotirmoy Basu]

The fish scarcity that we see today in that part of the country was greatly possible due to Congress association with vested interests, and politicking with West Bengal on food and many other items.

In the matter of consumption of fish, according to world standards, we stay at the last place. I shall give you three figures from Asian countries where the standard of living is not surely the highest. In Korea, the per-head consumption per year is 37 k.g. ; in China, it is 31 k.g., and in India it is 2.7 k.g. Coming to the world catch, for Peru it had been 1,05,20,300 tonnes ; for Japan it has been 86,69,800 tonnes ; for the USSR it was 60,82,100 tonnes, and for India, the size and population of which is much more than that of most of the countries that I have mentioned, it had been only 14 lakhs tonnes. It is an utter failure on the part of the Central Government and utter failure on the part of the people who are responsible for implementation of the growth of pisiculture etc.

West Bengal has 85 k.m. sea-front, and the whole thing is untapped. It has a plateau of 38,856 sq. m., and nothing has been done about it. In the 40th report of the Estimates Committee, 1967-68, it has been said :

> "The Committee are unhappy to note the way in which the development of fisheries in the Bay of Bengal has been handled. It appears that initially, no proper survey was made about the fisheries in the Bay of Bengal and the deep-sea fishing operation undertaken by West Bengal....."

—under Central command ; that is my addition—

".....on a commercial scale was unproductive". Calcutta has 55,50,145 population on a particular day and requires about 80,900 metric tonnes of fish, which is about 6350 maunds a day. But now they are getting not more than 40 per cent of the total requirements. West Bengal needs about 139 lakhs maunds of fish. The annual production is only about 70 lakhs maunds, and 20 maunds have to be imported ; as a result inter-State racket is going on for plundering the people there. It could be remedied only through different methods.....

SHRI RAGHURAMAIAH : The hon. Member can lay his speech on the Table of the House.

SHRI JYOTIRMOY BASU : He is a great man for politicking and stunt-giving. We know him. He cannot touch anything for the good of the people. So, let him kindly bear with me a little bit. We have borne enough nonsense on the part of Government. Now, let him bear with me a little.

SHRI S. KANDAPPAN (Mettur) : Is he asking the speech to be laid on the Table or the fish to be laid on the Table of the House ?

SHRI JYOTIRMOY BASU : Production should have been increased this way ; sweet water, inland fisheries etc., deep sea fishing and coastal fishing, estuarine fishing in the Sunderbans, brackish water fishing ; and the supply could also be augmented by imports from other States through private sources, the Central Fisheries Corporation and the catches of Government of India trawlers etc. and also sweet water fisheries, inland fisheries and fishing in tanks and reservoirs. Very little has been done in this regard.

A tank development programme was created but it only created corruption and ony political ends were served by it. Nothing original was done, and nothing organised was done in riverine fisheries. Government have not taken up this problem with any seriousness.

We require dredgers for cleaning the big tanks and big rivers where desiltation is necessary and also for removal of the internal shrubs. The deep sea fishing and coastal fishing originally in 1963.....

श्री हुकम चन्द कछवाय (उज्जैन) : सभापति महोदय, इतना महत्त्वपूर्ण भाषण चल रहा है, लेकिन सदन में गण-पूर्ति नहीं है।

SHRI JYOTIRMOY BASU : I seek your protection.

MR. CHAIRMAN : The hon. Member may kindly wait for a minute. There is no quorum. The bell is being rung.....

The bell is being rung again...

The bell has been rung a second time and even then the quorum is not there. The House stands adjourned *sine die.*

18.31 hrs.

The Lok Sabha then adjourned sine die.